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Friday,  
4<sup>th</sup> February, 2022  
15 Magha, 1943 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)  
(PART-II)

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## RAJYA SABHA

*Friday, the 4<sup>th</sup> February, 2022/15 Magha, 1943 (Saka)*

*The House met at ten of the clock,*

*MR. CHAIRMAN in the Chair.*

### PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table, Shri V. Muraleedharan to lay the papers listed from S. Nos.1-9.

#### **Reports and Accounts (2020-21) of IIFPT, Thanjavur, Tamil Nadu and NIFTEM, Haryana and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Prahalad Singh Patel, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Indian Institute of Food Processing Technology (IIFPT), Thanjavur, Tamil Nadu, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Institute, for the year 2020-21.

[Placed in Library. See No. L.T. 6324/17/22]

(ii) (a) Annual Report and Accounts of the National Institute of Food Technology Entrepreneurship and Management (NIFTEM), Haryana, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Institute, for the year 2020-21.

[Placed in Library. See No. L.T. 6325/17/22]

#### **Notifications of the Ministry of Consumer Affairs, Food and Public Distribution**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ashwini Kumar Choubey, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food &

Public Distribution (Department of Consumer Affairs) Notification No. BS/11/11/2021, dated the 8th December, 2021, publishing the Bureau of Indian Standards (Conformity Assessment) (Sixth Amendment) Regulations, 2021, under Section 40 of the Bureau of Indian Standard Act, 2016.

[Placed in Library. See No. L.T. 6123/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under Section 105 of the Consumer Protection Act, 2019:-

(1) S.O. 5021 (E), dated the 6<sup>th</sup> December, 2021, publishing the Consumer Protection (Search and Seizure and Compounding of offences by the Central Authority and Crediting of Penalty) Rules, 2021.

(2) S.O. 5029 (E), dated the 6<sup>th</sup> December, 2021, publishing the Central Consumer Protection Authority (Form of annual statement of accounts and records) Rules, 2021.

(3) No. J-25/14/2020-CPU (CCPA), dated the 14<sup>th</sup> December, 2021, publishing the Central Consumer Protection Authority (Submission of Inquiry or Investigation by the Investigation Wing) Regulations, 2021.

[Placed in Library. For (1) to (3). see No. L.T. 6125/17/22]

**Report and Accounts (2020-21) of National Dairy Development Board, Anand, Gujarat and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Sanjeev Kumar Balyan, I lay on the Table, a copy each (in English and Hindi) of the following papers, under Section 29 of the National Dairy Development Board Act, 1987:—

(a) Annual Report and Accounts of the National Dairy Development Board, Anand, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 6331/17/22]

**I. Notifications of the Ministry of Commerce and Industry****II. Reports and Accounts (2020-21) of various SEZ Authorities and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Anupriya Singh Patel, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. S.O. 5294 (E), dated the 17<sup>th</sup> December, 2021, publishing the Tea (Marketing) Control (Second Amendment) Order, 2021, issued under sub-sections (3) and (5) of Section 30 of the Tea Act, 1953.

[Placed in Library. See No. L.T. 6426/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. S.O. 86 (E), dated the 7<sup>th</sup> January, 2022, authorizing the Tobacco Board to allow the registered traders and dealers of the Tobacco Board to purchase at its auction platforms in the States of Karnataka and Andhra Pradesh during the auctions for Crop Season 2021-22, the excess flue cured Virginia tobacco produced by the registered growers and unauthorized flue cured Virginia tobacco produced by unregistered growers in both the States, subject to the conditions mentioned therein, issued under Section 20A, read with clause (g) of sub-section (2) of Section 8 of the Tobacco Board Act, 1975.

(iii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. S.O. 87 (E), dated the 7<sup>th</sup> January, 2022, relaxing the operation of the provisions of sub-section (1) of Section (10) read with sub-section (1) of Section 14A of the Tobacco Board Act, 1975 in the States of Karnataka and Andhra Pradesh during the auctions in the Crop Season 2021-22, and permitting the sale of excess flue cured virginia tobacco crop of the registered growers and unauthorized flue cured virginia tobacco crop of the unregistered growers at the auction platforms authorised by the Tobacco Board, under sub-section (3) of Section 30 of the Tobacco Board Act, 1975.

[Placed in Library. For (ii) and (iii), See No. L.T. 6427/17/22]

(iv). A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3)

of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-

- (1) S.O. 4898 (E), dated the 29<sup>th</sup> November, 2021, regarding amendment in Export Policy of Agar Oil and Agarwood Chips and Powder obtained from artificially propagated source and insertion of policy conditions.
- (2) S.O. 4899 (E), dated the 29<sup>th</sup> November, 2021, regarding amendment in List 'C' of Note 1 under Export Licensing Note of Chapter 31 of ITC (HS) classification - Schedule-2 (Export Policy) to include M/s Universal Crop Protection in the List of Manufactures/Units of NP/NPK Fertilizers.

[Placed in Library. For (1) and (2), See No. L.T. 6425/17/22]

- (3) S.O. 5317 (E), dated the 20<sup>th</sup> December, 2021, partially modifying Notification No. S.O. 1858 (E), dated the 15<sup>th</sup> May, 2021, extending the 'Free' import policy for Import of Moong [Beans of the SPP Vigna Radiata (L.) Wilczek] under ITC (HS) code 0713 31 90 up to 31.03.2022, subject to conditions specified therein.

- (4) S.O. 5318 (E), dated the 20<sup>th</sup> December, 2021, amending Notification No. S.O. 1858 (E), dated the 15<sup>th</sup> May, 2021 read with Notification No. S.O. 3707(E), dated the 13<sup>th</sup> September, 2021, extending the "Free" Import Policy of Tur/Pigeon Peas (Cajanus Cajan) (ITC(HS) 0713 60 00) and Urad [Beans of the SPP Vigna Mungo (L.) Hepper] (ITC(HS) 0713 3110) up to 31.03.2022, subject to conditions specified therein.

[Placed in Library. For (3) and (4), See No. L.T. 6141/17/22]

- (5) S.O. 5319(E), dated the 20<sup>th</sup> December, 2021, regarding amendment in Import Policy of items under HS Code 151190 of Chapter 15 of ITC (HS), 2017, Schedule-I (Import Policy) to extend the "Free" import policy upto 31<sup>st</sup> December, 2022.

- (6) S.O. 67 (E), dated the 5<sup>th</sup> January, 2022, regarding amendment in import policy conditions of gold under Chapter 71 of Schedule-1 (Import Policy) of ITC (HS), 2017, Schedule-I (Import Policy).

- (7) S.O. 93 (E), dated the 10<sup>th</sup> January, 2022, regarding amendment in Export Policy of Enoxaparin (formulation and API) and Intra-Venous Immunoglobulin (IVIG) (formulation and API).

[Placed in Library. For (5) to (7), See No. L.T. 6425/17/22]



II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005:—

- (i) (a) Annual Report and Accounts of the Falta Special Economic Zone Authority (FSEZ), West Bengal, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 6420/17/22]

- (b) Annual Report and Accounts of the SEEPZ, SEZ Authority, Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 6424/17/22]

- (c) Annual Report and Accounts of the Cochin Special Economic Zone Authority (CSEZA), Cochin, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 6422/17/22]

- (d) Annual Administrative Report and Accounts of the Visakhapatnam Special Economic Zone Authority (VSEZA), Visakhapatnam, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 6421/17/22]

- (e) Annual Report and Accounts of the Kandla SEZ Authority, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (ii) Statement by Government accepting the above Reports.

[Placed in Library. For (e) and (ii), See No. L.T. 6423/17/22]

### **Report and Accounts (2020-21) of GSSC, Gandhinagar and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Sushri Shobha Karandlaje, I lay on the Table—

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-fifth Annual Report and Accounts of the Gujarat State Seeds

Corporation Limited (GSSC), Gandhinagar, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6339/17/22]

**Reports and Accounts (2019-20 & 2020-21) of NTC, New Delhi and NHDC, Lucknow respectively and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shrimati Darshana Vikram Jardosh, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, :—

(i) (a) Fifty-second Annual Report and Accounts of the National Textile Corporation Limited (NTC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 6431/17/22]

(ii) (a) Thirty-eighth Annual Report and Accounts of the National Handloom Development Corporation Limited (NHDC), Lucknow, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6430/17/22]

- I. **Notifications of the Ministry of Commerce and Industry**
- II. **Reports and Accounts (2020-21) of CPPRI, Saharanpur, Uttar Pradesh and IRMRA, Thane, Maharashtra and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Som Parkash, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), under sub-section (8) of Section 18 of the Explosives Act, 1884:-

(1) G.S.R. 608 (E) dated the 1<sup>st</sup> September, 2021, publishing the Ammonium Nitrate (Amendment) Rules, 2021.

(2) G.S.R. 609 (E) dated the 1<sup>st</sup> September, 2021, publishing the Static and Mobile Pressure Vessels (Unfired) (Amendment) Rules, 2021.

[Placed in Library. See No. L.T. 6500/17/22]

(ii). A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), Notification No. G.S.R. 610 (E), dated the 1<sup>st</sup> September, 2021, publishing the Calcium Carbide (Amendment) Rules, 2021, under sub-section (4) of Section 29 of the Petroleum Act, 1934.

[Placed in Library. See No. L.T. 6501/17/22]

II. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Central Pulp and Paper Research Institute (CPPRI), Saharanpur, Uttar Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6151/17/22]

(ii) (a) Sixty-second Annual Report and Accounts of the Indian Rubber Manufacturers Research Association (IRMRA), Thane, Maharashtra, for the year 2020-21, together with the Auditor's Report on the Account.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 6150/17/22]

**I. Notifications of the Ministry of Agriculture and Farmers Welfare****II. Accounts (2018-19 & 2019-20) of DRPCAUI, Pusa, Bihar and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kailash Choudhary, I lay on the Table —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Co-operation and Farmers Welfare), under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914:-

- (1) S.O. 1491 (E), dated the 7<sup>th</sup> April, 2021, publishing the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2021.
- (2) S.O. 2511 (E), dated the 24<sup>th</sup> June, 2021, publishing the Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2021.
- (3) S.O. 2512 (E), dated the 24<sup>th</sup> June, 2021, publishing the Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2021
- (4) S.O. 3404 (E), dated the 19<sup>th</sup> August, 2021, publishing the Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2021.
- (5) S.O. 3686 (E), dated the 13<sup>th</sup> September, 2021, publishing the Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2021.
- (6) S.O. 4265 (E), dated the 14<sup>th</sup> October, 2021, publishing the Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2021.
- (7) S.O. 4870 (E), dated the 25<sup>th</sup> November, 2021, publishing the Plant Quarantine (Regulation of Import into India) (Ninth Amendment) Order, 2021.

[Placed in Library. For (1) to (7), see No. L.T. 6502/17/22]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 31 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016:—

- (i) (a) Annual Accounts of the Dr. Rajendra Prasad Central Agricultural University (DRPCAUI), Pusa, Bihar, for the year 2018-19.
- (b) Review by Government on the working of the above University.
- (ii) (a) Annual Accounts of the Dr. Rajendra Prasad Central Agricultural University (DRPCAUI), Pusa, Bihar, for the year 2019-20.
- (b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. For (i) and (ii), see No. L.T. 6341/17/22]

#### **Report and Accounts (2020-21) of BBNL, New Delhi and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Devusinh Chauhan, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Ninth Annual Report and Accounts of the Bharat Broadband Network Limited (BBNL), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6154/17/22]

MR. CHAIRMAN: We have permitted this in view of the Covid situation, that too for this Session only. Otherwise, the concerned Ministers have to be present and lay the papers.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, this is the third time you have allowed this. The concerned Minister should come and lay the papers, नहीं तो क्या काम रहता है? सेशन में यही तो काम है।

MR. CHAIRMAN: I have underlined another thing which you have missed. This is permitted because of this Covid situation. And, also, we want less number of people so that social distancing can be maintained.

SHRI MALLIKARJUN KHARGE: Once, we can excuse. It should not happen often. It should not become habitual.

MR. CHAIRMAN: Correct. मल्लिकार्जुन जी, यह कोविड हमारे हाथ में नहीं है, otherwise I would not have excused Covid also. Now, the Report of the Parliamentary Standing Committee on Education, Women, Children, Youth and Sports.

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON EDUCATION, WOMEN, CHILDREN,  
YOUTH AND SPORTS**

DR. VINAY P. SAHASRABUDDHE (Maharashtra): Sir, I lay the 334<sup>th</sup> Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Action Taken by the Government on the recommendations of the Committee contained in its Three Hundred and Sixteenth Report on 'Issues related to Safety of Women'.

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**REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS**

SHRI K. C. RAMAMURTHY (Karnataka): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on Public Undertakings:-

- (i) Tenth Report of the Committee on Public Undertakings (Seventeenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in its First Report on 'Airports Authority of India (AAI)';

- (ii) Eleventh Report of the Committee on Public Undertakings (Seventeenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in its Second Report on 'Central Coalfields Limited (CCL)';
- (iii) Twelfth Report of the Committee on Public Undertakings (Seventeenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in its Third Report on 'Food Corporation of India (FCI)'; and
- (iv) Thirteenth Report of the Committee on Public Undertakings (Seventeenth Lok Sabha) on Action Taken by the Government on the observations/recommendations contained in its Eighth Report on 'National Thermal Power Corporation (NTPC) Limited'.

MR. CHAIRMAN: Now, the Statements of the Public Accounts Committee - Shri Bhubaneswar Kalita; not present. Shri Shaktisinh Gohil; not present. Now, the Statements of the Committee on Public Undertakings - Shri K.C. Ramamurthy.

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### STATEMENTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI K. C. RAMAMURTHY (Karnataka): Sir, I lay on the Table, a copy each (in English and Hindi) of the Statements showing Action Taken by the Government in respect of observations/recommendations contained in Chapters I and V of following Reports of the Committee on Public Undertakings:-

- (i) Fifth Report (Sixteenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the observations/recommendations contained in its Thirtieth Report (Fifteenth Lok Sabha) on 'Unauthorised Withdrawal from the Escrow Account held in a fiduciary capacity on behalf of the Government of India by Mumbai International Airport (P) Limited based on Para No. 2.5 of C&AG Report No. 3 of 2011-12';

- (ii) Fourteenth Report (Sixteenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the observations/recommendations contained in its Eighth Report (Sixteenth Lok Sabha) on 'Corporate Social Responsibility in select CPSUs';
- (iii) Twentieth Report (Sixteenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the recommendations contained in its Eleventh Report (Sixteenth Lok Sabha) on 'Planning and Implementation of Transmission Projects by Power Grid Corporation of India Limited and Grid Management by Power System Operation Corporation Limited [Based on C&AG Performance Audit Report No. 18 of 2014]';
- (iv) Twenty-fifth Report (Sixteenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the recommendations contained in its Nineteenth Report (Sixteenth Lok Sabha) on 'National Highways Authority of India (NHAI)';
- (v) Sixth Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the recommendations contained in its Twenty-second Report (Sixteenth Lok Sabha) on 'Financing of Renewable Energy Projects by Indian Renewable Energy Development Agency Limited (Based on Performance Audit Report No. 12 of 2015)'; and
- (vi) Seventh Report (Seventeenth Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the recommendations contained in its Twenty-fourth Report (Sixteenth Lok Sabha) on 'Review of Loss Making CPSUs'.

MR. CHAIRMAN: Who is the Chairman of PUC? क्या आप ही हैं?

SHRI K.C. RAMAMURTHY: No, Sir. Santosh Gangwar ji is the Chairman.

MR. CHAIRMAN: Okay. Good work is being done. So many Reports are presented. Now, Statement regarding Government Business.

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## STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I rise to announce that Government Business for the week commencing Monday, the 7<sup>th</sup> of February, 2022, will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper. (It contains further discussion on the Motion of Thanks on the President's Address).
2. General Discussion on Union Budget 2022-23.

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## MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Shri K.C. Ramamurthy, Shri Neeraj Dangi, Shri Samir Oraon और Shrimati Kanta Kardam, आप सबको जन्मदिन की बधाई।

SHRI TIRUCHI SIVA ( Tamil Nadu): Sir, I have given notice under Rule 267.

MR. CHAIRMAN: I have not admitted it. It is not a matter to be taken up here because it is not in front of us. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, it is a very serious issue. ...*(Interruptions)*...

MR. CHAIRMAN: It is not a matter which has been brought to the Central Government. ...*(Interruptions)*... Zero Hour, please. ...*(Interruptions)*... Even if 20 Members stand, once I have not permitted it, it will not go on record. It is not going on record. ...*(Interruptions)*... Now, Zero Hour. Shri Md. Nadimul Haque. ...*(Interruptions)*... Hon. Members, it is not going on record. It is not to be shown; not to be recorded. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: \*

MR. CHAIRMAN: Without my permission... ...*(Interruptions)*... You cannot dictate to me. ...*(Interruptions)*... Okay. It means that again you have come back to the

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\* Not recorded.

mood; you do not want to have Zero Hour. ...(*Interruptions*)... You do not want to have Zero Hour. ...(*Interruptions*)... I have not admitted it. Please. ...(*Interruptions*)... मैंने एडमिट नहीं किया है। Md. Nadimul Haque. His Zero Hour submission is regarding concern over increasing road accidents in the country. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: \*

MR. CHAIRMAN: Please go to your seats. ...(*Interruptions*)... ऐसे नहीं चलेगा। It is not going to be permitted even if all of you ask also. There are Members who want Zero Hour. Please do not hound the interest of other Members. There are Members who want Zero Hour. Yes, please. ...(*Interruptions*)... That is why I have called Md. Nadimul Haque. Nothing else is going on record. ...(*Interruptions*)... Please go back to your seats. Please don't cause harm to others. ...(*Interruptions*)... They are all concerned about Zero Hour. They are concerned about Zero Hour. Please go back to your seats. I am not going to allow it. Nothing has come to Government of India. ...(*Interruptions*)... You can discuss all these things during the discussion on President's Address. ...(*Interruptions*)... You can discuss it during the discussion on President's Address. ...(*Interruptions*)... You will get the opportunity. So, you do not want Zero Hour. ...(*Interruptions*)... Zero Hour. Md. Nadimul Haque. ...(*Interruptions*)...

### **Increasing road accidents in the country**

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, according to the WHO estimates, 11 per cent of all global deaths are caused by road accidents. ...(*Interruptions*)... India occupies the third position just behind the USA and Russia. ...(*Interruptions*)...

MR. CHAIRMAN: That is not a matter before the Parliament. ...(*Interruptions*)...

SHRI MD. NADIMUL HAQUE: Even during the pandemic... ...(*Interruptions*)... with lesser vehicles on road.. ...(*Interruptions*)... How can I speak, Sir? The House is not in order. ...(*Interruptions*)...

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\*Not recorded.

MR. CHAIRMAN: This will not go as part of the live proceedings. ...(*Interruptions*)...  
Mr. Nadimul Haque, what you are saying is going on record. ...(*Interruptions*)...  
Other things are not going on record. ...(*Interruptions*)...

SHRI MD. NADIMUL HAQUE: Sir, the House is not in order. How can I speak, Sir?  
Sir, I cannot even hear you. ...(*Interruptions*)...

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the  
hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by  
the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised  
by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the  
matter raised by the hon. Member.

MR. CHAIRMAN: Hon. Members, please try to understand the problem of others  
when you create some disturbance. ...(*Interruptions*)... I hope that everybody will  
realize it. ...(*Interruptions*)... Next speaker is General D.P. Vats.

**Need for uniformity in financial assistance/jobs for families of martyred soldiers  
across the country**

ले. जनरल (डा.) डी.पी. वत्स (हरियाणा): सभापति जी, मैं आपके माध्यम से पूरे देश का और  
सदन का ध्यान शहीदों के परिवारों को मिलने वाली *ex gratia* आर्थिक सहायता और नौकरी की  
सहायता की ओर दिलाना चाहता हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Slogans will not be part of the proceedings. ...(*Interruptions*)...  
All these names have to be noted and issued in the Bulletin. ...(*Interruptions*)... I  
am not going to allow autocracy in the House. ...(*Interruptions*)... Please go to your  
seats. ...(*Interruptions*)...

ले. जनरल (डा.) डी.पी. वत्स : महोदय, यह देखा गया है कि ...(**व्यवधान**)... स्टेट गवर्नमेंट्स से  
मिलने वाली सहायता करोड़ों में भी है और 5 लाख भी है। ...(**व्यवधान**)... इसमें मैं आपके माध्यम

से स्टेट गवर्नमेंट्स से दरखास्त करूँगा कि वे उसे कम से कम 1 करोड़ करें ...**(व्यवधान)**... और उनके आश्रितों को नौकरी उनकी योग्यता के मुताबिक और जिस पोस्ट से वह शहीद हुआ, उसको मद्देनज़र रखते हुए मिले। ...**(व्यवधान)**... कुछ स्टेट्स में तो 'Class-I' job दी जाती है और कुछ स्टेट्स में दी ही नहीं जाती। ...**(व्यवधान)**... इससे जो शहीद prime of life में बलिदान होते हैं, उनका परिवार unsettled होता है। ...**(व्यवधान)**... ऐसे हालात में उनके आश्रितों को lumpsum आर्थिक सहायता और साथ में नौकरी की सहायता देना बहुत जरूरी है। ...**(व्यवधान)**... महोदय, मैं इस पर पूरे देश का, राज्य सरकारों का और केन्द्रीय सरकार का भी ध्यान आकर्षित करना चाहूँगा, धन्यवाद।

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I want to associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also want to associate myself with the mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also want to associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also want to associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also want to associate myself with the mention made by the hon. Member.

MR. CHAIRMAN: Shrimati Jharna Das Baidya. ...*(Interruptions)*... You are unnecessarily obstructing others. ...*(Interruptions)*... You have an opportunity in the Motion of Thanks on President's Address. ...*(Interruptions)*... This is what I have said. ...*(Interruptions)*... If you want to discuss something about Tamil Nadu, you can discuss it on the Motion of Thanks on President's Address, which is going to commence in another one hour. ...*(Interruptions)*... You must have patience. ...*(Interruptions)*... Don't do injustice to other Members. ...*(Interruptions)*... Shrimati Jharna Das Baidya. ...*(Interruptions)*... Why are you wasting your time? ...*(Interruptions)*...

**Need for initiation of work of railway line from Agartala in Tripura to Akhura in Bangladesh and its early completion**

**श्रीमती झरना दास बैद्य** (त्रिपुरा): महोदय, मैं त्रिपुरा की राजधानी अगरतला और बंगलादेश के अखौरा के बीच 980 करोड़ रुपये की लागत वाली रेल लाइन परियोजना की ओर सदन का ध्यान

दिलाना चाहती हूँ। ...**(व्यवधान)**... महोदय, त्रिपुरा की राजधानी अगरतला और बंगलादेश के अखौरा के बीच 980 करोड़ रुपये की लागत वाली रेल लाइन परियोजना ...**(व्यवधान)**...

MR. CHAIRMAN: I will not allow you or I will not allow the Minister to respond because this is not part of the agenda. ...*(Interruptions)*...

**श्रीमती झरना दास बेद्य** : वह अभी तक चालू नहीं हुई है। ...**(व्यवधान)**...

DR. SASMIT PATRA (Odisha): Sir, I want to associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also want to associate myself with the mention made by the hon. Member.

MR. CHAIRMAN: You can discuss it at 11.30 a.m. after Question Hour ...*(Interruptions)* ... Please be fair to other Members. ..*(Interruptions)*... Shri K. Vanlalvena. ...*(Interruptions)*... It is about suspension of Business. ...*(Interruptions)*... I want the Business to continue. ...*(Interruptions)*... How can there be a compromise? ...*(Interruptions)*... You want to suspend the Business, that is what the notice says. ...*(Interruptions)*... I don't want to suspend the Business because they are all important issues. ...*(Interruptions)*...

### **Need of Hindi teachers in Mizoram**

SHRI K. VANLALVENA (Mizoram): Sir, Mizoram has 384 existing Hindi teachers in high schools and 724 Hindi teachers in middle schools. ...*(Interruptions)*.. In addition to this, 855 Hindi teachers have also been sanctioned and appointed under Samagra Shiksha Scheme. ...*(Interruptions)*...

MR. CHAIRMAN: Nothing is going to happen before 12.30 p.m. ...*(Interruptions)*... You can take that up at 12.30 p.m. ...*(Interruptions)*...

SHRI K. VANLALVENA: However, this can cover only Government and Government-aided schools. ...*(Interruptions)*... The most important stage of education in language that is the primary school could not be provided with Hindi language learning till date in the North East. ...*(Interruptions)*...

MR. CHAIRMAN: You are all senior Members. ...*(Interruptions)*... You seem to have decided it and come here not to allow others to speak. ...*(Interruptions)*...

SHRI K. VANLALVENA: The share of the Government of India, as per new norms under Samagra Shiksha Scheme, has been planned to reduce on a yearly basis, particularly under various activities such as salary components of teachers and teacher educators. ...*(Interruptions)*... This has given additional financial burden to the State Government. ...*(Interruptions)*... This may be revised for small States, especially the whole North Eastern States in the existing ratio of 90:10 for all components under Samagra Shiksha Scheme. ...*(Interruptions)*... Moreover, the condition of appointment of teachers under Samagra Shiksha Scheme may be revised and it should be on a par with their counterparts under the State Government as they are the most important components for achieving desired quality education in the country. More funds may be allocated for enhancement of salary components under the scheme. Knowing Hindi for the children of North East is very important for the national integration. In other States of India, the children could get a teaching of Hindi from their own parents...

MR. CHAIRMAN: Right; time over, Mr. Vanlalvena.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Now, Shri Prasanna Acharya.

### **Evacuation of surplus parboiled rice from Odisha**

SHRI PRASANNA ACHARYA (Odisha): Sir, the issue I am raising concerns the interest of the farmers not only of Odisha but also of Telengana and a few more States. As you know, Odisha is a paddy producing State. ...*(Interruptions)*... After the paddy is milled to rice through millers, the surplus rice after consumption under the NFS Act and other welfare schemes of Central Government and our own Food Security Scheme is procured by Government of India through Food Corporation of India. ...*(Interruptions)*...

MR. CHAIRMAN: No, please. ...*(Interruptions)*... I have not permitted. ...*(Interruptions)*... Why are you coming to the Well and then doing all this? ...*(Interruptions)*... Do you want me to go against the rules? I would not do it. ...*(Interruptions)*... No. ...*(Interruptions)*...

SHRI PRASANNA ACHARYA: Sir, as the people of Odisha consume parboiled rice, 95 per cent of the rice manufactured and produced in Odisha is parboiled rice. ...*(Interruptions)*... And, Sir, in this KMS of 2021-22, our estimated procurement of rice is about 52 lakh MT. ...*(Interruptions)*... State's own consumption would be 30 lakh MT under National Food Security Act and State Food Security Scheme and other welfare schemes. ...*(Interruptions)*... Thus, we would have a surplus of 22 lakh MT of parboiled rice. ...*(Interruptions)*... But, unfortunately, this year the FCI has refused to receive any parboiled rice in the current year 2021-22. ...*(Interruptions)*... Target has been issued to lift only 5 lakh MT of fortified parboiled rice and 2 lakh MT of raw rice. ...*(Interruptions)*... As a result, Odisha would be left with 15 lakh MT of surplus rice. ...*(Interruptions)*... So, what should they do with their rice? ...*(Interruptions)*... Should they throw it into the Bay of Bengal? ...*(Interruptions)*... So, I urge upon the Minister; we had met the Minister earlier also and the Minister was kind enough to say that it would be considered. ...*(Interruptions)*... I would request the Minister to kindly consider and ask the Food Corporation of India to lift all the surplus parboiled rice from Odisha. ...*(Interruptions)*... And, Sir, our outstanding dues about food procurement and the subsidy is yet to be released by the Central Government. ...*(Interruptions)*...

MR. CHAIRMAN: You go to your seats. ...*(Interruptions)*... Show respect to others. ...*(Interruptions)*...

SHRI PRASANNA ACHARYA: I would urge upon the Government to kindly release the outstanding subsidy amount as early as possible, Sir. Thank you.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Right; Dr. Sasmit Patra. ...*(Interruptions)*...

**डा. सस्मित पात्रा** (ओडिशा): माननीय सभापति महोदय, मेरे वरिष्ठ नेता ने जो कहा है, मैं उसका समर्थन करता हूँ और मांग करता हूँ कि राज्य सरकार और माननीय मुख्य मंत्री श्री नवीन पटनायक जी की जो रिक्वेस्ट है, उसे केन्द्र सरकार सुने और parboiled rice जो ओडिशा का सरप्लस राइस है, जो कि लगभग 15 से 20 लाख मीट्रिक टन है, उसे procure करे।

MR. CHAIRMAN: Dr. Prashanta Nanda. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*...

**डा. प्रशांत नन्दा** (ओडिशा) : सर, मैं भी इसका समर्थन करता हूँ और यह कहना चाहता हूँ कि the surplus amount of parboiled rice may be taken.

MR. CHAIRMAN: Right; Dr. Amar Patnaik. ...*(Interruptions)*...

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Zero Hour motion moved by Mr. Prashanta Nanda. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, since we are not heard, in protest, we walk out. ...*(Interruptions)*...

*(At this stage some hon. Members left the Chamber.)*

DR. AMAR PATNAIK: As per the latest NSO statistics, a farmer family in Odisha earns Rs.5,112 per month from July 2018-19, which is the lowest in the country. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, since you have not allowed us to have our say, we are also walking out. ...*(Interruptions)*...

*(At this stage some hon. Members left the Chamber.)*

DR. AMAR PATNAIK: It is the lowest in the country. As far as parboiled rice is concerned, last year we exported 2,307 million U.S. dollars to 152 countries. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: Sir, we are also walking out. ...*(Interruptions)*...

*(At this stage some hon. Members left the Chamber.)*



DR. AMAR PATNAIK: So, why can't the Government of India lift this surplus rice of 15 MT? ...*(Interruptions)*...

MR. CHAIRMAN: Right. Thank you.

DR. AMAR PATNAIK: There is absolutely no reason whatsoever not to consider it when hon. Chief Minister of Odisha has written to the Prime Minister of this country.

MR. CHAIRMAN: Now, Dr. Wanweiroy Kharlukhi from Gallery 3 on North East, Eighth Schedule.

### **Need for inclusion of Khasi and Garo Languages in the Eighth Schedule to the Constitution**

DR. WANWEIROY KHARLUKHI (Meghalaya): Thank you Mr. Chairman, Sir. My State Meghalaya had already celebrated 50<sup>th</sup> years of Statehood on 21<sup>st</sup> January, 2022. Meghalaya comprises of two-ethnic groups, Khasi-Jaintia and the Garos, who speak different languages but the sad part is that in spite of the demand made by the people and a resolution passed by the Meghalaya Legislative Assembly for the inclusion of the Khasi and Garo languages in the 8<sup>th</sup> Schedule of the Constitution, nothing was done. Today, we are a State of 50 years but without a recognized language. Sir, I appreciate your wishes that you used to express in this august House in favour of having Members expressing themselves in the House in their own languages. Sir, I take this opportunity to request you to impress upon the Government that though for fifty years we have been a State without a language, but, at least, on attaining fifty years of statehood, the Government may recognize us by including Khasi and Garo languages in the Eighth Schedule of the Constitution. Thank you, Sir.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Shri Neeraj Dangj; not here. Then, Prof. Manoj Kumar Jha.

### Need for robust National Employment Policy

**प्रो. मनोज कुमार झा (बिहार):** चेयरमैन सर, आपने मुझे एक गंभीर मुद्दे को उठाने का मौका दिया, इसके लिए आपका धन्यवाद। अब अपने मुल्क में ऐसा वक्त आ गया है जब राज्य सरकारों और केन्द्र सरकार को National Employment Policy के फ्रेमवर्क को पुख्ता करना होगा। अभी हम सबने रेलवे की नौकरी को ले करके visuals देखे थे। वे visuals रोंगटे खड़े कर देते हैं। उसके अलावा अगर आप Oxfam की रिपोर्ट देखें और इस रिपोर्ट तथा employment situation को एक साथ पढ़ें, urban poverty के बढ़ाव को देखें, rural poverty के penetration को देखें, तो यह महसूस होता है कि हम पक्ष, विपक्ष और उभय पक्ष, सबको मिल कर इस पर काम करना पड़ेगा। इससे क्या हुआ है? जाहिर तौर पर इससे यह हुआ है कि हमारे चुनाव में भी रोजगार अब मुद्दा नहीं रहा, बाकी सारे मुद्दे हैं। अगर रोजगार को लेकर पूरे देश का सरोकार एक नहीं हुआ, तो हम ज्वालामुखी के ढेर पर जाएँगे। अतः मैं आपके माध्यम से आग्रह करता हूँ कि इस पर पुख्ता तौर पर चर्चा हो और इसको सुनिश्चित किया जाए। जय हिन्द!

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Now, Shri K.C. Venugopal; not here. Then, Shri Binoy Viswam.

### Employees' welfare amidst privatization of Public Sector Financial Institutions

SHRI BINOY VISWAM (Kerala): Sir, all of us know that the public sector is the biggest employer of this country. It serves the needs of the country and gives jobs to lakhs and lakhs of young people. But the country is facing the reality as all the public sector is under threat and attack. Everywhere --including banks, LIC, GIC, Defence,

aviation sector, etc. -- the Government is in a frantic mood or a frenzied mood to privatise everything. Sir, I support the view of Atmanirbhar Bharat. If I understand that concept in the right way, I believe it is for Bharat and not for private looters. But, what we see today is that for the sake of private looters, all the public sector banks, insurance companies and everything is going to be given to private companies and private investors. This is causing a big fear among the people. Lakhs and lakhs of people of this country are waiting for jobs. In respect of Railways, we saw what happened in Patna. So, considering their agonies, I request the Government to take seriously the wage revision of the insurance employees in the GIC, the DA issue of the bank employees and the issues of the Defence employees, which are so vital. I request the Government to take this issue seriously and talk to them immediately. Thank you, Sir.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: It is the issue of employees welfare while privatizing. That is the issue. Now, Shrimati Priyanka Chaturvedi.

### **Need for rehabilitation of Kashmiri Pandits**

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Mr. Chairman, Sir, I thank you for allowing me to raise a very important issue. It is something our founder, Shri Balasaheb Thakreji, was committed to and, that is, rehabilitation of Kashmiri Pandits.

Sir, it has been 32 years of struggle of living in exile continued to be denied their right to return back home. In 2015, when the Government had come to power, they had promised construction of 6,000 transit accommodations for Kashmiri Pandits. Unfortunately, and as per the Department-related Parliamentary Standing

Committee on Home Affairs, the work has been progressing very slowly and only fifteen per cent of the work has been completed till date. This comes at a time when the struggle has been ongoing for 32 years and they have been living their lives in exile for more than three decades. It is unfortunate that despite the big promises of the Government, post-removal of Article 370 and after allowing people from outside the State to buy land there, Kashmiri Pandits are denied their homes.

Therefore, through you and through this House, I urge the Government to expedite the construction of transit accommodation units and to facilitate return, rehabilitation and empowerment of the Kashmiri Pandit community. They have been fighting a battle to go back home for the past 32 years. The Government must ensure their safe return and a dignified life. Thank you so much.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

### **Need to repeal Station Development Fees being imposed by Ministry of Railways**

**श्री नीरज डांगी** (राजस्थान): सभापति महोदय, मैं आपके प्रति आभार के साथ यह महत्वपूर्ण मुद्दा सदन के समक्ष रखना चाहूँगा। देश में वर्ष 1998 में पेट्रोल और डीज़ल पर एक रुपया प्रति लीटर रोड सेस के भुगतान का प्रावधान लागू किया गया था। वित्त अधिनियम, 2018 के माध्यम से रोड सेस का नाम बदलकर रोड और इन्फ्रास्ट्रक्चर सेस कर दिया गया एवं इसके उपयोग में राष्ट्रीय राजमार्गों, राज्य एवं ग्रामीण सड़कों और अन्य बुनियादी ढांचों की सुरक्षा में सुधार के साथ-साथ रेलवे परियोजनाओं के विकास और रख-रखाव को भी शामिल किया गया। इन उद्देश्यों के लिए पेट्रोल और डीज़ल ऑयल पर सेस, एक्साइज़ ड्यूटी और सेंट्रल कस्टम ड्यूटी लागू की गई, परंतु रेल मंत्रालय के आदेश, दिनांक 31.12.2021 द्वारा नए सिरे से विकसित किए गए रेलवे स्टेशनों पर स्टेशन डेवलपमेंट फीस(एसडीएफ) वसूलने का फैसला किया गया। इसके तहत जिन रेलवे स्टेशनों का रीडेवलपमेंट हो चुका है, उनके लिए यात्रियों से 10 रुपए से 50 रुपए तक का चार्ज वसूला जाएगा। बताया गया कि यह कदम रेलवे को और स्टेशनों के रीडेवलपमेंट के लिए पैसा जुटाने में मदद करने के लिए उठाया गया है। जब रोड एंड इन्फ्रास्ट्रक्चर डेवलपमेंट के तहत एकत्रित की जाने वाली राशि में रेलवे परियोजनाओं का विकास और रख-रखाव शामिल है,

तो फिर इस स्टेशन डेवलपमेंट फीस(एसडीएफ) का क्या औचित्य है? केन्द्र सरकार पेट्रोल पर सेस और एक्साइज़ ड्यूटी के रूप में 32.9 रुपए प्रति लीटर वसूल रही है, जिसमें 18 रुपए प्रति लीटर रोड और इन्फ्रास्ट्रक्चर डेवलपमेंट सेस शामिल है। इस प्रकार से रेल मंत्रालय का यह \* गैर-वाजिब है और रेल यात्रियों पर अनावश्यक भार डालने वाला है, जिसे तुरंत प्रभाव से वापस लिया जाना चाहिए।

**श्री सभापति :** मेरे ख्याल से यह \* रिकॉर्ड में नहीं जाएगा। Now, Shri Venkataramana Rao Mopidevi.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

### **Hike in freight charges for shipping containers**

SHRI VENKATARAMANA RAO MOPIDEVI (Andhra Pradesh): Sir, it is learnt that, of-late the freight charges for shipping containers' increased to a tune of 40-45 per cent and for some countries it is more than doubled. On the other side, there is a severe shortage of containers, causing huge delays in shipping. Since last year, there has been fluctuations in the freight rates and the businessmen reporting that the current rates are the highest ever. This is an unprecedented rise and there is a shortage of containers too, making the situation more worse. For instance, about six months ago, the export freight for destination like Dubai was about 200 USD which now is 1,500 USD. In case of USA, the earlier cost was about 2,000-2500 USD per container and now, it has gone to 12,000 USD, which is almost six times. It is obvious that this scenario is leading to a drop in the exports and also huge increase in investments and there is a possibility that the businessmen may switch to local sales.

Hence, I request the Central Government to take a serious note on the happenings and intervene in the issue to sort it out and bring the exports to normalcy in the best interest of sector and nation.

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\*Expunged as ordered by the Chair.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

**Need for reduction in GST on footwear costing below Rs. 1,000 from 12 % To 5 %**

SHRI M.V. SHREYAMS KUMAR (Kerala): Sir, the Government has recently taken a decision to increase the GST from 5 per cent to 12 per cent on footwear which is costing below Rs. 1,000. The footwear industry is a small scale industry which employs more than 3 lakhs of people in Kerala, directly and indirectly. It is a labour-intensive industry which provides employment to women on a large scale in Kerala and elsewhere in the country. Earlier, before the introduction of GST, this industry was exempted from excise and other levies. The increase in GST of footwear has made the industry struggle because of unfavourable conditions and unavailability of raw materials and things like that.

So, I request the Government to reduce the GST from 12 per cent to 5 per cent. Thank you, Sir.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

**श्री सभापति :** श्रीमती शांता क्षत्री। अनुपस्थित। श्री अजय प्रताप सिंह। Your time is one minute only.

### **Need for a policy for people displaced from the National Wildlife Sanctuary**

**श्री अजय प्रताप सिंह** (मध्य प्रदेश): सभापति जी, मैं आपके माध्यम से सरकार का ध्यान सीधी जिले में स्थित संजय गाँधी टाइगर रिज़र्व एवं डुबरी नेशनल पार्क की समस्या की ओर आकर्षित करना चाहता हूँ। सभापति जी, संजय गाँधी टाइगर रिज़र्व एवं डुबरी नेशनल पार्क सीधी जिले के कुसमी विकास खंड में स्थित है और इसके अंतर्गत लगभग 40 गाँव स्थित हैं।

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: The time is over, Ajay Pratapji. Hon. Members, today we could take up 14 Zero Hours Submissions within these 30 minutes. If others have cooperated, we could have completed the remaining three also. I would like to make an observation and also an appeal. People were feeling happy that the Rajya Sabha is functioning without disruptions and Members are having their say, but not today, unfortunately. One has to go through the Rules. The Rules say that notice under Rule 267 has to be admitted by the Chairman. I have not admitted it because that is not an issue before either the Central Government or before the Parliament. It is an issue there in the State. And that also, I said you can discuss it during the President's Address because they want to say something about the State. Whether one is in agreement with them or not, but they have got every right. But, suddenly saying, 'No; our issue must be taken up, forget the other Zero Hours' and then say, it is anti-democratic, it has not been permitted by the Chair. You are criticising the Governor; you are criticising the Centre; you are criticising the Chair also and criticising the House also. I request all of you. And, in between, they say that LoP wants to speak. The LoP can speak only if there is order in the House! And, your own Members are creating disorder! I can't help it. Please understand. I have sympathy for everybody. You are seeing all these Zero Hours and also Question Hour. All States are being accommodated to the extent possible. So, my appeal is to see to it that we function as per the rules, regulations and guidance from the Chair. Now, Question Hour.

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(उपसभापति महोदय पीठासीन हुए)

### ORAL ANSWERS TO QUESTIONS

#### Construction of over bridge near Karpurigram station

†\*31. SHRI RAM NATH THAKUR: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Karpurigram railway station comes under Sonpur railway division;
- (b) whether a college, a high school and a hospital are closely situated north of Karpurigram railway station;
- (c) whether there is a long queue of trucks at the station as it is a rake point and patients visiting the hospital, the teachers, non-teaching staff and students have to wait for hours due to closure of level crossing; and
- (d) if so, whether Government proposes to construct at west side an over bridge or an underpass at the level crossing in the public interest?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DANVE RAO SAHEB DADARAO): (a) to (d) A Statement is laid on the Table of the House.

#### Statement

(a) to (d) Yes, Sir. Karpurigram Railway station comes under Sonpur Division of East Central Railway. A College, High School and Health unit are closely situated in north of Karpurigram station. This college, school and health unit are in one campus and the entrance is from Railway goods shed road which is connected with two level crossings (LCs) (LC No. 58 and 59) one at each end of the station. About 53 no. of trains pass through the station per day, which necessitates the closure of LCs for safety. In addition, average 2 rakes are received on Good shed (Rake point) at this station per day which requires closure of LCs during shunting.

LC No. 59 is located on west side of station having Train Vehicle Unit (TVU) of 49397. ROB at this LC, located in busy yard, may be considered by Railways on cost-sharing basis subject to its feasibility. No proposal in this regard has been received from State Government. Road Under Bridge (RUB) at this location is technically not feasible due to less bank height.

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†Original notice of the question was received in Hindi.



**श्री राम नाथ ठाकुर :** उपसभापति महोदय, मैं आपके माध्यम से रेल मंत्री, भारत सरकार से यह पूछना चाहता हूँ कि बिहार राज्य में ओवरब्रिज बनाने के लिए रेल मंत्रालय के पास कितनी राशि बची हुई है?

**श्री दानवे रावसाहेब दादाराव :** उपसभापति महोदय, बिहार में वर्ष 2014 से 2019 तक 756 मानव-रहित लेवल क्रॉसिंग्स थीं। माननीय सदस्य ने बिहार के बारे में जो प्रश्न पूछा है, उसमें राशि के बारे में कुछ नहीं आया है, लेकिन उन्होंने आर.ओ.बी. के बारे में प्रश्न पूछा है कि क्या सरकार कर्पूरीग्राम में आर.ओ.बी. बनाने वाली है? मैं आपके माध्यम से उनको बताना चाहता हूँ कि राज्य सरकार से आर.ओ.बी. बनाने का ऐसा कोई प्रस्ताव नहीं आया है। कर्पूरीग्राम स्टेशन, जो कि सोनपुर मंडल में आता है, उस स्टेशन से कुल 53 गाड़ियाँ चलती हैं।

उपसभापति महोदय, आर.ओ.बी. बनाने का नियम यह है कि अगर वहाँ एक लाख से ज्यादा ट्रैफिक घनत्व है, तो राज्य सरकार के साथ 50-50 परसेंट शेयरिंग से वहाँ पर आर.ओ.बी. बनाया जाता है, लेकिन यह घनत्व 50,000 से कम होने के कारण वहाँ पर आर.ओ.बी. नहीं बनाया गया है। महोदय, बिहार में आर.ओ.बी. बनाने के लिए सरकार ने जो राशि दी है, उसके बारे में मैं माननीय सदस्य को बता दूँगा।

**श्री उपसभापति :** माननीय राम नाथ जी, दूसरा सप्लिमेंटरी।

**श्री राम नाथ ठाकुर :** माननीय उपसभापति महोदय, मेरे पहले प्रश्न का जवाब नहीं मिला कि कितनी राशि उपलब्ध है? मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूँ कि क्या कर्पूरीग्राम ओवरब्रिज के लिए उन्होंने इस चीज़ का सर्वे कराया है कि वहाँ से कितनी गाड़ियाँ आती-जाती रहती हैं? उन्होंने ट्रैफिक घनत्व की एक लाख की जो सीमा बताई है, क्या वहाँ इस बात का सर्वे कराया गया है कि वहाँ से कितनी गाड़ियाँ आती और जाती हैं? क्या मंत्री महोदय यह बताने का कष्ट करेंगे?

**श्री दानवे रावसाहेब दादाराव :** उपसभापति महोदय, हमने सर्वे कराया है। वहाँ से 53 गाड़ियाँ आवाजाही करती हैं और आज की तारीख में वहाँ पर 50,000 का ट्रैफिक घनत्व है। अगर वहाँ पर यह घनत्व एक लाख से ज्यादा होता है, तो वहाँ की सरकार के साथ बात करके 50-50 परसेंट शेयरिंग के साथ आर.ओ.बी. बनाने का काम किया जाता है।

**श्री नरहरी अमीन :** उपसभापति महोदय, देश में पिछले तीन साल में कितने रेलवे overbridges और underbridges का निर्माण हुआ? कितने overbridges और underbridges का निर्माण कार्य प्रगति पर है और निर्माण के कार्य को समय-सीमा में पूरा करने के लिए क्या विभाग ने कोई आयोजन किया है?

**श्री उपसभापति :** माननीय सदस्य, आपको एक बार में एक ही सवाल पूछना है।

**श्री नरहरी अमीन :** महोदय, वह सवाल के साथ ही connected है।

**श्री दानवे रावसाहेब दादाराव :** उपसभापति महोदय, देश भर में जो ROB बनाए जाएंगे, उनकी जानकारी में माननीय सदस्य को दूंगा, लेकिन ROB और RUB बनाने की पॉलिसी मैं पहले ही बता चुका हूँ कि हम राज्य सरकार के साथ चर्चा करके ROB बनाते हैं। अगर ज़रूरत पड़ती है, तो रेलवे RUB अपने खर्चे से बना देता है।

**श्री उपसभापति :** प्रश्न संख्या 32

### Legal guarantee of MSP

\*32. CH. SUKHRAM SINGH YADAV: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government has formed a committee for providing legal guarantee of Minimum Support Price (MSP) for agricultural crops as assured to Samyukta Kisan Morcha in December, 2021;
- (b) if so, the details thereof along with the composition; and
- (c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY): (a) to (c) A Statement is laid on the Table of the House.

### Statement

(a) to (c) As per the changing requirements of the country to change the cropping pattern, to make MSP more effective and transparent, and to encourage natural farming method of agriculture, the process of setting up a committee is under process. At present, in view of the assembly elections in some states, the process of concurrence of Election Commission for the formation of committee is under progress.

**चौधरी सुखराम सिंह यादव :** उपसभापति महोदय, मैंने किसानों के बारे में प्रश्न पूछा था। किसान आंदोलन की चर्चा पूरे देश में ही नहीं, बल्कि विदेशों में भी इसकी चर्चा हुई। सरकार ने आश्वासन दिया था कि एमएसपी के बारे में एक कमेटी बनाएंगे और कमेटी इसका निर्णय करेगी कि किसानों के साथ किस प्रकार से इंसाफ हो। मैं जानना चाहूंगा कि उस कमेटी का रूप क्या है, उस कमेटी में कितने लोगों को शामिल किया गया है और वह कमेटी कब तक अपनी रिपोर्ट दे देगी?

**श्री कैलाश चौधरी :** माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को अवगत कराना चाहूंगा कि एमएसपी के बारे में और कमेटी के बारे में जो इन्होंने जानना चाहा है, एमएसपी की अगर बात करें तो एमएसपी का जो कमेटी ने निर्णय लिया है, उसके बारे में मैंने उत्तर में ही इनको स्पष्ट बता दिया है। उसके अंदर यह कहा गया है कि आने वाले समय के अंदर कमेटी जो तय करेगी - उसमें मैं यह कहना चाहूंगा कि एमएसपी के बारे में हमारे प्रधान मंत्री श्री नरेन्द्र मोदी जी का दृष्टिकोण स्पष्ट है कि हमें किसानों को मजबूत करना है। किसानों के लिए ऐसी कई महत्वपूर्ण योजनाएं बनी हैं। उन्हीं योजनाओं में से वर्ष 2018 में तय किया गया कि प्रधान मंत्री जी ने एमएसपी को डेढ़ गुना करने का निर्णय लिया। डेढ़ गुना करने के बाद उस समय जो क्रॉप्स थीं, वे 12 क्रॉप्स थीं, उनको बढ़ाकर अभी 22 क्रॉप्स में एमएसपी मिलता है।

महोदय, जो कमेटी की बात है, तो कमेटी के लिए माननीय प्रधान मंत्री जी ने 19 नवम्बर को स्वयं कहा था कि हम एक ऐसी कमेटी को फॉर्म करेंगे, जो आने वाले समय में किसानों के मुद्दों या एमएसपी पर निर्णय कर सकेगी। उस कमेटी के लिए हमने चुनाव आयोग को भेजा है। वहां से जो प्रस्ताव आएगा, उसके आधार पर हम आगे निर्णय लेंगे, क्योंकि कई राज्यों में चुनाव चल रहे हैं, तो चुनाव को देखते हुए वहां से परमिशन मिलने के बाद उस कमेटी का गठन होगा।

**चौधरी सुखराम सिंह यादव :** उपसभापति महोदय, मैं माननीय मंत्री जी से जानना चाहूंगा कि जिस प्रकार से किसान खेती में अपना पैसा खर्च करता है और जितना खर्च करता है, उसके अनुसार उसको लाभ नहीं मिलता है। क्या सरकार ऐसा कोई नियम बनाएगी कि किसान की आय लागत मूल्य से अधिक हो और उसके बारे में अब तक सरकार ने क्या किया है?

**श्री कैलाश चौधरी :** उपसभापति महोदय, किसान को लागत से double या लागत से अधिक आय हो, इस दृष्टि से मैं यह कहना चाहूंगा कि जो एमएसपी निर्धारित किया गया है, वर्ष 2018 से पहले या उससे पहले जो एमएसपी था, वह एमएसपी कुछ क्रॉप्स में लागत से थोड़ा ऊपर था, लेकिन प्रधान मंत्री श्री नरेन्द्र मोदी जी ने एक बहुत बड़ा निर्णय लिया कि हम किसानों को लाभकारी मूल्य, और अधिक मूल्य दे सकें, तो स्वामीनाथन आयोग की सिफारिश के आधार पर जो निर्णय था, उसको हमने लागू किया।...(व्यवधान)....

**श्री उपसभापति :** कृपया अपनी सीट पर बैठ कर न बोलें।

**श्री कैलाश चौधरी :** वह डेढ़ गुना किया गया। एमएसपी पर खरीद के बारे में मैं आपको बताऊंगा कि कितना परिवर्तन आया है। अभी जैसा कि धान पर पहले एमएसपी की बात करें तो वर्ष 2013 में उस पर एमएसपी 1,310 रुपये था, आज वह 1,940 रुपये है। वहीं अगर बाजरे की बात करें, तो बाजरे पर 1,250 रुपये एमएसपी था। आज एम.एस.पी. 2,250 रुपये हो गया है। इस प्रकार कुछ फसलों के अन्दर तो एम.एस.पी. लागत से लगभग डेढ़ गुना है और कुछ फसलों में डेढ़ गुना से भी अधिक हमने किया है। इससे स्पष्ट जाहिर होता है कि हमने जो कार्रवाई की है, उसमें खरीद में भी हमने मूल्य बढ़ाया है। अगर हम गेहूं की बात करें तो 2013-14 के अन्दर टोटल जो गेहूं की

खरीद हुई थी, वह 250 लाख मीट्रिक टन हुई थी, वहीं 2021 के अन्दर 390 लाख मीट्रिक टन की खरीद की गई। वहीं अगर दलहन और तिलहन की बात करें तो पहले सिर्फ 0.55 लाख मीट्रिक टन थी, जो बढ़कर 21 लाख मीट्रिक टन हो गई, जो 3,867 लाख मीट्रिक टन थी, अब वह 3,08,059 लाख मीट्रिक टन है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: You are not supposed to speak while sitting. ...**(Interruptions)**.. Please. ...**(Interruptions)**.. There is procedure for that. ...**(Interruptions)**.. Rajaniji, there is procedure for that. ...**(Interruptions)**.. Please. ...**(Interruptions)**.. Rajaniji, I will not allow it. ...**(Interruptions)**..

**श्री कैलाश चौधरी** : एम.एस.पी. पर हम लगातार खरीद कर रहे हैं और लागत से डेढ़ गुना से ऊपर मूल्य निर्धारित करके हम किसान से खरीद करने का भी काम कर रहे हैं तो मुझे लगता है कि इसमें उचित नीति है।...**(व्यवधान)**...

**श्री उपसभापति** : माननीय सदस्यगण, अगर किसी जवाब से आप संतुष्ट नहीं हैं तो रूल्स ऑफ प्रोसीज़र में there are ways for that. Please adhere to that. ...**(Interruptions)**.. No. ...**(Interruptions)**.. श्रीमती छाया वर्मा। ...**(व्यवधान)**... एक मिनट, छाया वर्मा जी... माननीय मंत्री जी कुछ कहना चाहते हैं।

**कृषि एवं किसान कल्याण मंत्री (श्री नरेन्द्र सिंह तोमर)** : माननीय उपसभापति महोदय, मैं यह कहना चाहता हूँ, वैसे तो मंत्री जी ने विस्तार से एम.एस.पी. का जवाब भी दिया, कमेटी का भी दिया। सारे देश के ध्यान में है कि प्रधान मंत्री जी ने क्रॉप डाइवर्सिफिकेशन, प्राकृतिक खेती पद्धति और एम.एस.पी. को प्रभावी और पारदर्शी बनाने के लिए एक कमेटी बनाने की घोषणा की है। सरकार प्रधान मंत्री जी की घोषणा के प्रति प्रतिबद्ध है। यह कार्रवाई मंत्रालय में प्रचलित है। चूंकि चुनाव चल रहे थे, इसलिए हम लोगों ने चुनाव आयोग की सहमति के लिए लिखा था। चुनाव आयोग का जवाब आ गया है। चुनाव आयोग ने इसके संबंध में कहा है कि चुनाव की प्रक्रिया पूर्ण होने के पश्चात कमेटी बनाने पर कार्रवाई करें।

**श्रीमती छाया वर्मा** : महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहती हूँ कि 2022 में आपने कहा था कि किसानों की आय दोगुनी होगी। आय तो दोगुनी नहीं हुई, लेकिन किसानों का लागत मूल्य बहुत बढ़ गया है तो लागत में पिछले पांच वर्षों में कितनी बढ़ोतरी हुई, यह मैं जानना चाहती हूँ।

**श्री कैलाश चौधरी** : माननीय उपसभापति महोदय, माननीय सदस्य ने कहा है कि लागत में वृद्धि हुई है। जहां लागत में वृद्धि हुई है, वहीं पर एम.एस.पी. पर भी हमारी कमेटी है, वह हर वर्ष एम.एस.पी. के अन्दर भी बढ़ोतरी करती है और इसी की वजह से एम.एस.पी. का हमारा उसके अन्दर जो पैरामीटर है, जिसके आधार पर हम मूल्य तय करते हैं, उसमें लागत को आधार मानकर जितनी किसान की लागत आती है, उससे डेढ़ गुना से अधिक करने का प्रावधान है। प्रति

वर्ष प्रधान मंत्री जी की अध्यक्षता में जो बैठक होती है, उस बैठक के अंदर यह निर्णय लिया जाता है और उसी के आधार पर किसानों को उसका एम.एस.पी. मिलता है।

**श्री बृजलाल :** उपसभापति महोदय, मैं धान के किसानों के, विशेष कर उत्तर प्रदेश के बारे में बात करना चाहता हूँ। ग्रीन रिवॉल्यूशन के वैज्ञानिक श्री एम.एस.स्वामीनाथन जी ने कहा है कि paddy and poverty go together, तो पैडी में जब तक क्वालिटी राइस का उत्पादन नहीं होगा, तब तक किसानों की आय नहीं बढ़ेगी। उत्तर प्रदेश में बासमती एक क्वालिटी राइस है, यह 24 जिलों में पैदा होता है और उसके लिए बी.ए.डी.एफ.(बासमती एक्सपोर्ट डेवलपमेंट फाउंडेशन) है। उत्तर प्रदेश में एक कालानमक राइस है। यह भगवान बुद्ध के समय का है। ...**(व्यवधान)**...

**श्री उपसभापति :** सवाल पूछिये, बृजलाल जी।

**श्री बृजलाल :** मेरा सवाल यह है कि काला नमक राइस के लिए क्या माननीय मंत्री महोदय के.ए.डी.एफ. (कालानमक एक्सपोर्ट डेवलपमेंट फाउंडेशन) बनाने का काम करेंगे, जिससे कालानमक राइस के जो ग्रोअर्स हैं, उनको फायदा हो।

**श्री कैलाश चौधरी :** माननीय उपसभापति महोदय, जैसा कि माननीय सदस्य ने कालानमक क्वालिटी की बात की है। आई.सी.ए.आर. के द्वारा ऐसी कई वैराइटीज़ आ रही हैं, जिससे किसान की यील्ड बढ़े और उसमें क्वालिटी भी हो। इस दृष्टि से कालानमक की जो बात इन्होंने की है, इसके ऊपर भी निश्चित रूप से हम यही कह सकते हैं कि यह बासमती की वास्तव में बहुत अच्छी वैरायटी है और कालानमक उस क्षेत्र के लोगों के प्रचलन में भी है। कालानमक की वैरायटी अपने आपमें बहुत अच्छी है। इसलिए मेरा यही कहना है कि इसके लिए आई.सी.ए.आर. है, वह हर समय ऐसी नई वैरायटीज़ को ईजाद करने के लिए प्रयास करती है। इसके लिए भी हम यही कहेंगे कि यह बहुत अच्छी variety है, हमें इसको आगे बढ़ाना चाहिए।

DR. AMAR PATNAIK: Sir, the main point in the M. S. Swaminathan Committee Report is how to calculate the MSP. Even before legalising the MSP, it is important to know how to calculate MSP. Whether it is going to be A2+FL, that is, Family Labour, or it is going to be the entire composite cost, which is C2. The Government should make it very clear whether they are going to adopt C2 as the price and then calculate 50 per cent extra. In continuation, Sir, unless we do that, the farmers will not be able to increase their income but will leave farming. That is the main point. They will be weaning away from farming.

**श्री कैलाश चौधरी :** माननीय उपसभापति जी, जैसा कि C2 और A2 की बात की गई है, अभी जो एम.एस.पी. निर्धारित किया जाता है, वह A2+FL पर निर्धारित होता है। किसानों की जो वास्तविक लागत है या खेत के अंदर उनकी जितनी कॉस्ट आती है, उन सबको जोड़कर इसके

आधार पर एक कमेटी form करके उसको निर्धारित करती है। उसके अंदर स्वामीनाथन आयोग की सिफारिश और उन सबको मद्देनजर रखते हुए एक फार्मूला बनाया गया है और उस फार्मूले के ऊपर उसकी जो कॉस्ट आती है, उसके ऊपर किया जा रहा है। प्रधान मंत्री नरेन्द्र मोदी जी का स्पष्ट कहना है कि किसानों को किसी भी तरह से नुकसान न हो। इस दृष्टि से यह लागू किया गया है और एम.एस.पी. को डेढ़ गुना करने के पीछे हित भी यही है। इसके साथ ही 'किसान सम्मान निधि' का पैसा देना है या उनको एफपीओ बनाकर कैसे strengthen करें, इन सारी दृष्टियों को ध्यान में रखते हुए मुझे लगता है कि निश्चित रूप से हमारे किसान देश के प्रधान मंत्री जी और हम सबके लिए महत्वपूर्ण हैं।

**श्री उपसभापति :** प्रश्न संख्या 33.

### **Guidelines for social media platforms**

†\*33. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:-

- (a) whether Government has formulated any rules or guidelines for the social media platforms (e.g. Twitter / Facebook);
- (b) the action Government would take against the companies in the event of non-adherence to rules by them; and
- (c) the steps being taken by Government especially in the wake of defiance being exercised by Twitter?

THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW): (A) to (c) A Statement is laid on the Table of the House.

### **Statement**

(a) and (b) Social media platforms like Twitter and Facebook qualify as Intermediaries as per the information Technology (IT) Act, 2000. The Government is committed to ensure that the Internet in India is Open, Safe & Trusted and Accountable for all users.

In line with the above objectives, the Government has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Codes) Rules, 2021 on 25<sup>th</sup> February, 2021 to ensure that the internet is safe and trusted. The Rules also

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†Original notice of the question was received in Hindi.

provide for additional due diligence to be followed by Significant Social Media Intermediaries.

In case of non-compliance, rule 7 of these Rules becomes applicable and the intermediaries are liable to lose their exemption from liability under section 79 of the IT Act, 2000.

(c) Twitter has presently complied with the provisions of above said Rules by appointing Chief Compliance Officer, Grievance Officer and Nodal Person of Contact and have also informed this Ministry about physical contact address in India. They are also publishing monthly compliance reports on their platforms.

**श्रीमती झरना दास बैद्य :** उपसभापति महोदय, मेरा फर्स्ट सप्लीमेंटरी यह है कि गत पांच वर्षों में सरकार ने कौन-कौन सी सोशल मीडिया कंपनीज़ पर अनुशासनात्मक कार्रवाई की है? मैं आपके माध्यम से उसके बारे में मंत्री जी से जानना चाहती हूँ।

**श्री अश्वनी वैष्णव :** उपसभापति महोदय, सांसद महोदय ने बहुत ही महत्वपूर्ण विषय उठाया है। आज सोशल मीडिया all prevalent है। हमारी लाइफ में सोशल मीडिया की बहुत importance है। सोशल मीडिया को किस तरह से safe बनाना है, accountable रखना है, किस तरह से हमारे नौजवान सोशल मीडिया का यूज़ करते हैं, कभी-कभी उसका मिसयूज़ भी होता है, तो उसको कैसे रोकना है, इसके लिए सरकार ने 2021 में एक बहुत ही comprehensive intermediary rules का प्रस्ताव रखा था और guidelines भी issue की थीं। उसके हिसाब से पांच institutional frameworks बनाए गए हैं। पहला Chief Compliance Officer है, जो कि resident in India होना चाहिए। Second, nodal contact person होना चाहिए, जो कि resident in India होना चाहिए, तीसरा grievance officer है। किसी का भी कोई grievance हो, वह भी resident in India होना चाहिए। इंडिया में physical communication address होना चाहिए और monthly compliance report होनी चाहिए। आपने जो प्रश्न पूछा है, उसके हिसाब से करीब-करीब जितनी social media intermediaries हैं, उन सबकी monthly compliance report आती है और इसके अलावा भी बहुत सारे ऐसे प्वाइंट्स हैं, जो कई सांसद साथियों ने पूछे हैं। जैसे ही कोई प्वाइंट हमारी नज़र में आता है, संज्ञान में आता है, उसके ऊपर तुरंत एक्शन लिया जाता है।

**श्रीमती झरना दास बैद्य :** मेरा दूसरा सप्लीमेंटरी यह है कि क्या मंत्री जी के पास Twitter, Facebook, Instagram आदि इन सोशल मीडिया कंपनीज़ द्वारा प्राप्त व्यक्तिगत डेटा उपलब्ध है? यदि उपलब्ध है, तो कृपया करके उनके बारे में बताइए।

**श्री अश्वनी वैष्णव :** सर, सभी social media intermediaries को हर महीने अपनी compliance report अपने platform पर publish करनी होती है। हम उस रिपोर्ट को अपने पास नहीं मंगाते हैं,

बल्कि पब्लिश करते हैं, जिससे कि एक transparent way में सभी नागरिक उसको देख सकें, समझ सकें और अगर किसी का grievance हो, अगर कोई भी प्वाइंट हो, तो उस प्वाइंट को grievance officer के पास भी रेज़ कर सकें। इसलिए आपने जिन social media intermediaries का नाम लिया है, उन सबकी Meta, जो पहले Facebook था, Twitter और अन्य जो भी आपने नाम लिए हैं, इन सबकी compliance report मैं download करके लाया हूँ, आप भी platform से डाउनलोड कर सकते हैं।

**श्री सुशील कुमार मोदी :** महोदय, मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या यह बात सही है कि Department of IT has asked the Indian Computer Emergency Response Team to form a high-level Committee to investigate complaints that a few websites had hosted doctored nude pictures and objectionable comments and insulting and auctioning Muslim women? अगर ऐसा है, तो ऐसी वेबसाइट्स के खिलाफ या ऐसे लोगों के बारे में सरकार ने क्या कार्रवाई की है?

**श्री अश्वनी वैष्णव :** महोदय, यह बहुत ही संवेदना वाला विषय है और महिलाओं की सुरक्षा, protecting the dignity of women एक fundamental construct है। हम इसमें किसी भी तरीके से कोई compromise नहीं कर सकते हैं।...**(व्यवधान)**...उसमें किसी भी religion की बात नहीं है, किसी क्षेत्र की बात नहीं है। यह किसी भी तरीके से हमारा commitment है। अभी तक जितने भी प्वाइंट्स आए हैं, उन सभी प्वाइंट्स पर तुरंत कार्रवाई की गई है। हमारी जानकारी के हिसाब से उस पर आते ही कार्रवाई की गई है।

माननीय उपसभापति जी, मैं एक महत्वपूर्ण विषय इस सदन में रखना चाहूंगा। हम जब भी सरकार की तरफ से social media को accountable बनाने के लिए कोई भी कदम उठाते हैं, तब हमारे विपक्ष के साथी सबसे पहले हमारे ऊपर आरोप लगाते हैं कि हम कहीं न कहीं freedom of speech के ऊपर आघात कर रहे हैं, लेकिन ऐसा नहीं है। हमें सोसायटी में एक बैलेंस लाना ही पड़ेगा, एक consensus लाना ही पड़ेगा कि हमारे नौजवानों, महिलाओं, हमारी बहनों, हमारी बेटियों के भविष्य की सुरक्षा के लिए जो करना है, उसके लिए social media को accountable करना ही पड़ेगा, उसको अगर सेफ रखना है, तो उनको उन नियमों को और ताकत देनी ही पड़ेगी। उसके लिए अगर आप हमारे ऊपर यह आरोप लगाएंगे कि आप freedom of speech को तोड़ रहे हो, उसको रोक रहे हो, तो वह गलत आरोप है। ऐसा नहीं करना चाहिए। हम सभी को मिलकर एक नई दिशा में जाना होगा।

**श्री उपसभापति :** माननीय अब्दुल वहाब जी।

SHRIMATI PRIYANKA CHATURVEDI: Sir, one point.

MR. DEPUTY CHAIRMAN: Please.



SHRIMATI PRIYANKA CHATURVEDI: Sir, just give me one minute.

MR. DEPUTY CHAIRMAN: You have not given your name to ask supplementary.

**श्रीमती प्रियंका चतुर्वेदी :** सर, इसी विषय पर ...(व्यवधान)... I will take just 30 seconds.

MR. DEPUTY CHAIRMAN: Please. No, no. There is procedure.

**श्रीमती प्रियंका चतुर्वेदी :** सर, मैं इसलिए बोल रही हूँ कि मेरा इसमें stake था और मैंने जुलाई के महीने में इस पर मुद्दा उठाया था। It has nothing to do with freedom of speech. It is about safety of women in digital spaces. I had specifically mentioned these two issues. मैं अश्वनी वैष्णव जी का यह लेटर लेकर आई हूँ। I respect him tremendously. But, the question is, he has not even mentioned it once. And, there was no investigation on this.

**श्री उपसभापति :** माननीय अब्दुल वहाब जी, आप अपना सवाल पूछिए।

SHRI ABDUL WAHAB: Sir, we have digital and OTT platforms like Netflix, Amazon Prime, Hot Star, etc. I would like to know from the hon. Minister whether the Government is proposing to bring any Bill to have oversight mechanism over digital and OTT platforms in the wake of their rapid prevalence.

**श्री अश्वनी वैष्णव :** सर, OTT और digital platforms के लिए Social Media Intermediary Guidelines 2021 हैं। उनमें already इसके प्रावधान हैं और जिन प्वाइंट्स के बारे में माननीय प्रियंका जी कह रही थीं, मैं उनका बहुत सम्मान करता हूँ, उन्होंने बहुत वाजिब प्वाइंट्स उठाए थे। हमारे मंत्रालय ने तुरंत हर एक प्वाइंट पर एक्शन लिया है। यह रिकॉर्ड की बात है, इसमें कोई कहने की बात नहीं है और आपने भी इस बात को acknowledge किया है। हर एक प्वाइंट पर तुरंत ही एक्शन लिया गया है और एक्शन केवल surface पर ही नहीं लिया गया, बल्कि उसके डीप में जाकर लिया गया है। हर एक प्वाइंट पर डीप में जाकर, जैसा अभी माननीय सांसद श्री मोदी जी CERT-In के बारे में कह रहे थे, डीप में जाकर CERT-In का इस्तेमाल करके जहाँ तक उसका source है, root cause है, वहाँ तक जाकर एक्शन लिया गया है।

SHRI ANAND SHARMA: Sir, the hon. Minister has explained, in detail, the steps taken by the Government to prevent the abuse of social media. However, the challenges remain and that is how technology can be termed as a double-edged

weapon. There are positive uses and there are also dangerous abuses and some of which have been referred to.

In Part (c) of the reply, hon. Minister mentioned about implementation of rules and appointment of the Chief Compliance Officer, Grievance Officer and Nodal Persons of Contacts. However, is there any verification process to check how effectively they are functioning?

Secondly, WhatsApp groups are created and groups spread insidious messages and then flare up passions. They create riotous situations. I am sure, the Government is aware of that. I have personally, on occasions, written. I have tried to contact these compliance officers. I have spoken to the Secretary in your Ministry personally, not through my office. But, they have failed to check. I am not blaming you. They refuse to give you the details of the portals. So, in such a situation, will you have a centralised control room which can take effective action and also to block a misuse of such apps if required? We have referred to the freedom of expression and the freedom of speech. Article 19 is very clear; it is not unrestricted. There are exceptions for the commercial media and there are ...(*Interruptions*)... going back.

MR. DEPUTY CHAIRMAN: Anand Sharmaji, please put your question.

SHRI ANAND SHARMA: I have put the question, Sir.

MR. DEPUTY CHAIRMAN: Okay.

SHRI ASHWINI VAISHNAW: Mr. Deputy Chairman, Sir, if the House has consensus, we are willing to provide even stricter social media rules. I personally believe that for the protection of our citizens, we must make the rules stricter. At this point of time, we are working within the constitutional framework. So, your point is that the role of States and the role of Centre, both have to be seen in the perspective. The law enforcement agencies of the State Governments are taking action based on the information which goes either from CERT-IN or from IT or any other agency. There is a framework created for any cyber crime which happens all over the country. It can be reported over a central portal and then it goes to the relevant law enforcement agency. But I agree with you that we have to come forward as a society and create much more accountability for the social media.

MR. DEPUTY CHAIRMAN: Q.No.34.

### Implementation of Swaminathan Commission report recommendations

\*34. DR. SASMIT PATRA: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the specific recommendations of the Swaminathan Commission report that Government has implemented and not implemented so far ; and
- (b) by when all the recommendations of the Swaminathan Commission report would be implemented by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY): (a) and (b) A Statement is laid on the Table of the House.

#### Statement

(a) and (b) On the basis of recommendations of National Commission for Farmers (constituted in the year 2004) chaired by Shri Swaminathan, the Government had approved the draft of “National Policy for Farmers”.

In relation to these recommendations, an Inter-Ministerial Committee (IMC) was constituted in the year 2007, which recommended 201 Action Points to be implemented by the Government. Out of these, the government has taken action on 200 action points. Remaining one action point is related to setting up of Model Genome Club in each state with the help of RKVY.

**डा. सस्मित पात्रा :** माननीय उपसभापति महोदय, स्वामीनाथन कमीशन की रिकमंडेशन्स को पूर्ण तरीके से लागू करने की आवश्यकता है। माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने बार-बार इस पर जोर दिया है और केन्द्र सरकार से भी अनुरोध किया है। इसी संदर्भ में, उनकी इसी सोच से, इसी आवेग से यह प्रश्न आता है। सर, मेरा माननीय मंत्री जी से प्रश्न है कि स्वामीनाथन आयोग 2004 में constitute हुआ था और उसके बाद उसने कुछ रिकमंडेशन्स दी थीं। मैं जानना चाहता हूँ कि उन रिकमंडेशन्स में से कौन-सी रिकमंडेशन्स को ग्रहण किया गया और कौन-सी रिकमंडेशन्स को काट दिया गया तथा ऐसा करने के कारण क्या हैं, जिनकी वजह से इन रिकमंडेशन्स को काट दिया गया?

**श्री कैलाश चौधरी :** माननीय उपसभापति जी, जैसा कि माननीय सदस्य ने कहा है कि स्वामीनाथन आयोग की रिपोर्ट में से कितनी रिकमंडेशन्स को स्वीकार किया और कितनी

रिकमंडेशनस को काट दिया गया, तो मैं माननीय सदस्य को बताना चाहता हूँ कि इस आयोग का गठन 2004 में हुआ था और स्वामीनाथन आयोग ने 2006 में अपनी रिपोर्ट सन्मिट की थी। उसके बाद 2007 में अंतर मंत्रालयी एक कमेटी गठित की गयी, जिसमें 11 मंत्रालय शामिल थे। उन्होंने आयोग की 215 रिकमंडेशनस में से 201 रिकमंडेशनस को स्वीकार किया। वर्तमान भारत की सरकार ने 200 रिकमंडेशनस के ऊपर काम करना प्रारम्भ कर दिया है, उनको adopt कर लिया है, स्वीकार कर लिया है। जहां तक 215 में से 14 रिकमंडेशनस की बात है, तो जो 14 रिकमंडेशनस अस्वीकार की गयीं, उनके संबंध में मेरी समझ में यह नहीं आता है कि उस कमेटी ने उस समय ऐसा निर्णय क्यों लिया? आज देश का सबसे बड़ा मुद्दा MSP है, लेकिन उस समय स्वामीनाथन जी ने MSP के बारे में कहा था कि MSP किसान की लागत से कम से कम 50 प्रतिशत अधिक किसान को मिले, लेकिन उस समय की कमेटी ने, सरकार ने विकृति उत्पन्न होने का कारण देते हुए इसको अस्वीकार कर दिया, अमान्य कर दिया कि MSP को डेढ़ गुना करने की कोई आवश्यकता नहीं है। आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने इस रिकमंडेशन को माना है, जिसे उस समय की कमेटी ने अस्वीकार किया था। अब MSP के ऊपर खरीद हो रही है और वह भी डेढ़ गुना के ऊपर खरीद हो रही है।

दूसरी बात यह है कि उस समय स्वामीनाथन आयोग ने मंत्रालय का नाम भी "कृषि कल्याण मंत्रालय" करने का सुझाव दिया था, लेकिन उन्होंने इसको भी इसलिए अस्वीकार किया कि कल्याण करने का काम अन्य मंत्रालयों का है कृषि मंत्रालय का नहीं है, लेकिन भारत सरकार ने उसका नाम "कृषि कल्याण मंत्रालय" रख दिया है। जहां तक खाद्य सुरक्षा की बात है, तो उसके संबंध में भी उस समय खाद्य सुरक्षा अधिनियम बनाया जाना चाहिए था, लेकिन इसको भी अस्वीकार किया गया।

11.00 A.M.

हमारी खाद्य सुरक्षा के तहत आज भी हम सभी व्यक्तियों की आवश्यकतानुसार कार्य कर रहे हैं। उस समय यह भी हुआ था कि ऑर्गेनिक खेती को बढ़ावा देने की बात आई थी। ऑर्गेनिक खेती की या ज़ीरो बजट वाली बात हो, उस समय उस खेती को बढ़ाने के लिए उसे अमान्य किया गया था, परंतु हमने परंपरागत कृषि विकास योजना के तहत स्कीम लागू की और किसानों को उसके लिए बढ़ावा देने के लिए भी सरकार की ओर से लगातार प्रयास किया जा रहा है। अभी प्रधान मंत्री जी ने भी स्वयं कहा है कि हमें ज़ीरो बजट या प्राकृतिक खेती की ओर जाना है।

वहीं पर, एक दूसरी बात भी है। ऐसा भी हुआ था कि इसके अंदर पीडीएस को यूनिफाई करने की बात कही गई थी, लेकिन उन्होंने उसको भी अस्वीकार किया था। उस समय स्वामीनाथन जी ने महिला समूहों के लिए कहा था कि हम महिला समूहों, महिलाओं और किसानों को किस तरह से आगे बढ़ाएं। उन्होंने उस दिशा में भी महिलाओं के विषय पर इसे अस्वीकार किया, अमान्य किया, लेकिन अभी हमारी सरकार के द्वारा एफपीओ बनाए जा रहे हैं, जो स्पेशली महिलाओं के लिए बन रहे हैं। इसके साथ ही महिला किसानों को ट्रेनिंग भी दी जाती है। कुल

मिलाकर ऐसे कई और भी उदाहरण हैं, जैसे कि डायरेक्ट बेनिफिट की बात है, तो इसमें..(व्यवधान)..

**श्री उपसभापति :** माननीय मंत्री जी, आप कृपया ब्रीफली आन्सर दें।

**श्री कैलाश चौधरी :** 'किसान सम्मान निधि' के तौर पर ..(व्यवधान)..किसान के खाते में डायरेक्ट..(व्यवधान)..6 हजार रुपये देने का भी प्रावधान किया गया। ..(व्यवधान)..मैं जो यह सब बोल रहा हूँ..(व्यवधान)..यह बाकायदा..(व्यवधान)..उस समय की रिपोर्ट..(व्यवधान)..भी है।..(व्यवधान)..

**श्री उपसभापति :** माननीय मंत्री जी, आप कृपया ब्रीफली आन्सर दें। ..(व्यवधान)... डा. सस्मित पात्रा जी, आप अपना सेकंड सप्लीमेंटरी पूछिए।

**डा. सस्मित पात्रा :** उपसभापति जी, मेरा दूसरा सप्लीमेंटरी यह है कि माननीय मंत्री जी ने अपने उत्तर में यह कहा है कि एक एक्शन प्वाइंट अभी भी छूटा हुआ है और वह मॉडल जीनोम क्लब है। यह RKVY के माध्यम से हर राज्य में होना चाहिए। मैं माननीय मंत्री जी से जानना चाहता हूँ कि स्वामीनाथन कमीशन की रिपोर्ट की recommendations का जो एक अंग है कि RKVY के माध्यम से मॉडल जीनोम क्लब हर राज्य में हो, यह अभी तक क्यों नहीं हुआ है और यह कब तक होने की आशा है?

**श्री कैलाश चौधरी :** उपसभापति जी, वैसे तो आईसीएआर के अंदर पूरे देश का जीनोम बैंक बना हुआ है, जो कि आज विश्व का दूसरे नंबर का सबसे बड़ा जीनोम बैंक है, लेकिन उसके बावजूद भी स्वामीनाथन जी की जो recommendations थीं, उनके अंदर यह कहा गया था कि हर डिस्ट्रिक्ट के अंदर एक जीनोम बैंक बने। जहाँ पर वैरायटी हो, वहाँ पर यह सुरक्षित रह सके। इसके लिए भी भारत सरकार ने RKVY योजना के अंदर प्रावधान कर दिया है। यदि कोई राज्य RKVY योजना के तहत इस फंड का उपयोग करना चाहे, तो वह वहाँ पर जीनोम बैंक की स्थापना कर सकता है। यह अभी इसके अंदर स्वीकार्य है। यदि कोई राज्य यह करता है, तो उसके लिए इसमें फंड का प्रावधान भी है।

**श्री उपसभापति :** मंत्री जी, आपका धन्यवाद। माननीय रिपुन बोरा जी, आप अपना प्रश्न पूछिए।

SHRI RIPUN BORA: Sir, my mike is not working.

**श्री उपसभापति :** रिपुन जी, आप वहाँ आ जाएं। शायद आप गलत जगह पर होंगे, इसलिए माइक काम नहीं कर रहा।

SHRI RIPUN BORA: Thank you, Sir, for giving me the opportunity. For last few days I have been trying to get one supplementary, but I am fortunate enough that this time my turn has come.

MR. DEPUTY CHAIRMAN: Just to clarify. If there are other Members from your Party, I have to see all of them.

SHRI RIPUN BORA: Anyway, Sir. No issue.

MR. DEPUTY CHAIRMAN: Please.

SHRI RIPUN BORA: Sir, my question to the hon. Minister is, in the reply, the Minister has said that the Swaminathan Committee has recommended, in all, total 201 recommendations, and, out of that, the Government has already taken action on 200. It is written here. But, in the reply, the Minister has said that, in all, 215 recommendations have been made, and, out of that, 14 are yet to be implemented. So, why is this difference there? This is what I want to know from the Minister.

**श्री कैलाश चौधरी :** आदरणीय उपसभापति महोदय, यह जो रिकमंडेशन थी, स्वामीनाथन आयोग में स्वामीनाथन जी ने जो रिपोर्ट पेश की थी, उसमें उन्होंने 214 रिकमंडेशन्स पेश की थीं, लेकिन 2007 में जो अंतर-मंत्रालयी कमेटी थी, उसने निर्णय लिया था कि हमें इसके ऊपर कुछ और कम करने चाहिए। कम करने के लिए उन्होंने कौन-कौन सी रिकमंडेशन्स एडॉप्ट करनी हैं, कौन-कौन सी एडॉप्ट नहीं करनी है, इस पर उन्होंने जो कम की हैं, वे मैंने अभी आपको मेरे पहले उत्तर में बताई हैं। उसी को लेकर आज भारत सरकार ने कार्य किया है। मैं प्रधान मंत्री जी को धन्यवाद देना चाहता हूँ कि उस कमेटी ने जो अस्वीकार किया था, उसके बावजूद भी उन्होंने इसको स्वीकार करते हुए कई ऐसे प्रयोजन..(व्यवधान)..पर काम किया गया, जिसमें मैंने आपको एमएसपी का उदाहरण दिया है।

**श्री उपसभापति :** श्री कनकमेदला रवींद्र कुमार, आप अपना प्रश्न पूछिए।

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, Andhra Pradesh is an agrarian State and most of the farmers are dependent on paddy cultivation. The present scenario is that after 2019, many farmers have committed suicide because of not getting the Minimum Support Price for their crops and lack of proper storage facilities. After the number of suicides by farmers grew, the hon. Chief Minister advised farmers not to cultivate paddy. In such a scenario, what steps has the Government taken to prevent suicides? Is there any proposal to increase the Minimum Support Price keeping farmers' welfare in mind?

**कृषि एवं किसान कल्याण मंत्री (श्री नरेन्द्र सिंह तोमर):** माननीय उपसभापति जी, माननीय सदस्य की चिंता निश्चित रूप से किसानों के प्रति है। मैं आपके माध्यम से माननीय सदस्य से यह कहना चाहता हूँ कि कुल मिलाकर किसान किसी भी जिस को पैदा करता है, तो उस जिस का

वाजिब दाम उसे मिलना ही चाहिए। इसके लिए सरकार की प्रतिबद्धता भी है और सरकार की खरीद की व्यवस्था भी है। गेहूँ और धान पहले से अधिक मात्रा में खरीदे जा रहे हैं। अब दलहन और तिलहन को भी खरीदा जा रहा है। इसके साथ ही साथ अगर कोई राज्य मोटे अनाज को भी PDS में शामिल करके अपने उपभोक्ताओं को बाँटना चाहता है और वह केन्द्र सरकार से request करता है कि हम इसे PDS में बाँटेंगे, इसलिए मोटा अनाज खरीद लिया जाए, तो केन्द्र सरकार उसको भी अनुमति प्रदान करती है।

जहाँ तक MSP का सवाल है, पहले भी यह बताया जा चुका है कि सरकार ने कुल मिला कर लागत पर 50 प्रतिशत मुनाफा जोड़ कर MSP घोषित करने का निर्णय 2018-19 में लिया। उसका लाभ पूरे देश के किसानों को 22 जिसों पर मिल रहा है। सरकार की लगातार यह कोशिश है कि कुल मिला कर MSP पर दाम मिलना एक पक्ष है, लेकिन किसान को फायदे में लाने के लिए उसकी चौतरफा मदद करनी चाहिए। इसलिए PM Kisan Yojana, FPO, 1 लाख करोड़ रुपए का infrastructure fund, ये सब प्रावधान इसीलिए किए गए हैं कि जो infrastructure किसान की जरूरत है, वह गाँव में उसको नजदीक मिले, जिससे फसल के उपरांत उसका जो नुकसान होता है, वह उस नुकसान से बच सके और इस infrastructure का उपयोग कर सके। इसलिए किसान की समृद्धि के लिए चौतरफा प्रयत्न किए जा रहे हैं।

**श्री उपसभापति :** माननीय प्रसन्न आचार्य जी।

SHRI PRASANNA ACHARYA: Sir, my question is very specific. So far as the recommendations of the Swaminathan Commission are concerned, there are two views. Government says that it is implementing the recommendations made by the Commission so far as the Minimum Support Price is concerned, but the farmers of the country do not agree to that. One of the demands of the agitating farmers was that legal protection be given to the MSP. The Union Minister for Agriculture is present here. I would like to know from the hon. Minister whether the Government is considering bringing a Bill in this House to give legal protection to the MSP, so that any violation of the MSP would be subject to legal action.

**श्री नरेन्द्र सिंह तोमर :** उपसभापति महोदय, आचार्य जी ने MSP की बात की है। मैं आपके माध्यम से देश भर को बताना चाहता हूँ कि 2018-19 से पहले कोई ऐसा बड़ा mechanism नहीं था, जिससे MSP को समय-समय पर परिमार्जित किया जाए या किसान के लिए लाभकारी बनाया जाए। स्वामीनाथन साहब ने जो recommendations कीं, उन recommendations में भी 14 recommendations ऐसी थीं, जिनको अंतर मंत्रालयीन समिति ने उपयुक्त नहीं पाया। उसमें MSP लागत पर 50 प्रतिशत मुनाफा जोड़ कर घोषित किया जाए, यह भी एक recommendation थी, जिसे नहीं माना गया था। लेकिन प्रधान मंत्री नरेन्द्र मोदी जी ने बाद में 2018-19 में इसको

स्वीकार किया और निश्चित रूप से MSP अब बढ़ कर मिल रहा है। MSP भारत सरकार का प्रशासनिक निर्णय है। यह निर्णय अनेक वर्षों से चल रहा है। पिछले 7 वर्षों में MSP पर जिसों की खरीद भी बढ़ाई गई है और MSP को पहले से दोगुने दाम दिए गए हैं। अभी जो बजट प्रस्तुत हुआ है, उसमें भी 2 लाख, 37 हजार करोड़ रुपए किसानों को लाभकारी मूल्य के लिए दिए जाएँ, यह भी प्रावधान किया गया है। जहाँ तक गारंटी कानून का सवाल है, तो मैं माननीय सदस्य, देश और किसान संघों को यह कहना चाहता हूँ कि प्रधान मंत्री जी ने इन सब विषयों पर विचार करने के लिए, जैसा मैंने पूर्व में भी कहा, चाहे वह crop diversification हो, चाहे natural farming हो, चाहे MSP को प्रभावी और पारदर्शी बनाने का मामला हो, इस पर एक समिति बनाने की घोषणा की है, जिसमें किसान भी होंगे, अर्थशास्त्री भी होंगे, वैज्ञानिक भी होंगे, सरकार के प्रतिनिधि भी होंगे और राज्य सरकार के प्रतिनिधि भी होंगे। जैसे ही विधान सभाओं के चुनाव निपट जाएँगे, इस कमिटी के बनाने का मार्ग प्रशस्त होगा और यह कमिटी जो recommendation करेगी, उस पर सरकार विचार करेगी।

**श्री उपसभापति :** प्रश्न संख्या 35.

### Setting up of new industries in Rajasthan

†\*35. SHRI NEERAJ DANGI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of assistance provided by Central Government to set up new industries in Rajasthan during the last three years, company-wise;
- (b) whether any proposal to setup new industries in Rajasthan is pending; and
- (c) if so, the details thereof and whether Government has identified any sites to setup new small and heavy industries?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): (a) to (c) A statement is laid on the Table of the House.

### Statement

(a) to (c) Sir, Government of India provides a lot of support for promotion of Industrial activities across the country. However, setting up of industries is primarily under the prerogative of the State Governments.

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† Original notice of the question was received in Hindi.



Government of India, through the Department for Promotion of Industry & Internal Trade and other Central Ministries/Departments, provides an enabling eco-system for the overall industrial development of the country, including Rajasthan through appropriate policy interventions.

No centralized information on assistance provided to State governments, with respect to industries, is maintained. However, information collated by co-ordination with ministries under the Central Government, of the efforts made for promoting and strengthening industries in the State of Rajasthan is given below:

**Production Linked Incentive (PLI) Scheme** :Keeping in view India's vision of becoming 'Atmanirbhar' and to enhance India's Manufacturing capabilities and Exports, an outlay of INR 1.97 lakh crore (US \$ 26 billion) has been announced in Union Budget 2021-22 for PLI schemes for 14 key sectors of manufacturing starting from fiscal year (FY) 2021-22. The sectors are automobiles and auto components, pharmaceutical intermediaries & API, medical devices, Food products, Textile products, semi-conductors, high efficiency solar PV modules, specialty steel, mobile manufacturing etc. PLI Scheme for an **additional sector**, Drones and Drone Components, has also been approved by the Union Cabinet in September, 2021.

With the announcement of PLI Schemes, significant creation of **production, employment**, and **economic growth** is expected over the next 5 years and more.

**Industrial corridor**:As a part of National Industrial Corridor Programme, aimed at development of greenfield industrial zones/regions in India, Government of India has accorded approval for development of 11 corridors (32 projects) in four Phases as part of National Master Plan for providing multimodal connectivity to various economic zones. Under the Delhi-Mumbai-Industrial-Corridor Project (DMIC), following nodes have been identified in the State of Rajasthan:

- a. **Khushkheda Bhiwadi Neemrana Investment Region (KBNIR), Rajasthan**
- b. **Jodhpur PaliMarwar Industrial Area (JPMIA), Rajasthan**

**Indian Footwear, Leather & Accessories Development Programme (IFLADP)**:Since 2014 to 2021, twenty three (23) leather units in Rajasthan have been provided Rs.12.49 Cr for technology up-gradation by the Central Government. Under

the establishment of Institutional Facilities sub-scheme, Rs.4.44 Cr has been released for up gradation of FDDI campus at Jodhpur.

**One District one Product (ODOP) Scheme:** The Central Government has initiated the One-District-One-Product (ODOP) in different States/UTs. ODOP is seen as a transformational step towards realizing the true potential of a district, fueling its economic growth, generating employment and rural entrepreneurship.

- ODOP initiative is operationally merged with ‘Districts as Export Hub (DEH)’ under DGFT, Department of Commerce. The objective of DEH is to identify products/ services across a district (including GI products) which has possible export potential. State Export Promotion Committees (SEPCs) and District Export Promotion Committees (DEPCs) have been constituted in all the 36 States/UTs to provide support for export promotion activities and address the bottlenecks for attaining export growth in these districts.
- Under ODOP, two products from Rajasthan, viz., Blue Pottery (Jaipur) and Makranamarble (Nagaur) have been identified.
- List of products identified under ‘District as Export Hub’ initiative for districts in Rajasthan is attached in **Annexure-I**

**Start-up India:** Start-up India is a flagship initiative of Government of India which aims at building a strong ecosystem for nurturing innovation and Startups in the country. A 19-point Startup India Action Plan was launched in January 2016 which paved the way for the introduction of a number of policy initiatives to build a strong, conducive, growth-oriented environment for Indian Startups. Details of DPIIT-recognized Startups from Rajasthan are given in **Annexure- II**

**Ministry of Micro, Small and Medium Enterprises (MSME), Government of India,** implements the Prime Minister’s Employment Generation Programme (PMEGP), which is a credit-linked subsidy programme aimed at generating self-employment opportunities through establishment of micro-enterprises in the non-farm sector. Details of margin money subsidy disbursed, number of micro-enterprises assisted in Rajasthan under PMEGP for the last three year and current year (up to 15.01.2022) is given at **Annexure-III**.

Under **Micro and Small Enterprises- Cluster Development Programme (MSE-CDP)**, **twenty two** (22) Institutes for Industrial Development (IID) Centres in Rajasthan have

been given grant of Rs. 38.06 crore in the last three years, till January, 2022 as under:-

- (i) 2018-19- Rs. 84.50 lakh
- (ii) 2019-20-Rs. 1094.27 lakh
- (iii) 2020-21-Rs. 2577.35 lakh
- (iv) 2021-22(till January 22)- 49.88 lakh

**Small Industries Development Bank of India(SIDBI)**-Principal financial institution for promotion, financing and development of the Micro, Small and Medium Enterprise (MSME),Government of India, has assisted several greenfield units (**since February 2019 onwards**) in the State of Rajasthan as under:

1. No. of greenfield MSME units assisted —	122
Cumulative amount sanctioned -	Rs. 726.87 crore
2. No. of greenfield MSME units under appraisal -	14
Cumulative amounts to be sanctioned -	Rs. 78.58 crore

**Ministry of New & Renewable Energy (MNRE), Government of India**, during the last three years (2018-19, 2019-20 and 2020-21) and the current year (2021-22), through Solar Energy Corporation of India Limited (SECI), has released Rs. 485 crores to National Thermal Power Corporation Limited as Viability Gap Funding (VGF) for setting up solar photo voltaic (PV) power projects in Rajasthan under Central Public Sector Undertaking Scheme Phase-II.

**Ministry of Textiles, Government of India** implements Scheme for Integrated Textile Park (SITP) to provide subsidy for setting up textile parks with world-class, state-of-the-art infrastructure in textile hubs across the country with a view to increasing investments, generating employment opportunities and boosting exports in textile sector. Under SITP, till date, Rs. 4 crore has been released to a Textile Park located in Pali, Rajasthan

**Ministry of Textiles implements the Integrated Processing Development Scheme (IPDS)** in order to facilitate the textile industry to meet the required environmental standards and to support new Common Effluent Treatment Plants (CETP)/upgradation of CETPs in existing processing clusters as well as new processing parks

in the Coastal Zones. **Details of fund released to Rajasthan projects under IPDS in last 3 year are as under:-**

(Rupees in crore)

S. No.	Project Name	2018-19	2019-20	2020-21	2021-22	Total
1.	Upgradation of 18 MLD CETP to ZLD at <b>Balotra</b> in Rajasthan by Balotra Water Pollution Control Treatment & Reverse Osmosis Private Ltd	0	2.00	18.148	0	20.148
2.	Upgradation of 2.5 MLD CETP to ZLD at <b>Jasol</b> by Jasol Water Pollution Control Treatment & Reverse Osmosis Private Limited	0	0	3.93	4.00	7.93
3.	12.3 MLD CETP with ZLD at <b>Sanganer</b> by Sanganer Enviro Project Development	0	0	7	0	7
4.	Upgradation of 12 MLD CETP to ZLD at <b>Pali</b> , Rajasthan by Pali Common Effluent Treatment Plant	0	0	4	11.42	15.42

#### Annexure-I

#### List of Products under Districts as Export Hub from Rajasthan

Districts	Products
Ajmer	Bags, Spices, Garments, Marble and Agro Products
Alwar	Engineering Products
Banswara	Synthetic Yarn, Fabric, Marble Tiles
Baran	Soya bean and other Agro Products
Barmer	Isabgol, Gaur Gum
Bharatpur	Agro Products and Services Exports
Bhilwara	Textile and Denim
Bikaner	Wool, Food Product, Ceramics, Bikaneri Bhujia
Bundi	Rice
Chittorgarh	Marble, Granite and Tourism

Churu	Guar Gum, Wood products
Dausa	Stone articles and Durry
Dholpur	Skimmed Milk Powder, Stone Tiles and Slab
Dungarpur	Green Marble Slabs and Tiles
Hanumangarh	Tourism
Jaipur	Gems & Jewellery, Garments, Furniture, Services Exports and others, Toys, Blue Pottery of Jaipur
Jaisalmer	Applique Work, Marble & Services, Isabgol, Gaur Gum, Handicraft and Services Exports
Jalore	Spices, Granite and Dairy Products
Jhalawar	Sand Stone, Assorted Items
Jhunjhunu	Wooden and Stone based items
Jodhpur	Isabgol, Gaur Gum, Furniture Products, Powder, Handicrafts, Stainless Steel Sheets/Utensils
Karauli	Sand Stone article, Silica and Powder
Kota	Chemical & Fertilizers, Minerals, Kota Doria
Nagaur	Isabgol, Spice Processing, Hand tools and Woolen Carpet, Makrana Marble
Pali	Cement, Mehandi, Guar Gum
Pratapgarh	Tourism
Rajsamand	Tera Kota, Marble Decorative article
Sikar	Antique Furniture
Sirohi	Stone carving, Tiles, Psyllium Husk
Sri Ganganagar	Gum Powder
SawaiMadhopur	Tourism
Tonk	Stone Tiles and Sand Stone Tiles
Udaipur	Marble, Mineral & Services Export

### Annexure-II

#### Details of DPIIT-recognized Startups from Rajasthan

State	Start -up Recognition Financial Year	No. of Active Recognized Startups
Rajasthan	2018-2019	227
	2019-2020	390
	2020-2021	547
	2021-2022	525
Total		1689

## Annexure-III

**Position of PMEGP during the 2018-22 (Up to 15.01.2022) in respect of Rajasthan**

Sr. No.	Year	Margin money subsidy utilized (Rs. lakh)	Number of projects assisted
1	2018-19	7199.28	2359
2	2019-20	8174.68	3025
3	2020-21	8806.83	2772
4	2021-22 (Up to 15.01.2022)	5693.49	1576

**श्री नीरज डांगी :** महोदय, क्या यह सही है कि NMI के आंकड़ों के अनुसार ceramic grade China clay देश के कुल भंडार का 19 प्रतिशत भंडार राजस्थान में है? यदि हां, तो भारत सरकार द्वारा राजस्थान में ceramic industry स्थापित करने हेतु क्या प्रयास किए जा रहे हैं?

**श्री पीयूष गोयल :** सर, वैसे तो मूल प्रश्न के साथ इसका कोई सम्बन्ध नहीं है, लेकिन...(व्यवधान)...

**श्री नीरज डांगी :** सर, इसका सम्बन्ध बिल्कुल है।

**श्री पीयूष गोयल :** आप ज़रा बताइए कि कैसे है, ताकि हम भी देख लें। मूल प्रश्न के साथ ceramic का तो विषय भी नहीं है, लेकिन सभी को यह जानकारी है कि गुजरात, राजस्थान वगैरह में ceramic काफी अच्छी मात्रा में...(व्यवधान)...

**श्री नीरज डांगी :** सर, एक मिनट, राजस्थान में इसके उद्योग की स्थापना करने की बात है। यह प्रश्न उसी से connected है।

**श्री पीयूष गोयल :** हां, मैं उद्योग के ऊपर ही आ रहा हूँ, लेकिन मैंने यह कहा कि आपके प्रश्न में ceramic का जिक्र नहीं है। राजस्थान और गुजरात दोनों जगह ceramic के अच्छे deposits होने के कारण दोनों राज्यों में कई industries आई हैं, लेकिन जैसा मैंने अपने जवाब में बताया, केन्द्र सरकार अलग-अलग industries को अलग-अलग योजनाओं से प्रोत्साहित करने के लिए समय-समय पर स्कीम्स और योजनाएं लेकर आती रहती है। लेकिन कौन सी इंडस्ट्री कहां लगेगी, कौन लगाएगा, उसको प्रोत्साहन देने के लिए local level पर क्या किया जाएगा, ये राज्य सरकार के विषय हैं। राजस्थान राज्य सरकार अगर इसमें पहल करे, तो मैं समझता हूँ, वह स्वागत योग्य होगा। हर प्रदेश ने अपने-अपने एरियाज़ में कोई न कोई district पकड़ कर उसको प्रोत्साहन दिया

है, जहां मूलतः उस इंडस्ट्री का बड़ा प्रभाव है। जैसे गुजरात में मोरबी में ceramic industry ने बहुत बड़े पैमाने पर grow किया है। इसके लिए केन्द्र सरकार कोई योजना नहीं बनाती है, राज्य सरकार ही उसमें प्रोत्साहन देती है और राज्य सरकार ही उद्यमियों को encourage करती है। इसलिए मैं समझता हूँ कि माननीय सांसद इसके लिए राज्य सरकार से बात करें कि किस प्रकार से इस कार्य को किया जाए, क्योंकि विश्व भर में ceramic की बहुत demand है। आज हज़ारों करोड़ के ceramic products भारत से निर्यात होते हैं। मैं समझता हूँ कि अगर राजस्थान इस पर चिंता करे, तो बहुत स्वागत योग्य होगा, राजस्थान में इसकी बहुत अच्छी संभावनाएं हैं।

**श्री नीरज डांगी :** सर, मेरा दूसरा supplementary पुनः clay पर है। क्या यह सही है देश में Kaolin, जो china clay है, उसका प्रसंस्करण ज्यादातर पारम्परिक तरीकों, जैसे levigation और धुलाई के द्वारा किया जाता है। यदि ऐसा है तो भारत सरकार भविष्य में processed Kaolin की मांग को पूरा करने के लिए high-tech processing स्थापित करने का क्या प्रयास कर रही है?

**श्री पीयूष गोयल :** जैसा मैंने पहले बताया, केन्द्र सरकार इसके लिए एक प्रकार से different-different general schemes बनाती रहती है, जिनके आधार पर लोग यह तय करते हैं कि उन्हें अपनी industries किधर लगानी हैं या कैसे लगानी हैं। उदाहरण के लिए आपने राजस्थान में ceramic की बात कही, उसी तरह जयपुर में blue pottery काफी बड़े पैमाने पर चलती है और नागौर में मकराना मार्बल का अच्छा प्रभाव है। अलग-अलग क्षेत्र में local industry promote हो, केन्द्र सरकार 'One District-One Product' के माध्यम से पूरे देश में इसे प्रोत्साहित करती है, ताकि उस district में उस product को प्राथमिकता दी जाए। लेकिन specific Industrial Policy के तहत उसे कैसे प्रोत्साहन देना है, जिससे वह इंडस्ट्री वहां पर और बढ़े, यह राज्य सरकार की जिम्मेदारी है। जहां तक केन्द्र सरकार का सवाल है, तो निर्यात को प्रोत्साहन देने के लिए RoDTEP Scheme या RoSCTL के माध्यम से जो-जो स्टेट के tax burden होते हैं या उस प्रोडक्ट पर लगते हैं, उनको वापस देने का काम केन्द्र सरकार करती है, ताकि निर्यात को प्रोत्साहन मिल सके। उदाहरण के लिए कुछ-कुछ इंडस्ट्रीज़ में केन्द्र सरकार ने 14 क्षेत्रों में production-linked incentive announce किया है, जिसकी जानकारी मैंने अपने उत्तर में दी है और जो आप सभी के समक्ष है। चाहे automobile parts हों, textile हो, semi-conductor industry के लिए 76,000 करोड़ रुपये की स्कीम दी गई है। देश में शायद पहली बार electronic industry के लिए इतनी बड़ी स्कीम आई है, उसमें भी ceramic का इस्तेमाल होने की सम्भावना है। मैं समझता हूँ कि केन्द्र सरकार की तरफ से कई योजनाएं सामने आई हैं। ऐसे में प्रदेश आपस में कितनी जल्दी उस इंडस्ट्री को attract करने के लिए अपनी स्कीम्स लाते हैं, उसी से यह तय होगा कि वह इंडस्ट्री कहां पर लोकेट होगी। महोदय, उदाहरण के लिए मैं आपके माध्यम से सदन को टेक्सटाइल के बारे में बताना चाहूंगा कि हम टेक्सटाइल में 'PM-MITRA' नाम की एक स्कीम लाये हैं, जिसमें हम टेक्सटाइल्स के हज़ार-हज़ार एकड़ के सात बड़े पार्क्स बनाने जा रहे हैं। उसमें हमने राज्यों के बीच में एक स्पर्धा बनाई है कि कौन से राज्य टेक्सटाइल क्षेत्र को अधिक प्रोत्साहन देने के लिए आगे आते हैं, जमीन सस्ते में या बिना शुल्क के उपलब्ध कराते हैं और कौन से राज्य लम्बे अरसे तक कम कीमत पर बिजली पर देते हैं। इस तरह से अलग-अलग तरीके से

राज्यों के बीच में स्पर्धा हो और उस स्पर्धा में से हम तय करें कि कहां पर टेक्सटाइल प्रमोशन पार्क हो।

DR. FAUZIA KHAN: Sir, I would like to make a point that despite the long-standing demand to lessen trade deficit, there has been a decline in the Budget on export promotion schemes. My question to the hon. Minister is as to how does the Government plan to solve this problem with particular reference to Rajasthan industry.

SHRI PIYUSH GOYAL: I think, it is a very good question. I have been on record on more than one occasion to say that no country in the world can survive beyond a point of time only on clutches when it comes to export promotion. India over a period of time has been promoting exports through subsidies but that has not really given us the desired result or given us the huge impetus that one would have expected. In fact, the reality is that every nation has certain products or certain services which are its strength area. Every theory in the world says that one should focus only on industries where you should have competitive or comparative strengths. Those should be the products on which we focus our exports. India has moved more into an inter-connected world where such subsidies are not even permitted under the WTO. We have had instances of India also being taken before the WTO on export subsidies. Therefore, Sir, our approach is that we reimburse the taxes or cesses or duties that are loaded on the products by the States. As far as the Central Government is concerned, usually, most products are under the GST, and, so, it automatically gets refunded when you export the product but should there be any other tax which is levied on any export product or which is not modvatable or reversible in the form of refund, we are giving back to the exporters in the form of RoDTEP scheme, which is for remission of duties, taxes, levies and cesses. We have found very good acceptance of the scheme across the country. Based on that, exports have also been growing.

While the hon. Member of Parliament feels that we have reduced our export subsidies, the reality is that this year, India is going to see a record performance in exports. This year, we have already crossed 334 billion dollars of exports, which is higher than any full year ever in the past, and, we are well on track to achieve 400 billion dollars exports in the current year. I compliment all the exporters and industry participants, including from the State of Rajasthan, who have contributed in a big way. I would urge all the States to support economic activity through exports because, truly, export promotion is the way by which we will be able to get not only



more jobs in the system but also more economic activity. I think, it is the collective effort of the Centre and the States and we are finding very good traction across the country while working together on this.

MR. DEPUTY CHAIRMAN: Q.No.36.

### **Railway Line Work in Madhya Pradesh**

†\*36. SHRI KAILASH SONI: Will the Minister of RAILWAYS be pleased to state:

- (a) the current status of the important railway line connecting very backward villages in Madhya Pradesh passing through Sagar and Kareli towards Nagpur, for which survey has been done; and
- (b) by when the work shall be started and the reasons for the work not being started yet?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) and (b) A Statement is laid on the Table of the House.

### **Statement**

(a) and (b) Saugor is the existing station on Katni- Bina section and is already connected to Nagpur via Bina, Bhopal and Itarsi. Kareli is also existing station on Jabalpur- Itarsi section. Survey for Saugor- Kareli- Chhindwara new line (279 Km) has been completed. Survey report has been examined. Large portion of the proposed alignment passes through forest area and also involves 14 numbers of tunnels. Considering the poor traffic projections and being financially unviable, the project could not be taken forward.

**श्री कैलाश सोनी :** महोदय, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि देश के बहुत से ऐसे रेल मार्ग हैं, जो लाभप्रद नहीं हैं, लेकिन फिर भी ये बनाये गये हैं। हमारे बुंदेलखंड में अनुसूचित जनजाति का एक बहुत बड़ा क्षेत्र गोंडवाना है, यहां के लगभग पांच हजार ग्राम रेल कनेक्टिविटी से वंचित हैं। मैं जानना चाहता हूँ कि ये मार्ग क्यों नहीं बनाये जा सकते?

**श्री अश्वनी वैष्णव :** उपसभापति महोदय, माननीय सांसद महोदय का जो sentiment है, मैं उसकी respect करता हूँ। मैं आपके माध्यम से सभी के सामने यह जानकारी रखना चाहूँगा कि

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† Original notice of the question was received in Hindi.

रेलवे के लिए मध्य प्रदेश में 2009 से 2014 के बीच मात्र 632 करोड़ per annum allocation होता था, उसे 2014 से 2019 के बीच बढ़ा कर 4,213 करोड़ किया गया, जो कि बहुत बड़ी रकम थी। मैं माननीय प्रधान मंत्री जी को धन्यवाद देना चाहूँगा कि 2022-23 में मध्य प्रदेश के लिए 12,110 करोड़ का record allocation किया गया है।

आपके इस प्रोजेक्ट के बारे में जो आपका emotion है, मैं उसको संवेदनशीलता के साथ लेता हूँ। मैं माननीय सांसद महोदय से निवेदन करूँगा कि वे मेरे साथ बैठें और हम डिटेल्स में इसकी चर्चा करेंगे। अगर कोई सम्भावना निकलती है, unviable project को आगे ले जाने की, तो सम्भावनाओं पर हम मिल कर विचार करेंगे।

**श्री कैलाश सोनी :** महोदय, ...(व्यवधान)... ये काम आते हैं। करेली को बुंदेलखंड का दरवाजा कहा गया है।

**श्री उपसभापति :** आप सवाल पूछिए।

**श्री कैलाश सोनी :** उससे साउथ की दूरी इतनी कम हो जाएगी कि आपकी लागत 4-5 वर्षों में वसूल हो जाएगी।

**श्री उपसभापति :** आप सवाल पूछिए।

**श्री कैलाश सोनी :** यह ऑलरेडी एनएचएआई से लगा हुआ हिस्सा है। यह लोकोपयोगी है। इससे साउथ की दूरी बहुत कम हो जाएगी। अभी करेली से..

**श्री उपसभापति :** जब आप माननीय मंत्री जी से उस पर बात करें, तब आप इन प्वाइंट्स पर चर्चा करें। ...(व्यवधान)... आप सवाल पूछिए।

**श्री कैलाश सोनी :** आपके जवाब के हिसाब से करेली अभी इटारसी से जुड़ा है, जहाँ 12 घंटे का समय लगता है, इससे सीधे 3 घंटे का समय लगेगा। इसलिए यह अत्यन्त लोकोपयोगी है, तो यह क्यों नहीं बनाया जा सकता? ...(व्यवधान)...

**श्री उपसभापति :** धन्यवाद, माननीय सोनी जी। इस पर आप कुछ कहना चाहेंगे? ये उनके कुछ सजेशंस थे। ...(व्यवधान)... माननीय जवाहर सरकार जी।

SHRI JAWHAR SIRCAR: Sir, the question is on railway lines within Madhya Pradesh. May I ask the hon. Minister to inform the House how many railway station halts have been put on hold in the name of COVID? We have gone through a lot of difficulties in the name of COVID. One of the things that the Railways is trying to do is to bring in

economy by stopping smaller stations. That cannot be done on a permanent basis. That is a social obligation. And that would apply to the rest of India.

SHRI ASHWINI VAISHNAW: Sir, the hon. Member has asked a question which is not related to the main question. I can send the data to him and as and when we meet we will discuss it.

**श्री उपसभापति :** माननीय अजय प्रताप सिंह, यह क्वेश्चन मध्य प्रदेश से है। इसलिए आपके सवाल इस क्वेश्चन से ही रिलेटेड होने चाहिए।

**श्री अजय प्रताप सिंह :** माननीय उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि ललितपुर-सिंगरौली रेल लाइन परियोजना बहुत पुरानी परियोजना है। इसका रेलखंड जो सीधी से सिंगरौली का है, पहले इसका एलाइन्मेंट सीधी से बरगवाँ तय किया गया था, लेकिन बाद में इसको परिवर्तित करके सीधी से गोंदवाली कर दिया गया। इस एलाइन्मेंट परिवर्तन के क्या कारण हैं तथा क्या इससे इसकी लागत बढ़ी है अथवा घटी है? अगर यह बढ़ी है तो उसके लिए कौन जिम्मेवार है?

**श्री अश्वनी वैष्णव :** उपसभापति जी, यह प्रश्न अवश्य ही मध्य प्रदेश का है। यह प्रोजेक्ट मध्य प्रदेश का है, हालाँकि यह मूल प्रश्न से लगा हुआ नहीं है, फिर भी मैं यह कहना चाहूँगा कि यह जो ललितपुर-सतना-रीवा-सिंगरौली प्रोजेक्ट है, यह देश की one of the longest new railway line है, जो 541 किलोमीटर की है। समय-समय पर जरूरतों के हिसाब से और विशेष कर इंडस्ट्रीज़ और पैसेंजर्स की रिक्वायरमेंट्स के हिसाब से और राज्य सरकार के साथ चर्चा करके इसका एलाइन्मेंट बीच में चेंज किया गया। उसके कारण इसकी कॉस्ट भी बढ़ी, लेकिन इस प्रोजेक्ट की प्रोग्रेस अभी बहुत अच्छी है। इस वर्ष मध्य प्रदेश के लिए जो record allocation किया गया है, उस record allocation के कारण इस प्रोजेक्ट में प्रोग्रेस और भी तेज़ी से होगी, यह मेरा विश्वास है। इसमें अगर कहीं भी कोई दिक्कत आती है, तो माननीय सांसद महोदय मुझसे कभी भी सम्पर्क कर सकते हैं, हम उसका समाधान करेंगे।

**श्री राम विचार नेताम :** उपसभापति महोदय, मेरा माननीय मंत्री महोदय से यह कहना है कि मध्य प्रदेश से ही कट कर हम छत्तीसगढ़ गये हैं।

**श्री उपसभापति :** परन्तु सवाल मध्य प्रदेश का है।

**श्री राम विचार नेताम :** इसमें हमारा तो अधिकार बनता ही है। महोदय, छत्तीसगढ़ के किन-किन मार्गों का सर्वेक्षण किया गया? क्या उन मार्गों में चिरमिरी-बरवाडीह रेल लाइन भी सर्वेक्षित है? उसकी स्वीकृति की क्या स्थिति है?

**श्री अश्वनी वैष्णव :** सर, आप लिखकर भेज दें।

**श्री उपसभापति :** क्वेश्चन नं. 37, माननीय श्री हर्षवर्धन सिंह डुंगरपुर। He is not present. Are there any supplementaries?

\*37. [*The Questioner was absent.*]

### **Objectives of TRAI**

\*37. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the objectives outlined by Telecom Regulatory Authority of India (TRAI) when it was formed and to what extent TRAI has been able to achieve those objectives;
- (b) the steps TRAI is likely to take in future to spread the telecom revolution to rural and remote areas all over the country; and
- (c) the manner in which TRAI is trying to achieve this objective?

THE MINISTER OF COMMUNICATIONS (SHRI ASHWINI VAISHNAW): (a) to (c) A statement is laid on the Table of the House.

### **Statement**

(a) to (c) The Telecom Regulatory Authority of India (TRAI) was established with effect from 20th February 1997 by an Act of Parliament, called the Telecom Regulatory Authority of India Act, 1997, to regulate the telecommunication services, and to protect the interests of service providers and consumers of the telecom sector, to promote and ensure orderly growth of the telecom sector. The Broadcasting and Cable Services Sector also came under the purview of TRAI in 2004.

TRAI has played a pivotal role and contributed significantly in the growth of both telecom and broadcasting services, resulting in increase in consumer base and deployment of vast network of the telecom and broadcasting services by the service providers across the country. The regulatory initiatives of TRAI have resulted in overall benefits to the consumer in terms of choice of services, affordable tariff of these services, better quality of service etc.

TRAI has been issuing several recommendations, tariff orders & regulations from time to time to ensure orderly growth of the Telecom, Broadcasting and Cable Services in the entire country including in rural and remote areas. TRAI also does a number of consumer educational programs like Consumer Outreach Programmes (CoP), Workshop on capacity building of Consumer Advocacy Groups, Consumer Education Literature and Media Campaigns in rural and remote areas.

SHRI K.J. ALPHONS: Sir, I thank you for this opportunity. Even though I have a Starred Question listed today, I know it would never come up. Earlier also, it had the same fate.

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI K.J. ALPHONS: Sir, I live in the heart of Delhi and I had one of these national service providers for my telephone. I could not get a call through. So, I had to come out to the garden to make a call. During the past one week, I have been trying to make calls. I have been using possibly the biggest telephone provider in the country. I can't get a telephone call through at all. In Kochi, I go and live in a Government guesthouse. It is right in the heart of the city but I can't get a call through. Is it a problem with the spectrum or is it a problem with the service provider? Would the hon. Minister take steps to rectify this?

**श्री अश्वनी वैष्णव :** सर, प्रश्न ट्राई से संबंधित है। ट्राई में ऑलरेडी क्वालिटी ऑफ सर्विस के लिए एक स्पेशल सेल है। मैं मान्यवर सांसद महोदय से निवेदन करूंगा कि वे उस सेल में अपनी complaint रखें और ट्राई उसके ऊपर विचार करेगा।

DR. V. SIVADASAN: Does the Government have any share in Vodafone? In the Government sector, one company is there. If yes, please specify the details.

**श्री अश्वनी वैष्णव :** सर, टेलिकॉम सेक्टर पिछले कई वर्षों से एक बहुत ही कठिन परिस्थिति से गुजर रहा है और उसके पीछे कारण क्या है, उसे हमारे मित्र बहुत अच्छे से समझते हैं। मैं किसी के ऊपर आरोप-प्रत्यारोप नहीं कर रहा हूँ। इन परिस्थितियों से गुजरने के कारण आज, despite heavy growth in the telecom sector बहुत सारी कंपनियों की बैलेंस शीट और उनकी आर्थिक हालत में एक समस्या आई है। अब सरकार का रेवेन्यू कहीं पर भी compromise न हो, सरकार का रेवेन्यू बिलकुल भी compromise न हो और एक ऐसा solution निकले, जिसमें industry strengthen हो सके, यह सब विचार करके बहुत ही सोच-समझकर, मेरे ख्याल से जो September के reforms की बात आप कर रहे हैं, that is one of the very well thought out,

going really deep into the problem and bringing up the solution where Government's revenue is not compromised at all. With that philosophy, those reforms were taken up. In that, one of the options given to the industry was for the interest, which they had to pay for four years. Either they can pay it or they can give their shares in lieu of that. So, that is the thought process with which that option was given. Three companies have exercised that option. We are examining the letters that they have given.

SHRI SUJEET KUMAR: Sir, I am well aware of the various initiatives taken by the Government to spread telecom revolution in remote and rural areas of India. Bharatnet project would be a good example which is implemented to provide broadband connectivity to all the panchayats. But, Sir, even today, a quarter of Gram Panchayats in KBK Districts of Odisha, which are largely tribal dominated and Naxal-infested, are unconnected. They do not have the telecom connectivity despite repeated reminders and address in this House. So, my request and question to the hon. Minister is: Will he come out with a special scheme to expedite telecom connectivity in the KBK Districts of Odisha?

SHRI ASHWINI VAISHNAW: Sir, the hon. Prime Minister approved 7,000 new telecom sites of the country, especially in areas which are not connected. There are various historical reasons and because some areas are very difficult, especially the forested areas and KBK areas, which the hon. Member has referred to. I am glad that 3,933 sites were sanctioned for Odisha. It is a great thing. I request the hon. Member to approach the State Government so that the sites can be quickly and easily given and we start raising the towers. As far as Bharatnet is concerned, in Odisha, the Bharatnet project is implemented by the State Government. Once again, I will request the hon. Member to work with the State Government so that the implementation can improve. Implementation is not at all satisfactory.

MR. DEPUTY CHAIRMAN: Q. No. 38.

### **South Coast Railway Zone**

\*38. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government is aware of the fact that over two and a half years have elapsed since the announcement was made regarding formation of a new railway zone i.e. South Coast Railway Zone (SCoR);

- (b) if so, the details thereof;
- (c) whether Government is also aware of the fact that the newly announced zone is yet to take final shape; and
- (d) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) to (d) A Statement is laid on the Table of the House.

### Statement

(a) to (d) Subsequent to the Government's approval for setting up of the new South Coast Railway (SCoR) Zone with its headquarter at Visakhapatnam, Officer on Special Duty/SCoR was posted at Visakhapatnam and directed to undertake planning and preparatory work for formation of New Zone. Detailed Project Report (DPR) has been submitted by OSD/SCoR for setting up of new Zone. Accordingly, an Umbrella work titled "Creation of new South Coast Railway Zone and new Rayagada Division in East Coast Railway" has been included in Budget 2020-21 at an estimated cost of ₹170 Cr.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, as per item 19 of the Schedule 13...

MR. DEPUTY CHAIRMAN: Sorry, Question Hour is over.

SHRI KANAKAMEDALA RAVINDRA KUMAR: One moment please. Whether there is any time-bound...

MR. DEPUTY CHAIRMAN: No, sorry. Question Hour is over.

[ *Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

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### STATEMENTS OF THE PUBLIC ACCOUNTS COMMITTEE

MR. DEPUTY CHAIRMAN: Statements of Public Accounts Committee, Shri Bhubaneswar Kalita.

SHRI BHUBANESWAR KALITA (Assam): Sir, I lay on the Table, a copy each (in English and Hindi) of the Statements showing Action Taken by the Government on

the observations/recommendations contained in the following Reports of the Public Accounts Committee (2021-22):—

- (i) Fourth Action Taken Report (Fifteenth Lok Sabha) on ‘Project Management Practices in Gauge Conversion and New Line Projects’;
- (ii) Thirty-third Action Taken Report (Fifteenth Lok Sabha) on ‘Loss of Revenue due to Short Levy of Tax, Incorrect Classification of Excisable Goods and non-fulfillment of Export Obligation’;
- (iii) Sixty-second Action Taken Report (Fifteenth Lok Sabha) on ‘Special Economic Zones’;
- (iv) Sixty-third Action Taken Report (Fifteenth Lok Sabha) on ‘Non-Lapsable Central Pool of Resource (NLCPR) Scheme’;
- (v) Seventy-fourth Action Taken Report (Fifteenth Lok Sabha) on ‘Supply Chain Management of Rations in Indian Army’;
- (vi) Ninth Action Taken Report (Sixteenth Lok Sabha) on ‘Excesses Over Voted Grants and Charged Appropriations (2010-11)’;
- (vii) Seventy-ninth Action Taken Report (Sixteenth Lok Sabha) on ‘Adarsh Co-operative Housing Society, Mumbai’;
- (viii) Eighty-fourth Action Taken Report (Sixteenth Lok Sabha) on ‘Excesses Over Voted Grants and Charged Appropriations (2012-13)’;
- (ix) Eighty-sixth Action Taken Report (Sixteenth Lok Sabha) on ‘Performance Audit of Dual Freight Policy for Transportation of Iron Ore Traffic in Indian Railways’;
- (x) Ninety-ninth Action Taken Report (Sixteenth Lok Sabha) on ‘Sub-urban Train Services in Indian Railways’;
- (xi) One Hundredth Action Taken Report (Sixteenth Lok Sabha) on ‘Commercial Publicity in Indian Railways’;
- (xii) One Hundred and First Action Taken Report (Sixteenth Lok Sabha) on ‘Shared Mobile Infrastructure Scheme’;
- (xiii) One Hundred and Seventh Action Taken Report (Sixteenth Lok Sabha) on ‘Unfruitful Expenditure on Establishment of Specific Pathogen Free Shrimp Seed Multiplication Centre — (NFDB)’;
- (xiv) One Hundred and Sixteenth Action Taken Report (Sixteenth Lok Sabha) on ‘Excesses Over Voted Grants and Charged Appropriations (2013-14)’;
- (xv) One Hundred and Seventeenth Action Taken Report (Sixteenth Lok Sabha) on ‘Excesses Over Voted Grants and Charged



- Appropriations (2014-15)';
- (xvi) One Hundred and Twenty-Eighth Report (Sixteenth Lok Sabha) on 'Implementation of Public Private Partnership-Indira Gandhi International Airport, Delhi';
- (xvii) Sixth Action Taken Report (Seventeenth Lok Sabha) on 'Excesses Over Voted Grants and Charged Appropriations (2015-16)';
- (xviii) Eighth Action Taken Report (Seventeenth Lok Sabha) on 'Accounting of Projects in Indian Railways'; and
- (xix) Nineteenth Action Taken Report (Seventeenth Lok Sabha) on 'Delay in Commissioning of CCTV Surveillance System, Irregular LTC Claims and Avoidable Expenditure on Hired Servers'.

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**\*MOTION OF THANKS ON THE PRESIDENT'S ADDRESS**

MR. DEPUTY CHAIRMAN: Now, discussion on the Motion of Thanks on the President's Address, Shri Prasanna Acharya.

SHRI PRASANNA ACHARYA (Odisha): Thank you, Mr. Deputy Chairman, Sir for giving me an opportunity to speak out my mind about the Address of the hon. President of India to the Joint Session of both the Houses in the beginning of this Budget Session. Sir, it is customary that the hon. President of India would address both the Houses at the beginning of the Session.

[THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH) *in the Chair.*]

It is also very clear that whatever the President speaks on this occasion is only a speech prepared by the Government and approved by the Cabinet of this country but I must thank the President because at the beginning of his speech the hon. President has said one very important thing. He said: "I salute all the great personalities for their contribution in the development journey of our country in these 75 years of Independence." I put emphasis on this very sentence of the hon. President because there are some people in this country who refuse to recognize the contribution of all those great leaders who laid the foundation of a new India after Independence, including the first Prime Minister Pandit Jawaharlal Nehru.

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\* Further discussion continued on a motion moved on the 2<sup>nd</sup> February, 2022.

There are hoards of leaders in this country who not only fought for our Independence but after Independence they also took over and laid the foundation to build a new India, a prosperous India, a progressive India, a secular India, an India belonging to all sections of the people, all sections of the citizens. Therefore, I think, at the outset of his Speech, the President has very rightly saluted all those great personalities for their contribution in the last 75 years of our Independence.

Sir, I appreciate the attitude of this Government, Modi ji's Government, for one thing that in some respect they are taking a very nationalistic approach. It is a very, very good decision about Netaji Subhash Chandra Bose. We all know about his contribution to the freedom struggle of this country and many people think that had Netaji been alive and had Netaji been in the helm of affairs of the country after Independence, the shape of our independent India would have taken a different direction but, unfortunately, that could not happen. And, unfortunately, there are some people in this country -- who I do not want to indicate who those people are -- in order to eulogize some other leader, the contribution of Netaji and some other leaders were very conveniently forgotten. People refuse to recognize their contribution to this country. So, this Government has very rightly taken a decision. I, therefore, compliment the hon. Prime Minister that the Republic Day celebrations would start from the birthday of Netaji that is 23<sup>rd</sup> of January, every year. It is a very, very welcome decision which this Government has taken.

Sir, another very important decision and very impressive decision this Government has taken is to observe Veer Bal Diwas on 26<sup>th</sup> December in the memory of sacrifice of Sahibzada, the son of the Tenth Guru Gobind Singh for their unparalleled sacrifice during the Muslim era. Sir, there are some other Veer Bals in this country whose sacrifice is memorable. That cannot be forgotten. I will cite one example from my own State of Odisha. There was a boy, his name was Baji Rao. He was an 11-12 year old boy. He bravely faced the bullet of the Britishers at that time. He was a boatman. His father was a boatman. His father was ailing, therefore, he took charge of the boat and when the British soldiers came to the river bank and asked the boy to open the boat to take them to the other side so that they can go and invade a village and arrest some freedom fighters, this 12-year old brave boy Baji Rao refused and he was shot at and he became a *Shaheed*. There are some other Veer Bals in the country. My point is that all the history of sacrifice of such Veer Bals of this country should be collected and memorial should be constructed in their memory and history

should give proper place to the sacrifice of such people. Therefore, it is a very good step that the Government has started observing the Veer Bal Diwas. Therefore, I also compliment this Government. If you go to Para 22 of the Speech of the hon. President, he has said about the farmers, empowering the farmers of this country. It is a very, very welcome thing. The President has mentioned about empowering the farmers in rural economy of the country. I am not going to deal in detail about the rural economy but I know that you would not give me time for that. I have a very limited time. The other Members have very elaborately yesterday and the day before have explained as to what is the rural economy of this country now. The President has also complimented the farmers. Despite the Pandemic situation, the farmers produced more than 30 crore tons foodgrains and 33 crore tons of horticulture produced in 2020-21. The Agriculture export reached a record level and registered a growth of more than 25 per cent valuing Rs. 3 lakh crore. This is the contribution of the farmers of this country. In the Question Hour, we were discussing about the Swaminathan Commission, Minimum Support Price pertaining to the farmers. If the farmers can contribute so much to this country, and in return what the farmers are getting? The farmers' income have not been doubled. This is the promise of this Government that by 2022, farmers' income will be doubled. I will ask persistently to the Government that can the Government say that by now it has been able to double income of the farmers? Can they say it? 'No', Sir. The income of the farmers' has not yet been doubled. Had the farmers' income been doubled, they would not have committed suicides. You will be astonished to know as to why the farmers' of this country are committing suicides every day. It is not my report. It is the Report of the National Crime Record Bureau. It is an NCRB data. According to the NCRB data, as many as 42,480 farmers and daily wagers committed suicide in 2019. It is a 2019 Report, and not the latest report, which is an increase of 6 per cent from the previous year. Every year, the number of farmers' suicide is going on. Why? Are they getting the MSP for their produce? In the Question Hour, I put the question and other hon. Members also put the Question about the MSP, but I think the Government gave a very evasive reply. The Government is not coming out with a reply as to whether they will bring a law in this House to ensure a legal coverage to the MSP. The Government refused to do that. This is one of the demands of the agitating farmers of this country. Most of the farmers in this country are small and marginal farmers and they are committing suicide. The farm labourers are committing suicide. The Government has been able to increase the economic standard of the farmers, then why are the farmers compelled to go for committing suicide? Has the Government an answer for this? This is a very pertinent question about the plight of the farmers. Had the

farmers been in a happy condition, in a very sound economic condition, thousands and lakhs of farmers would not have gone for agitation in the Delhi border. Sir, the Railway Minister is very much present here. I compliment the Railway Minister for having given a good amount of sanction to the different projects of Odisha. I compliment him. Sir, I would like to ask one thing. Why step-motherly treatment is being shown to Odhisha, my own State. I will give only example. Our Chief Minister has repeatedly asked for unification of all Railways assets over Odisha State under East Coast Railway Headquarter at Bhubaneswar. But, we were told that Zones are not formed on State boundary line. The reply of the Government is that the Zones are not formed on the State boundary line. Okay, Sir. I agree, Zones are not formed on State boundary line. But, now the South Coast Railway Zone has been formed on State boundary line. At whose cost? At the cost of the East Coast Railways. Why is this discrimination? When our request has been turned down then why in some other State you are doing it for the State-level boundary and constituting the Railway Zone? Sir, you have taken away a portion of Andhra Pradesh from East Coast Railways. Then, why not Raurkela and Jharsuguda etc.? This is our own demand. Now, Raurkela and Jharsuguda are in Chakradharpur Division outside Odisha. So, our request is that you bring Raurkela and Jharsuguda and other areas, constitute a separate Division, merge it with East Coast Railways. The reply is, 'Railway Zones are not constituted on State boundaries'. If it is not constituted on the basis of State boundaries then why it happened in Andhra Pradesh? So, Sir, we feel that in some respect, discrimination is meted out to my State Odisha.

The President has mentioned about forming two All India Institutes of Medical Sciences, one in Jammu and one in Kashmir. I welcome it. It is a very, very good decision. But, there are some other areas in this country where health services are very poor. I will cite one example. It is Sundergarh in Odisha. It is a tribal dominated area and it is adjacent to Jharkhand which is also a tribal dominated area. Sir, the request of my State Government is, and, my Chief Minister, Shri Naveen Patniak who has been all the time requesting the Central Government, to open an AIIMS institute in Sundergarh. I welcome the decision of the Government that two AIIMS are being opened, one in Jammu and one in Kashmir. But, some other areas in the country are there, mostly dominated by the tribal population where health services are poor. So, our request is to open an AIIMS at Sundergarh as well.

Sir, there are some States in the country - Odisha, Bihar, Jharkhand - which are mine bearing States. And, the Government of India is collecting a Clean

Environment Cess. Earlier, they were collecting Rs.200 per ton. Now, it has been enhanced and Rs.400 per ton is being collected by the Centre. The Odisha Government has requested for renaming the Cess as Environment and Rehabilitation Cess. Sir, we are suffering. The mine-bearing States are suffering. Our environment is polluted. Our trees are cut. And, the Government of India is collecting this Cess in the name of Clean Environment Cess. We, the mine-bearing States do not get a single pie on that. So, my Chief Minister, Shri Naveen Patnaik has always been requesting to rename this Cess as Environment and Rehabilitation Cess and earmark at least 60 per cent for the coal bearing States. This has been our request. The Government of India is not considering it.

Sir, about cess and surcharge, the share of this gross tax revenue for the Union Government has increased from 7.5 per cent to about 19 per cent in the last 20 years. The Government of India is imposing cess and surcharge on petrol, diesel and liquor product and some other products also, and the increased trend of the Centre to rely on cess and surcharge denies the States their rightful share in tax devolution because the cess and surcharge amount is not going to the divisible pool. The States are not entitled to get the share of it as per the recommendations of the Finance Commission. So, our request to the Centre is that the revenue thus generated should form part of the divisible pool so that the concerned States can get a benefit of that. Sir, we understand that during the pandemic the Central Government spent a lot of money. The State Governments have also spent a lot of money for that, from where will that money come? This is our genuine and rightful demand. So, I urge upon the Central Government to concede it.

Sir, hon. President in his Speech has mentioned about women empowerment and the President said 'women empowerment is one of the top priorities of the Government'. Sir, this is just contrary of the fact. A lot of slogans are there, like '*Beti Bachao Beti Padhao*'. Sir, we know that Triple talaq Bill was passed by this House. We say that among the Muslim community, lot of superstitions are there and we have to deal with that. Sir, I will put one question here, what happened in Sabrimala Temple in Kerala? What was the judgement of the Supreme Court? What was the stand of Bharatiya Janata Party? There are two all-India largest National political parties; one is Bharatiya Janata Party and the other is Congress Party; what was their stand? On the one hand, we talk about women emancipation, and on the other hand, we support preventing women from entering into a temple. We are not even prepared to go by the judgement of the Supreme Court. What was the

judgement of the Supreme Court? The Supreme Court held about Sabrimala that 'any exception placed on women because of biological differences violates the Constitution. It violates right to equality under Article 14 and freedom of religion under Article 25'. Why are these double standards? On the one hand, we say about women emancipation, on the other hand, we prevent women from entering into a temple and offer their prayers to the lord. These are double standards.

Sir, now I will talk about the Women's Reservation Bill. This House passed the Women's Reservation Bill in the year 2010, but, still that Bill has not become an Act. Sir, women will be astonished to know that women represent 10.5 per cent of the total Members of the Indian Parliament; these are the latest figures about the women representation in Rajya Sabha and Lok Sabha. In the Legislative Assemblies across all the States, it is a pitiable figure, 9 per cent only. If we take into consideration women representation in all the Assemblies together, it is hardly 9 per cent. This is not my report; this is the report of the Election Commission of India. Sir, even in Muslim countries, those who are considered to be very conservative people, women representation is much more than what we have here in our country. Even in countries like Pakistan and Bangladesh, two Muslim population-dominated countries, they have passed the Women's Reservation Bill, but, we are reluctant; why? On the one hand, we talk about women emancipation, we talk about 'Beti Bachao Beti Padhao' and we talk about bringing the women into the mainstream of the society, but, we still refuse to give them their political rights; why? It was done by them also; it is being done by these people also. Why is the Government not bringing this Bill? What prevents them from doing it? I am sorry to say this is just hypocrisy. I urge upon the Government that it is high time to bring the Women's Reservation Bill.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Mr. Acharya, your time is over.

SHRI PRASANNA ACHARYA: Sir, I am concluding very shortly, just give me two-three minutes more. I want to raise one very important thing that Odisha is a cyclone-prone State. Our State will be surprised to know that during the last one hundred years, we have been hit by natural calamities for more than 90 times; flood, drought, cyclone, super-cyclone, etc. All these calamities are devastating the economy of Odisha. Our hon. Chief Minister, Shri Naveen Patnaik has many times requested the Central Government to give a special category status to States like Odisha. If not special status, at least, give a special focus category status to Odisha and treat it at par with North Eastern and Himalayan States, and give that economic

benefit to States like Odisha. That is not being heeded by the Central Government so far. Sir, the last point that I would submit is about federalism. This is a federal country. Our Constitution provides for federalism. But we feel, this House knows it, in every Bill, there are one or two provisions taking away the rights of the State Governments. What type of federalism is this? The latest decision that the Government has taken is that any moment the Central Government can withdraw any IAS officer from any State without the consent of the particular State. What type of federalism is this? So, you are not strengthening the federal character of the Constitution of our country but you are weakening it. Therefore, my submission to the Central Government is that kindly desist from doing this. This is a federal country and federalism is our essence. You cannot go away with this. Therefore, Sir, if you want to run this country unitedly, if you want this country to develop unitedly, and if you want to take all the States to the mainstream of development of this country, don't eschew the principle of federalism. With this, Sir, in spite of the fact that there are a few contradictions in the Speech of the President, कथनी और करनी में बहुत फर्क नज़र आता है, I support the Motion of Thanks on the President's Address to the Joint Session of Parliament. Thank you, Sir.

SHRI K. SOMAPRASAD (Kerala): Sir, the hon. President in his speech tried to sketch a picture of a colourful and bright present and future India. According to him, India is a fast developing nation without poverty, malnutrition, unemployment, illiteracy, etc. As per his version, the Indian citizens are living in a semi-paradise and when the hon. Prime Minister, Narendra Modiji, completes his tenure, India would become another paradise. But what is the reality? It is far away from the sketches. The President's Address does not narrate the real picture of the political, economical and social realities of the country. Sir, the content of the speech is nothing but usual combination of high rhetoric, unrealistic claims of the achievements of the Government. Sir, please permit me to record my reservations, disappointments and regret about the President's Address. Sir, when the hon. President spoke about the handling of the pandemic, he became eloquent. But we know the Central Government was an utter failure in handling the situation. Sir, how could we forget the floating dead bodies in River Ganga? How could we forget the dead innocent children and patients without getting oxygen and treatment at the proper time? How could we forget the long queues of the dead bodies in crematoriums? Now, the hon. President said about vaccination. Sir, population-wise we are the second largest country in the world. Administering 150 crores vaccines to 100 crore people within one year is not a big deal. It could have been finished earlier. Actually the

Government failed to administer two doses of vaccine to the entire citizens within this period. Sir, the President praised the frontline workers of the pandemic but what the Government did for them. Had the Government provided any security, any protection, any insurance facilities to their life and given them any incentive? Nothing, Sir. When we go through each and every performance of the Government, especially in the pandemic period, the Government did not act properly. The Government was utilizing the pandemic situation to implement its anti-people policies over them. The price hike of the petroleum products and disinvestment of the public sector undertaking are the best examples. The Government is selling the share of the PSUs which are running profitably and using the money to save private sector companies which are running in loss. Sir, who can support the price hike of domestic LPG and kerosene? The youth, especially the educated youth in India, are in severe frustration and mental agony because of the less job opportunities. Every day the unemployment rate is increasing. Disinvestment of PSUs never help to create new job opportunities. Moreover, it would decrease the existing job chances. At the same time, the Government is not ready to fill the existing vacancies. As per the documents of Government of India, a large number of posts in different ministries are kept vacant for the last several years. The total number of vacancies would come to about 12.3 lakhs. In the Defence Ministry itself, there are 2.4 lakhs civil posts vacant, 1.28 lakhs in the Home Ministry, while it is 2.37 lakhs in the Railways. More than 70,000 vacancies are there in the Health and Family Welfare Ministry. In the Department of Higher Education, it is 25,000 vacancies. In the Central Police Force, the vacancies are 96,000.

The disinvestment and undeclared ban on appointment would badly affect the marginalized sections and *dalits*. The hon. President again keeps mum on issues like social justice and reservation in this speech. What is the contribution of the Government in NREG section? The Government is dividing the workers according to their caste and religion by giving separate wages are for SC, ST and general category. The workers who are working together in the same field are divided as SC, ST and general category workers. It is too bad. The wages for SC/ST workers is not distributed properly. Three months' wage arrears are pending in Kerala. It would be cleared immediately. There are lakhs and lakhs of contract workers and scheme workers working for several years, but nothing was mentioned in the President's speech about the regularization of the scheme workers. The hon. President in his Speech explained about the Prime Minister's Awas Yojana. He said that more than two crore pucca houses have been provided to the poor. I welcome it, but as per the



Socio-Economic Caste Census (SECC), there are 24.39 crore households in India. Out of it, 17.91 crores are living in villages. Out of the 17.91 crore rural households, 56 per cent are landless. Let us examine the status of SCs and STs. Seventy per cent of SCs and 50 per cent of STs are landless. Without a piece of land, how can they construct a house? Land reforms are the only remedy. The President is keeping mum on this serious matter. Disinvestment of the public sector undertakings badly affects the job chances of the weaker sections, especially SCs and STs in the society. Reservation in employment is introduced only in Government jobs and public sector undertakings. When a public sector undertaking becomes private, there ends reservation in employment. In order to compensate the job loss due to the privatization, the demand for job reservation in the private sector should be considered very seriously. Moreover, there are several Government departments, including Defence and Judiciary where the reservation is not implemented. Without diluting the educational qualifications or physical fitness, the reservation can be implemented even in Defence Department. In Judiciary also, reservation can be implemented without diluting educational qualification and bar experiences. As you now, in Kerala, we have a very good health care system up to the bottom level. There is a long standing demand of Kerala for an AIIMS. It is still pending without consideration. As per our Constitution, India is a Union of States and the Constitution gives much importance to the federalism. The Constitution upholds the federal character, but the Central Government always imposes unilateral decisions on the State Governments and curbs the State power. The Governors appointed by the Centre, most of the time, are acting as political agents of the Central Governments. The Tamil Nadu example is the nearest one. Now the amendments in the concerned rule related to the deputation and transfer of IAS officers is one of the best examples, which reveals the intention of the Centre to interfere in State administration. The Centre should restrain from such unconstitutional movement. Thank you, Sir.

## 12.00 Noon

**प्रो. मनोज कुमार झा (बिहार):** उपसभाध्यक्ष महोदय, मैं अपने दल, राष्ट्रीय जनता दल की ओर से महामहिम राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर अपना और अपने दल का पक्ष रखने के लिए खड़ा हुआ हूँ। गवर्नमेंट ऑफ इंडिया एक्ट, 1919 के बाद हमारे यहां इस रवायत की शुरुआत हुई। उससे पहले हमारे यहां यह परंपरा नहीं थी। एक और ऐतिहासिक तथ्य जिसे मैं सदन के अपने साथियों के समक्ष रखना चाहूंगा, वह यह है कि 1950 में भी 31 जनवरी को ही अभिभाषण हुआ था। जब हमारे तब के महामहिम डॉ. राजेन्द्र प्रसाद, जो बिहार से आते थे, देश के सर्वमान्य नेता थे, उन्होंने अभिभाषण दिया था, तो 72 वर्ष बाद यह एक संयोग है। लेकिन

72 वर्ष के अभिभाषणों के दायरे में अगर सोचें, तो कई चिंता की लकीरें हैं और चिंता की उन लकीरों को हमने अभिभाषण के दौरान नहीं देखा। इसलिए मैं शुरुआत करूंगा कि -

*"बेवफा बावफा नहीं होता,  
वरना इतना बुरा नहीं होता,  
बाद लुटने के यह पता चला,  
कि रहजन रहनुमा नहीं होता।"*

सर, मैं कुछ छोटी-छोटी चीजें इस संदर्भ में रखना चाहूंगा। मुझे पता है कि इस संदर्भ की क्या गरिमा है। राष्ट्रपति जी का अभिभाषण एक बहुत बड़ी चीज होती है। वह देश का एक ब्लूप्रिंट होता है। एक दिशा और दशा देने की कोशिश होती है। हम विपक्ष में हैं, लेकिन अगर हम देश की दशा और दिशा से चिंतित हैं, तो अभिभाषण की पंक्तियों में भी उस चिंता की लकीरें दिखनी चाहिए थीं। जब उस चिंता की लकीरें नहीं दिखती हैं, तो दुःख का एहसास होता है। कभी-कभी मैं सोचता हूँ कि महामहिम को सोते-जागते अपने सलाहकारों से बात करते, टेलिविज़न देखते, सोशल मीडिया देखते, संवाद करते क्या यह नहीं लगता होगा कि देश के visuals बहुत अच्छे नहीं हैं! छात्रों पर आंसू गैस के गोले - वे क्या मांग रहे थे, वे चांद नहीं मांग रहे थे, वे नौकरी मांग रहे थे, वे दो करोड़ वाला भी नहीं मांग रहे थे, वे कह रहे थे कि बाकी वाला, जो बचा हुआ है, वह दे दो। आपने लाठियां बरसाईं। मैं यह सोचता हूँ कि महामहिम के अभिभाषण में अगर इस तरह की चिंता न हो, तो भाषण कागज का पुलिंदा लगता है और उसे कागज का पुलिंदा कहना अच्छा नहीं लगता है।

माननीय उपसभाध्यक्ष महोदय, मैंने विस्तार से कोरोना पर इस सदन में चर्चा की है। कोरोना को लेकर भी जो चिंता आनी चाहिए थी, वह नहीं आई। अर्थव्यवस्था के बारे में बोलना मैंने बजट के लिए तय किया हुआ है। मेरा मानना है कि सन 1950 से लेकर अब तक किसी की भी सरकार हो, मैं जानता हूँ कि यह लिखा कहा जाता है, लेकिन जहां लिखा जाता है, मैं आग्रह करूंगा कि अगर हम सत्ता पक्ष और विपक्ष सोच सकें, तो राष्ट्रपति जी के अभिभाषण को दलीय दायरों से ऊपर कर दीजिए। कल को आपकी सरकार न हो, यह मैं बाकी लोगों से भी अपील करूंगा जो कल सरकार में आएंगे, कल नहीं आएंगे तो परसों आएंगे, कभी तो आएंगे, तो मैं सिर्फ यह कहना चाहता हूँ कि अभिभाषण को एक non-partisan document बनाइए। राष्ट्रपति देश के राष्ट्रपति हैं। उनके सरोकार में देश का सरोकार दिखना चाहिए। उपसभाध्यक्ष महोदय, सर्वेश्वर की एक लाइन थी - 'अगर तुम्हारे घर के एक कमरे में लाशें सड़ रही हों, तो क्या तुम दूसरे कमरे में प्रार्थना कर सकते हो। अगर तुम्हारा जवाब हां है, तो मुझे तुमसे कुछ नहीं कहना है।' यही बात कहकर मैं इस संदर्भ की बात खत्म करता हूँ।

सर, माननीय राष्ट्रपति जी के अभिभाषण का पैरा 4 कहता है - remembering past and learning from it. इतिहास की एक अपनी स्मृति होती है और स्मृतियों का एक इतिहास होता है और विश्व का इतिहास गवाह है कि जिस किसी ने भी अतीत की स्मृतियों के साथ छेड़छाड़ करने

की कोशिश की, उसको बदलने की कोशिश की, वे इतिहास के footnote में चले गए। नेताजी सुभाष चंद्र बोस देश के नेताजी हैं, उनको imperial canopy में रखने की जो बात है, अगर नेताजी कहीं से आ जाते, तो कहते कि canopy में मत रख भाई, बल्कि दिलों में रख। मैं यह इसलिए कह रहा हूँ, क्योंकि मैंने नेता जी की चिट्ठियां नेहरू जी के नाम की पढ़ी हैं, मैंने नेता जी की चिट्ठियां बापू के नाम की पढ़ी हैं, मैंने नेता जी की चिट्ठियां तमाम उस दौर के लीडर्स के नाम की पढ़ी हैं। कहां कद था नेता जी का, नेहरू जी का, बापू जी का, पटेल जी का और उसकी विवेचना कौन लोग कर रहे हैं? मैंने इसी सदन में कहा था कि बौनी समझ रख कर लोग लम्बा इतिहास नहीं लिख सकते, लम्बी लकीर नहीं खींच सकते। आप एक बार इस पर चिंता करिएगा।

सर, मैं यह कह रहा हूँ कि बापू के राम की संकल्पना करिए। माननीय उपसभाध्यक्ष महोदय, मैं कभी-कभी सोचता हूँ - हमने 1952 में पहला चुनाव लड़ा। सर, 1952 में हम पार्टिशन से निकल कर आए थे, बहुत पीड़ा थी, लाखों लोग उधर मारे गए और लाखों लोग इधर मारे गए। सर, 1952 का चुनाव समावेशी विकास पर हुआ था, रोजगार पर हुआ था। आज़ादी के 70 साल बाद हम चुनाव किस चीज़ पर लड़ रहे हैं, यह आप देख लीजिए। मुझे तो कभी-कभी ताज्जुब होता है कि पाकिस्तान में चुनाव हमारे नाम पर नहीं होता है, लेकिन हमारे यहां चुनाव पाकिस्तान के नाम पर होता है। मैं तो कह रहा हूँ कि जिन्ना कहीं भी होंगे, सोच रहे होंगे कि जो जीते जी मैंने नहीं पाया, भाजपा वालों ने मुझे मरने के बाद दे दिया। मैं यह समझता हूँ कि यह हम सब के लिए चिंता का विषय होना चाहिए।

सर, मैंने कहा था कि बापू के राम की संकल्पना कीजिए, क्योंकि आप इतिहास की बात करते हैं। सर, यह किताब है प्रार्थना प्रवचन, यह बापू की प्रार्थनाओं की किताब है, बापू की प्रार्थनाओं का संकलन है। मैं आग्रह करूंगा कि इसे सब पढ़ें। जब बापू नोवाखोली से लौटकर आए, तो उनको बहुत पीड़ा थी, उन्होंने अपनी प्रार्थना को बदल दिया। वह प्रार्थना 'भजमन प्यारे सीताराम' की जगह 'भजमन प्यारे राम-रहीम', 'भजमन प्यारे कृष्ण-करीम' है। आप क्या कर रहे हैं? आप कृष्ण और करीम के बीच में कंटीली दीवार लगा रहे हैं, राम और रहीम के बीच में दीवार लगा रहे हैं, ये दीवारें आज हो सकता है कि ताली दिलवा रही हों - आप मिट जाएंगे, ये दीवारें भी मिटेंगी, यह वक्त-वक्त की बात है। आप एक बार जरूर सोचिएगा, क्योंकि बापू पर माल्यार्पण आप भी करते हैं। आपने चश्मे पर महदूद कर दिया, आप बापू का चश्मा लीजिए, बापू को चश्मे में मत रखिए, यह मेरा आग्रह होगा। सर, एक चीज़ तो यह थी।

माननीय उपसभाध्यक्ष महोदय, मैं कोविड के संदर्भ में बोलूंगा नहीं, यह मैंने पहले ही कहा है। आज इशतहारबाज़ी हो रही है - मैं सिर्फ केन्द्र को नहीं कह रहा हूँ - जो सरकारें कोविड के वक्त में नदारद थीं, सोशल मीडिया गवाह है, वे सरकारें चार पन्ने का इशतहार दे रही हैं। पहले नेता लोग काम करते थे, तो लोग कहते थे कि सोच ईमानदार है, काम दमदार है। अब लगता है कि दूसरे का भरोसा नहीं, खुद ही छपवा दो - सोच ईमानदार, काम दमदार, तो सर, इसके बारे में लोगों को बोलने दीजिए।

सर, दूसरी चीज मैं कोविड के संदर्भ में आपको कहूंगा। जब आप कहते हैं कि फलाने की तुलना में यहां पर इतने कम मरे, कभी दूसरे से तुलना करते हैं। सर, जिन परिवारों के चिराग गुम हुए हैं, उनके लिए मौत आंकड़ा नहीं है। मेरी बेटी के साथ मैं एक लड़की पढ़ती थी। वे दो बेटियां थीं। माता-पिता एक हफ्ते के अंदर दुनिया से चले गए, क्या उसको हम नम्बर बताएंगे कि यह आंकड़ा है, तुम्हारे बाबूजी का, यह आंकड़ा है तुम्हारी माँ का! सर, ऐसा नहीं होना चाहिए। इतनी तो संवेदनशीलता होनी चाहिए, चाहे सरकार किसी की भी हो।

सर, समानता और बंधुत्व के संदर्भ में बाबा साहेब डा. भीमराव अम्बेडकर की चर्चा की गई है। सर, इस बारे में मैं क्या कहूँ? यह 'महादेव गोविंद रानाडे लेक्चर' बुक है। बाबा साहेब ने एक बात बार-बार कही थी, वह बात यह थी कि डेमोक्रेसी को सबसे बड़ा खतरा hero worship से है, उससे इसे बचा लेना, लेकिन हमने क्या किया है - हमने पूरी की पूरी democracy को hero worship में तब्दील कर दिया है। आप कहेंगे कि ऐसा पहले भी हुआ था। मैं कहना चाहता हूँ कि जो पहले हुआ, वह अच्छा नहीं था, मगर आज हो रहा है, वह भी अच्छा नहीं है। सर, आजकल शब्दावली बदल गई है। वाजपेयी जी की सरकार NDA Government कही जाती थी या आपकी ही सरकार जब शुरू में बनी थी, तो NDA Government या BJP Government थी, अब मोदी गवर्नमेंट कहते हैं। अब हो गई है केजरीवाल गवर्नमेंट। सर, यह जो बीमारी है, इससे सरकार व्यक्ति केन्द्रित हो जाएगी, इससे डेमोक्रेसी को दिक्कत हो जाएगी। मैं आपको बताना चाहता हूँ कि डेमोक्रेसी को सबसे बड़ा खतरा cult से होता है। If a leader becomes a cult, first, the internal democracy is destroyed; then democracy everywhere is destroyed and everybody suffers. आज भूपेन्द्र जी ने किताब लिखी है - 'The Rise of the BJP'. मैं समझता हूँ कि अगर कहीं ऐसे हालात हैं, तो he has to write another book, 'The Fall of the BJP'. सर, अब मैं यह कहना चाहता हूँ कि प्रजातंत्र का मूल है - अपने साथियों के लिए आदर और सम्मान की भावना।

**उपसभाध्यक्ष (डा. एल. हनुमंतय्या) :** प्रोफेसर साहब, आपका टाइम समाप्त हो गया है।

**प्रो. मनोज कुमार झा :** सर, मैं एक-दो मिनट का टाइम लूंगा, उससे ज्यादा नहीं लूंगा। सर, मैं ज्यादा वक्त नहीं लूंगा और ज्यादा टाइम इसलिए भी नहीं लूंगा, क्योंकि वक्त भी अच्छा नहीं चल रहा है। सर, माननीय महामहिम कहते हैं कि प्रजातंत्र का मूल है - अपने साथियों के लिए आदर और सम्मान की भावना। मैं सभी से आग्रह करूंगा, सिर्फ आपसे नहीं करूंगा कि एक-दूसरे के लिए हमारी शब्दावली क्या हो गई है? हम युद्ध की शब्दावली का इस्तेमाल करते हैं, हम एक-दूसरे के खिलाफ चुनाव लड़ते हैं। सर, बिहार के चुनाव में किस तरह की शब्दावली का प्रयोग हुआ और किस तरह की शब्दावली का प्रयोग अभी के चुनावों में हो रहा है? चुनाव कोई भी जीते, लेकिन कोई भी इस देश में देशद्रोही नहीं है। हमारी और आपकी संकल्पना में फ़र्क हो सकता है, न मैं आपको देशद्रोही मानूंगा, न आपको अधिकार देता हूँ कि आप मुझे देशद्रोही कहें, क्योंकि यदि तराजू पर तोलिया, तो चिंता शायद आपको अपनी होगी, मेरी नहीं होगी, सर, मैं आपसे यह कहना चाहता हूँ।

सर, देशद्रोह का मामला कहाँ से आ गया? मैं अब एक-एक करके खत्म ही करूंगा। मैंने पहले भी कहा था और अभी फिर दोहरा रहा हूँ कि यह जो पूरा का पूरा discourse है, विमर्श है, सबको बैठकर राजनीतिक विमर्श बदलना चाहिए, अन्यथा सब खत्म हो जाएगा।

सर, अब आप पैरा 50 पर आइए। मैं आपका एक-डेढ़ मिनट और लूंगा। Food security को लेकर बड़ी-बड़ी बातें होती हैं। सर, आप अन्न की godown से पेट तक की यात्रा सुनिश्चित नहीं करवा रहे हैं। आपके पास अन्न का भंडारण है, लेकिन हासिल क्या है? आप 116 मुल्कों में 101वें नंबर पर हैं। भुखमरी, पेट की लानत सबसे बड़ी लानत होती है। अगर मंदिर भी बनवा रहे हैं तो उसमें प्रसाद चढ़ाने के लिए पैसा चाहिए। अगर मज़ार पर जा रहे हैं, तो चादर चढ़ाने के लिए पैसा चाहिए। लोगों के पास कुछ नहीं बचा है। क्या आपको यह चिंता नहीं होनी चाहिए? मैं जान-बूझकर Press Freedom Index की बात नहीं कर रहा हूँ, मैं जान-बूझकर Democracy Index की बात नहीं कर रहा हूँ, क्योंकि शांता क्षत्री जी के सवाल को खारिज करके आपने vindicate कर दिया कि भावना क्या थी।

सर, मैं पैरा 70 पर कहूंगा, यह आखिरी ही है। हम इस पैरा 70 पर आते हैं। इसमें 'एक भारत, श्रेष्ठ भारत' की बात कही गई है। इसमें बिहार आता है या नहीं या बिहार से 39 सांसद ले लिए और बिहार का काम खत्मा। सर, मैंने पहले भी कहा था कि अब बिहार ज्वालामुखी के ढेर पर है। लालू जी के टाइम से - उस सदन में बात शुरू हुई थी, फिर राबड़ी जी हमारी मुख्य मंत्री रहीं, अभी नेता प्रतिपक्ष और मुख्य मंत्री नीतीश कुमार जी एवं भाजपा के पूरे बिहार विधान मंडल दल ने प्रधान मंत्री जी से हाथ जोड़कर कहा कि प्रधान मंत्री जी, बिहार को विशेष राज्य का दर्जा दीजिए। आप दर्जा दीजिए, यह खैरात नहीं है। यदि बिहार तरक्की नहीं करेगा, तो देश की तरक्की में कभी चार चाँद नहीं लगेंगे, दो चाँद छूट जाया करेंगे, क्योंकि वे दोनों चाँद पूर्वांचल से आएंगे - आपको इसका ध्यान रहे।

सर, अब मैं एक और बात कहूंगा। चंद्रशेखर जी के साथ बहुत लोगों ने काम किया है। उन्होंने 'रहबरी के सवाल' पर एक बड़ी मार्मिक बात कही थी कि घर के डिज़ाइन पर आम तौर पर सामान्य दिनों में मतभेद हो सकता है, लेकिन जब घर में आग लगी हो, तो डिज़ाइन में मतभेद नहीं होता है, सबको मिलकर आग बुझानी चाहिए। आज वे परिस्थितियाँ हैं। मैं आपसे इसलिए कह रहा हूँ, क्योंकि उन्होंने भी बिहार जैसे राज्य में दिल्ली की नीति और नीयत की वजह से असंतोष के लक्षण बताए थे। मैं आपके माध्यम से आग्रह करूंगा कि महामहिम इसका संज्ञान लें।

सर, अब मैं आखिरी बिंदु पर कहूंगा। सर, एक किताब है। मैं कश्मीर के बारे में आग्रह करूंगा। मैंने यह बार-बार कहा है कि कश्मीर जमीन का टुकड़ा नहीं है, जम्मू जमीन का टुकड़ा नहीं है, लद्दाख जमीन का टुकड़ा नहीं है, वहाँ जिंदा लोग बसते हैं। अगर आप यहाँ से नॉर्मल बोलते हैं, तो घाटी में नॉर्मल लगना चाहिए। मैं यह इसलिए भी कहूंगा कि यह 'लाल चौक' किताब एक यंग लड़के ने लिखी है। यह बिहार का लड़का है।..(व्यवधान)..

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Manoj Kumar Jha ji, please conclude.

**प्रो. मनोज कुमार झा :** उसने यह किताब लिखी है और कहा है कि normalcy कैसे restore की जा सकती है। इसको सब पढ़ें। सर, मैं आखिर में ..(व्यवधान)..

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Please conclude.

**प्रो. मनोज कुमार झा :** महोदय, 30 seconds और। सर, नॉर्थ-ईस्ट के बारे में चर्चा हुई, 14 civilians की बर्बर हत्या हुई। क्या वे भारत के नागरिक नहीं थे? क्या उनके लिए एक शब्द नहीं होना चाहिए था? मैं यह इसीलिए कह रहा हूँ कि अभिभाषण सादा document न हो, बल्कि उसमें दर्द और पीड़ा भी हो। उसमें सब कुछ हो, ताकि वह हमारा अभिभाषण हो, आपका अभिभाषण हो, सबका अभिभाषण हो। सर, मैं इतना कह कर अपनी बात समाप्त करता हूँ, जय हिंद!

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Thank you. Now, the next speaker is Shrimati Priyanka Chaturvedi.

**श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र):** सर, आपका बहुत-बहुत आभार। मुझे शिव सेना की तरफ से Motion of Thanks के बारे में अपनी कुछ राय रखने का मौका मिला है।

सर, हमने राष्ट्रपति जी की speech को बहुत ध्यान से सुना। उन्होंने बहुत सारी बातें कीं, बहुत सारे मुद्दों पर देश के सामने सरकार का पक्ष रखा, जो दिशा-दशा होती है, वह रखने का काम किया। उनके भाषण को सुन कर ऐसा लगा कि हमारे देश में अमृत काल नहीं, स्वर्णिम काल शुरू हो गया है। हमारे युवा बहुत खुश हैं, उनके पास रोजगार है; हमारी महिलाएँ बहुत खुश हैं, उनके पास सुरक्षा है, वे politically empowered हैं। ऐसा लगा कि हमारे आम आदमी को किसी तरीके की दिक्कत ही नहीं है, पर सच्चाई और हकीकत आज देश के सामने है। मैं उम्मीद करती हूँ और believe करती हूँ कि strong nations are not built by insecure governments or insecure leaderships. Strong nations can only be built, जहाँ हम अपनी अच्छाई, बुराई, सब चीजों का ब्योरा देश के सामने रख सकें।

उन्होंने किसानों की बात की। उनके भाषण से तो ऐसा लगा जैसे किसानों की आय दोगुनी हो चुकी है, हम किस बात की चर्चा कर रहे हैं! किसान खुश हैं, किसान खुशहाल हैं, देश की प्रगति हो रही है, पर सच्चाई यह है कि उस भाषण में राष्ट्रपति जी ने एक बार भी देश के सामने यह सच नहीं रखा कि हमारे 700 से ज्यादा किसानों ने अपनी जान दी है। उनको इसलिए जान देनी पड़ी है, क्योंकि इस सरकार ने तीन काले कानून लागू किए। प्रजातंत्र के खिलाफ, हमारे संविधान के खिलाफ जाकर ये कानून पास हुए। इन्हीं किसानों ने उनको मजबूर कर दिया कि ये

तीन काले कानून वापस लें, पर उस भाषण में कहीं भी उन 700 लोगों के बारे में, 700 किसानों के परिवारों के लिए किसी तरीके का शोक संदेश नहीं निकल पाया। हम भूल जाते हैं कि किस तरीके से लखीमपुर खीरी हो या दिल्ली में बॉर्डर पर बैठे हुए हमारे किसान हों, उनके ऊपर लाठी चलाई गई, कितनों को तो कुचला गया, पर उन मंत्री साहब के सुपुत्र आराम से बैठे हैं और मंत्री जी आए दिन यूपी चुनाव में प्रचार कर रहे हैं।

सर, दुख इस बात का होता है कि जो संविधान की रक्षा करने वाला पद होता है, राष्ट्रपति जी का पद होता है, हम federal structure की बात करते हैं, federal structure का मुद्दा भी उन्होंने उठाया, पर किस तरीके से रोज federal structure का हनन हो रहा है, संविधान का हनन हो रहा है, उस पर वे चुप्पी बाँधे रहे। Political appointees को गवर्नर के रूप में भेजा जाता है। महाराष्ट्र हो, वैस्ट बंगाल हो, तमिलनाडु हो, वे लोग केन्द्र सरकार का एजेंडा चलाते हैं और उनकी जो जिम्मेदारी होती है, वह जिम्मेदारी नहीं निभा पाते हैं।

राष्ट्रपति जी ने युवाओं के बारे में भी कहा कि हमारे युवा प्रगति की ओर हैं। 2014 से पहले demographic dividend की बात करते थे, अभी थोड़े खामोश हैं। अगर हमारे युवा इतने खुश हैं, तो मैं पूछना चाहती हूँ कि बिहार, उत्तर प्रदेश और सारे राज्यों में आज वे आक्रोशित होकर प्रदर्शन क्यों कर रहे हैं? बेरोजगारी चरम सीमा पर है, पर केन्द्र सरकार वाहवाही लूटने में लगी हुई है! केन्द्र सरकार पीठ थपथपा रही है कि record export हुआ है, आज सवेरे ही मैं सुन रही थी, लेकिन इस बात पर चुप्पी होती है कि आत्मनिर्भर भारत करते-करते record import चीन से आ रहा है। हमारे देश में बेरोजगारी चरम सीमा पर है।

सर, राष्ट्रपति जी ने महिलाओं के बारे में बात की। हर वर्ष सुन कर खुशी होती है कि महिलाओं के बारे में सरकार की कुछ सोच है, सूझ-बूझ है, पर हकीकत क्या है? देश की महिलाओं के लिए जो एक असुरक्षित माहौल बन रहा है, उसके बारे में चुप्पी बँधी हुई है। 'बेटी बचाओ-बेटी पढ़ाओ' का नारा आज 'बेटी भुलाओ-प्रचार बढ़ाओ' बन चुका है। Parliamentary Standing Committee, जिसकी मैं भी एक मेम्बर हूँ, उसमें कहा गया कि 'बेटी बचाओ-बेटी पढ़ाओ' का जो 85 परसेंट बजट है, वह प्रचार में खर्च किया जाता है। मंत्री जी ने आ कर कहा कि वह 85 प्रतिशत नहीं है, 58 प्रतिशत है, लेकिन आप देखिए कि यह भी 50 प्रतिशत से ज्यादा है। इसको हमें गंभीर तरीके से लेना चाहिए कि सच में हमारी बेटियां पढ़ रही हैं या नहीं पढ़ रही हैं। सच्चाई यह है कि कोविड काल में digital divide हो या गरीबी हो, सब जगह महिलाओं की preference कम हुई है। बेटियों को स्कूल से निकाला जा रहा था, Child marriages हो रही थीं, malnutrition बढ़ रहा था, लेकिन हमारी सरकार चुप्पी बाँधे हुए थी। हम digital platforms की बात कर रहे हैं, Digital India की बात होती है, digital safety and digital security की बात होती है, लेकिन जब महिलाओं के साथ, खास तौर पर किसी समुदाय विशेष की महिलाओं के साथ अभद्र टिप्पणी की जाती है, अश्लील बातें की जाती हैं, उनकी खरीद-फरोख्त की जाती है, उस समय सरकार चुप्पी बाँधे रहती है। सरकार से मैं निवेदन करती रह गई कि यह मामला महिला सुरक्षा का है, पर सरकार ने उस पर किसी तरीके का काम नहीं किया। वहीं मुम्बई पुलिस ने

महिलाओं को सम्मान देने का काम किया और उनको arrest किया। इसके लिए रूल्स बनने जरूरी हैं। अगर हम digital India की बात करते हैं, तो safety of women in digital space होना भी जरूरी है, यह केन्द्र सरकार की जिम्मेदारी है।

सर, बार-बार हमें यह कहा जाता है कि हमारी अर्थव्यवस्था आगे बढ़ती जा रही है, record GST हो रहा है, record collection हो रहा है, लेकिन आप यह बताइए कि यह record GST किस आधार पर हो रहा है? यह MSMEs को खत्म करके हो रहा है, PSU's को कौड़ियों के दाम पर बेच कर हो रहा है, cost of living को बढ़ाते हुए हो रहा है और लोगों को गरीबी रेखा की तरफ धकेल कर हो रहा है। जो GST collection हो रहा है, federal structure के तहत जो स्टेट्स हैं, उनको उस GST collection का right due नहीं मिल रहा है। महाराष्ट्र सरकार इसके लिए लगी हुई है, पर उनको जवाब भी नहीं दिया जा रहा है। इसलिए जब हम अभिभाषण की बात करें, तो यह बहुत महत्वपूर्ण है कि हम इन सब मुद्दों की बात भी उसमें रखें।

सर, अब मैं सबसे महत्वपूर्ण बात कहूंगी, देश के defense और देश की national security पर बाकायदा जितना खर्च किया जाए, वह कम है, लेकिन आप तो देश के taxpayer के पैसे को खर्च करके ऐसा spyware खरीदते हैं, जो चाइना और पाकिस्तान की जगह देशवासियों के ऊपर ही इस्तेमाल होता है और उसका किसी तरीके का संज्ञान भी आप नहीं लेते, यह बहुत दुर्भाग्यपूर्ण है। यूएसए हो, फ्रांस हो, जर्मनी हो या इज़राइल खुद हो, इन्होंने Pegasus पर जांच शुरू कर दी है, लेकिन आप बार-बार यह हवाला देते हैं कि यह सुप्रीम कोर्ट के अंतर्गत है। सुप्रीम कोर्ट के अंतर्गत तो बहुत सारे मुद्दे थे, लेकिन जब यूपीए का कार्यकाल था, तो आए दिन पार्लियामेंट में उन पर चर्चा होती थी, पार्लियामेंट को ब्लॉक किया जाता था। मेरा आपसे सवाल है कि अब यहां Pegasus पर चर्चा क्यों नहीं हो सकती है? Pegasus में सबसे महत्वपूर्ण बात यह निकली है, जैसा मैंने पहले कहा, सारे देश उस पर investigation करने को तैयार हैं। इज़राइल खुद कह रहा है कि इस पर investigation होना चाहिए। WhatsApp और Facebook, जो इनके यार हैं, उन्होंने भी बताया है कि किस तरीके से Pegasus का इस्तेमाल हो रहा है। सारा देश यह कह रहा है, social media platforms कह रहे हैं, investigation reports कह रही हैं, phone makers बोल रहे हैं, लेकिन एक मात्र हमारा देश ऐसा है, जो splendid isolation में खड़ा होकर कह रहा है कि हमारी कोई जिम्मेदारी नहीं है, हम महिलाओं के ऊपर Pegasus का इस्तेमाल कर सकते हैं, चाहे महिला journalists हों, activists हों, विपक्ष की नेता हों, हम उनकी investigation कर सकते हैं, हम Pegasus डाल सकते हैं, उनके फोटोज को इस्तेमाल कर सकते हैं, उनका कैमरा यूज़ कर सकते हैं, उनका ऑडियो यूज़ कर सकते हैं। एक मात्र हमारा देश ऐसा है, जो इसे acknowledge करने को भी तैयार नहीं है। यहां पर जो हवाला दे रहे थे, जो defend कर रहे थे, शायद उनका भी नाम Pegasus की surveillance report में आया है, but, it is such a shame कि वे आज अपने आप को defend नहीं करके, इस सरकार को defend करने के लिए मजबूर हैं।

Last, but not the least, मैं बस एक ही चीज़ कहना चाहूंगी कि केन्द्र सरकार की जिम्मेदारी होती है कि वह सबको साथ लेकर चले। जब 'सबका साथ, सबका विकास' की बात



रखी जाती है, तो सही मायने में हर वर्ग का विकास होना चाहिए, चाहे पिछड़ा वर्ग हो, महिलाएं हों या कोई minority community हो, ये सब आपके देशवासी हैं - Indians first. उनके विकास और उनकी सुरक्षा को लेकर इस देश से और इस देश की सरकार से उनकी जो उम्मीदें हैं, उनको पूरा करने का कर्तव्य और जिम्मेदारी आपकी बनती है। हमारे जो democratic institutions हैं, उनको खत्म करके, ED, IT और CBI का इस्तेमाल करके केन्द्र सरकार राज्य सरकारों के साथ जो कर रही है, उसको आप बंद करें और सही मायने में देश की सही दिशा और दशा को तय करें। धन्यवाद, आपका बहुत-बहुत आभार।

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): Now, I call upon Shri Kanakamedala Ravindra Kumar.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, it is about 12.30.

THE VICE-CHAIRMAN (DR. L. HANUMANTHAIAH): No problem, you can take your time.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity. The customary annual Address by the hon. President of India to the Members of both the Houses of Parliament has a certain Constitutional sanctity.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

The main stakeholders to ensure such developed and modern India over the next 25 years are the State Governments. Our country is a Union of States. The State Governments are the primary agencies for implementation of various developmental and welfare projects and initiatives of both the Central and the State Governments. Nobody can dispute the fact that all-around development and progress of our country is critically dependent on the effectiveness of the State Governments.

In the limited time available to me, I would like to place on record my concerns and that of my Party, TDP, as to how the present state of affairs in my State of Andhra Pradesh are proving to be a big hurdle in realizing the dream of India that the hon. President has envisioned in his Address to all the MPs on the 31<sup>st</sup> of January.

I am sorry to state with responsibility that Andhra Pradesh is in a state of total collapse. The Andhra Pradesh Government has miserably failed in respect of all parameters, like Administration, financial management, law and order, etc., that I have earlier referred to for the progress and I would like to elaborate on some of these aspects.

The State finances are in utter chaos. The State Government is just thriving on borrowings every day. During the last two-and-a-half years, the State Government has borrowed over three-and-a-half lakh crores from various sources and there is no proper account of where these monies are going. New corporations are being created with the sole purpose of borrowing and the funds so raised are not spent on activities for which such corporations are set up. There is a huge unauthorised diversion of funds. The august House will be stunned to know that the borrowings have been made making the hon. Governor of Andhra Pradesh as the guarantor by name in his individual capacity.

The situation is so bad in the State of Andhra Pradesh that employees are not being paid in time. Pensioners are in a state of daily distress as they don't get their hard-won pensions in time. Reflecting the bizarre state of financial situation in the state, further to the report of the last Pay Revision Commission, the employees of the State will now be getting lower salaries than before. This is because the State Government has not made public the PRC report and instead, acting on the recommendation of a Committee of officials set up by the State Government. Now, the employees have served a strike notice and are now taking to roads against the State Government.

Sir, I feel ashamed to share with this august House that the Andhra Pradesh Government is not sparing the poor and the weaker sections in mobilizing resources to run the day-to-day governance. To give an example, the poor and the weaker sections, who had built small houses years back, are now being forced to pay about Rs.10,000 each under One-Time Settlement scheme. The large number of volunteers engaged by the State Government is being forced by foul means to collect that money from the poor and the weaker sections.

The hon. Members will be shocked to know that the State Government has mortgaged revenue from liquor sale for the next 25 years to raise borrowings. This is being done by the ruling party that had promised during the election campaign in 2019

that liquor would be banned gradually. In effect, the Andhra Pradesh Government is runing by fleecing the poor and the weaker sections.

The Central Government, through the President's Address that we are now discussing, has called for infrastructure development. I am sorry to inform my fellow Members that productive industrial economic activity in my State has come to a virtual halt. The hon. President referred to the steady increase in GST revenues. The tax revenues have also substantially increased in recent times. Logically, revenues to my State should have also been raised. Still, infrastructure development has come to a complete halt in the State. Not even a kilometre of existing roads have been repaired since 2019, leave aside the construction of new roads. Accidents due to poor roads and the resultant deaths have become a daily occurrence in my State. The poor are the worst hit due to lack of basic transport infrastructure. The YSRCP Government has made the situation so bad that there is no response from the contractors to tenders floated by the State Government because they know that the State Government will not pay for the works done, which itself is running on daily borrowings. Under the important Jal Jeevan Mission, Rs.580 crores have not been paid to the contractors. For the works done during the previous TDP Government, the YSRCP Government did not pay thousands of crores payment due to contractors, including unde NREGA works. All the funds have been diverted. It is only after a long legal battle, finally under the orders of the High Court that some payments were made.

MR. DEPUTY CHAIRMAN: Kanakamedala ji, please stop here. You can continue your speech on Monday. Today, the time is over. Now, let us take up Private Members' Bills.

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#### **RULING BY THE CHAIR**

MR. DEPUTY CHAIRMAN: Hon. Members, please pay attention. During the Private Members' Legislative Business Day of the last Session on 3<sup>rd</sup> December, 2021, hon. Member, Prof. Manoj Kumar Jha had opposed, without giving any prior notice, the motion moved by hon. Member, Shri K.J. Alphons for leave to introduce his Private Members' Bill, namely, "The Constitution (Amendment) Bill, 2021 (Amendment of Preamble)". He had argued *inter-alia* that Preamble is part of the basic structure of the Constitution and the Bill may not be allowed for introduction.

He had also referred to Rule 62(2) of the Rules of Procedure and contended that a Bill, which did not have the previous sanction or recommendation of the President, cannot be introduced in the House.

It was clarified on that day by me that Rule 67 of the Rules of Procedure states that "If a motion for leave to introduce a Bill is opposed, the Chairman, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question for the decision of the House." It was also informed that a decision on the motion for leave to introduce a Bill had to be taken by the House and not by the Chair. However, on a request made by the Minister of State for Parliamentary Affairs and after taking the sense of the House, the introduction of the Bill was deferred.

Preamble is part of the Constitution and as per Article 368 of the Constitution, Parliament may, in exercise of its constituent power, amend by way of addition, variation or repeal any provision of the Constitution and a Bill for the purpose can be introduced in either House of the Parliament. There are a number of instances in past when Private Members' Constitution (Amendment) Bills to amend the Preamble have been introduced in both the Houses of Parliament and they are on record.

As already clarified by me on that day, that is, 3<sup>rd</sup> December, 2021, if the introduction of a Bill is opposed on the ground of legislative competence of the Council, the Council decides the same and not the Chair. There are a number of rulings given by the Chair in this House on this issue taking the same stand in the past. I would like to quote a couple of them.

On 4<sup>th</sup> September, 1959, the then Deputy Chairman, Rajya Sabha, gave the following ruling, and, I quote:-

"Shri Bhupesh Gupta has introduced a Bill for amending the Representation of the People Act, 1951. The Law Minister raised a point of order that the Bill is *ultra vires* of the Constitution as it indirectly seeks to amend the Constitution by introducing a provision for recall under the guise of disqualification under the Representation of the People Act. This objection was not taken at the introduction stage. But I still feel that there is a strong force in the objection raised by the Law Minister and it may amount to an amendment to the Constitution. But the Chair has never taken the responsibility of deciding the *ultra vires* or otherwise of a Bill. There have been several decisions of the Chair in this connection. In fact, on 23<sup>rd</sup> April, 1951, when an

objection was taken in the Provisional Parliament to the Forward Contracts (Regulation) Bill that it was *ultra vires* of the Constitution, the Speaker observed:

"The position which I had made clear was that the question of *ultra vires* will not be decided by the Chair, but that it may be left to the House. If it comes to the conclusion that it is *ultra vires*, the House may reject the Bill. If the House accepts the Bill for consideration, then the party aggrieved has his remedy in the Supreme Court or other courts. Therefore, I said, it was no use going in detail into questions of constitutional niceties because after all these are things which can best be argued by lawyers, and it is not proper to take the time of the House over these long discussion of niceties."

Again, in 1953, when the constitutionality of the Legislative Assembly (Prevention of Disqualification) Bill was raised, it has been observed:-

"In all these matters, the Speaker has never taken upon himself the responsibility of deciding the point of order whether it is constitutional or otherwise. It is for the House to take this also into consideration in voting down the Bill or accepting it. Under the circumstances, I leave it to the House to accept or not to accept the Bill."

On another occasion on 11<sup>th</sup> May, 1963, the then Chairman, Rajya Sabha, gave the following ruling and I quote it.

"I thank the hon. Members for the assistance they have given me in coming to a conclusion. *Prima facie* I think we can go on with the discussion, but I do not wish to give any ruling, because in the Central Legislature it has been the accepted practice for the Chair not to take upon itself the responsibility of deciding whether the House has the legislative competence to entertain a Bill or whether a Bill is *ultra vires*. When any such question is raised, the usual practice has been to leave the matter for the decision of the House. The main reason for the adoption of this course is that a question relating to the legislative competence of the House or the constitutionality of the proposed legislation often involves much difficulty and complexity and it is the function of the courts and ultimately of the Supreme Court to decide such a question. The Presiding Officer should not arrogate to himself the functions of the court, especially as he has not the facilities or the material on which to come to a satisfactory decision. It is the sole privilege and duty of the House to decide every question that arises on a motion moved by a Member. So, if the matter is left to the House to

decide, the House may reject the Bill, if it is of the view that the Bill is *ultra vires*. If, however, the House accepts the Bill, the party aggrieved will still have the remedy in the courts and ultimately in the Supreme Court. This question came before the Central Legislature on various occasions and the accepted practice has been as stated by me."

As regards the objection raised by Prof. Manoj Kumar Jha under Rule 62(2) that Bill does not have the previous sanction or recommendation of the President, I may clarify here that there is no such requirement for introduction of the Bill under reference. Therefore, there is no question of any doubt on the admissibility of the Bill for introduction seeking to amend the Preamble to the Constitution.

Be that as it may, the Bill has been listed in today's agenda for introduction. The House may decide about the manner of disposal of the motion when the motion for introduction of the proposed Constitution (Amendment) Bill, 2021 (Amendment of the Preamble) is moved by Shri K.J. Alphons.

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I do not think that the House itself has any mandate or is competent to amend the Preamble to the Constitution. It means neither the Council of States nor the House of the People. Sir, it is very clear what is enshrined there. It is not the question of tinkering with the basic structure. There are umpteen judgments of the Supreme Court also on that. That cannot be done. And when various Governments have come up with any constitutional amendment, which has been challenged and questioned, they have been cast aside by the hon. Supreme Court. Here we are talking of the very Preamble to the constitution. I would urge the Member concerned also that in the larger interest of the country where questions are being raised about the integrity of our commitment to the Indian Constitution and its Preamble, this should not be entertained.

DR. AMAR PATNAIK (Odisha): Sir, we also know that two changes were brought in the Preamble to the Constitution by the 42<sup>nd</sup> Amendment in this country. Two words, 'socialist' and 'secular' were inserted into the Preamble. It is not that the Preamble cannot be changed.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I support the views expressed by Shri Anand Sharma *ji* and Prof. Manoj Kumar Jha *ji*. In Kesavananda Bharati Case, the hon. Supreme Court decided *inter alia* that sovereignty of Parliament is there but

the supremacy of the Constitution cannot be ruled out. Whether it is Parliament or any other constitutional or statutory authority, they have to abide by the Constitution. The points raised by Shri Anand Sharma and the other speaker, who mentioned about the Constitution Amendment, are altogether different things, and it happened long back before the judgment was delivered in the case of Kesavananda Bharati. Therefore, that judgment of Kesavananda Bharati is still subsisting. I would request the Chair not to allow this.

SHRI BINOY VISWAM (Kerala): Sir, I think, the question here is whether we can add a sentence to the Preamble or not and whether the basic structure of the Constitution can be amended or not. The country believes and the Constitution believes that these words are part of the basic structure. It can be challenged. Many a time, the Supreme Court and the Parliament has stated that. Now, a time has come when somebody is coming here to change the Constitution and the basic structure. That can't be allowed.

MR. DEPUTY CHAIRMAN: Yes, Abdul Wahabji. You are the last speaker now. I will close it. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI ABDUL WAHAB (Kerala): Sir, the Bill has come for an amendment of the Constitution. Where is the proposer? Is he sitting in the Central Hall?

**श्री उपसभापति :** माननीय सदस्यगण, इसमें चेयर की जो पोज़िशन है, उसको मैंने कई rulings से क्लियर किया and I have already clarified and quoted the ruling of 4<sup>th</sup> September, 1959. ...*(Interruptions)*... Again, in 1953, in respect of the Legislative Assembly (Prevention of Disqualification) Bill, such matters were settled here by a ruling. Again on 11<sup>th</sup> May, 1963, the ruling was very clear so far as the role of the Chair is concerned. The House can decide or the court can decide; not the Chair. ...*(Interruptions)*... Please take your seat. I have not allowed. ...*(Interruptions)*... Shri Anand Sharmaji, let us close this discussion. ...*(Interruptions)*... I am moving ahead. ...*(Interruptions)*... You have already availed of your opportunity. ...*(Interruptions)*... I have already clarified the position. ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, just one sentence. Everyone sitting here -- whether it is the Government, the Ministers, hon. Chair and all of us -- has sworn by this Constitution as Members when we were sworn in. Can we then change the Preamble?

श्री उपसभापति : माननीय सदस्यगण, मैंने जो ये सारी rulings since 1951 quote कीं, ये सब Constitution के प्रोविज़न्स के अंतर्गत ही हैं। So, I am not going into details. ...*(Interruptions)*...

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### PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: Now, Private Members' Legislative Business. ...*(Interruptions)*.. Bills for introduction. ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Now, the Uniform Civil Code in India Bill, 2020. ...*(Interruptions)*... Dr. Kirodi Lal Meena. Not present. ...*(Interruptions)*... He is not present; hence he has not moved the motion...*(Interruptions)*... Now, Dr. Amar Patnaik.

#### **The Constitution (Amendment) Bill, 2020 (Amendment of Preamble and Article 51A)**

DR. AMAR PATNAIK (Odisha): Sir, I rise to move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

DR. AMAR PATNAIK: Sir, I introduce the Bill.

#### **The Lokpal and Lokayuktas (Amendment) Bill, 2021**

DR. AMAR PATNAIK (Odisha): Sir, I rise to move for leave to introduce a Bill further to amend the Lokpal and Lokayuktas Act, 2013.

*The question was put and the motion was adopted.*

DR. AMAR PATNAIK: Sir, I introduce the Bill.

#### **The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2021**

DR. AMAR PATNAIK (Odisha): Sir, I rise to move for leave to introduce a Bill further to amend the Central Educational Institutions (Reservation in Admission) Act, 2006.

*The question was put and the motion was adopted.*



DR. AMAR PATNAIK: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Shri Derek O' Brien to move for leave to introduce the Epidemic Diseases (Prevention, Preparedness and Management) Bill, 2021. He is not present. Now, Dr. Prashanta Nanda to move for leave to introduce the Criminal Laws (Amendment) Bill, 2021.

### **The Criminal Laws (Amendment) Bill, 2021**

DR. PRASHANTA NANDA (Odisha): Sir, I rise to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973.

*The question was put and the motion was adopted.*

DR. PRASHANTA NANDA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Shri Subhash Chandra Singh to move for leave to introduce the Code of Criminal Procedure (Amendment) Bill, 2021. He is not present. Shri K.J. Alphons to move for leave to introduce the Constitution (Amendment) Bill, 2021. He is not present. Dr. V. Sivadasan to move for leave to introduce the Constitution (Amendment) Bill, 2021.

### **The Constitution (Amendment) Bill, 2021 (Amendment of the Preamble)**

DR. V. SIVADASAN (Kerala): Sir, I rise to move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

DR. V. SIVADASAN: Sir, I introduce the Bill.

### **The Right to Health Bill, 2021**

PROF. MANOJ KUMAR JHA (Bihar): Sir, I rise to move for leave to introduce a Bill to provide for health as a fundamental right to all citizens and to ensure equitable access and maintenance of a standard of physical and mental health conducive to living a life in dignity and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

PROF. MANOJ KUMAR JHA: Sir, I introduce the Bill.

**The Indian Penal Code (Amendment) Bill, 2021**

SHRI ELAMARAM KAREEM (Kerala): Sir, I rise to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

*The question was put and the motion was adopted.*

SHRI ELAMARAM KAREEM: Sir, I introduce the Bill.

**The Labour Codes (Repeal) Bill, 2021**

SHRI ELAMARAM KAREEM (Kerala): Sir, I rise to move for leave to introduce a Bill to repeal certain enactments related to labour sector.

*The question was put and the motion was adopted.*

SHRI ELAMARAM KAREEM: Sir, I introduce the Bill.

**The Council on Climate Change Bill, 2021**

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move for leave to introduce a Bill to provide for the establishment of a Council on Climate Change at the Centre and in each State and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

SHRIMATI PRIYANKA CHATURVEDI: Sir, I introduce the Bill.

**The Epidemic Diseases (Amendment) Bill, 2021**

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Epidemic Diseases Act, 1897.

*The question was put and the motion was adopted.*

SHRIMATI PRIYANKA CHATURVEDI: Sir, I introduce the Bill.

### **The Darjeeling Sports University Bill, 2022**

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I move for leave to introduce a Bill to establish and incorporate the Darjeeling Sports University in the State of West Bengal, to offer professional sports training and to promote various sports education and sports management, to nurture young talents in the field of sports, by providing world class training facility by adopting best international practices and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

SHRIMATI SHANTA CHHETRI: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Partap Singh Bajwa to move for leave to introduce the Crop Diversification Corporation of India Bill, 2022; he is not present. Shri Partap Singh Bajwa to move for leave to introduce the Victim Impact Statement Bill, 2022; he is not present. Now, Dr. Fauzia Khan to move for leave to introduce the Constitution (Amendment) Bill, 2022 (substitution of article 168 and omission of article 169).

### **The Constitution (Amendment) Bill, 2022 (Substitution of Article 168 and Omission of Article 169)**

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

DR. FAUZIA KHAN: Sir, I introduce the Bill.

### **The Criminal Laws (Amendment) Bill, 2022**

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973.

*The question was put and the motion was adopted.*

DR. FAUZIA KHAN: Sir, I introduce the Bill.

**The Victims of Acid Attacks, Rehabilitation, Support and Healthcare Bill, 2022**

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill to ensure proper rehabilitation and relief to victims of acid attacks and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

DR. FAUZIA KHAN: Sir, I introduce the Bill.

**The Constitution (Amendment) Bill, 2022 (Amendment of the Seventh Schedule)**

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

SHRI P. WILSON: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Bills for consideration and passing; the Companies (Amendment) Bill, 2019. Further consideration of the following motion moved by Dr. Vinay P. Sahasrabuddhe on the 3<sup>rd</sup> December, 2021 that the Bill further to amend the Companies Act, 2013 be taken into consideration. On 3<sup>rd</sup> December, 2021, the Minister concerned had concluded his speech while intervening in the discussion. The mover of the Bill may accordingly be called upon to reply to the discussion. Dr. Vinay P. Sahasrabuddhe, please reply.

**\*The Companies (Amendment) Bill, 2019**

**डा. विनय पी. सहस्रबुद्धे** (महाराष्ट्र): उपसभापति महोदय, सदस्यों को पता है और सदन जानता है कि 3 दिसम्बर को, जैसा कि अभी आपने उल्लेख किया कि कम्पनीज़ अमेंडमेंट एक्ट, 2019 के नाम से मैंने जो एक विधेयक यहां पर रखा था, एक प्रस्ताव रखा था, उस पर बहुत अच्छे तरीके से चर्चा हुई और विपक्ष से श्रीमान् जयराम रमेश जी, डा. सस्मित पात्रा, श्री वि. विजयसाई रेड्डी, डा. अमी याज्ञिक जी, प्रो. मनोज कुमार झा जी, डा. फौजिया खान जी, श्री महेश पोदार जी,

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\* Further consideration continued on a motion moved on the 3<sup>rd</sup> December, 2021.

श्री हर्षवर्धन सिंह दुंगरपुर जी और प्रो. राकेश सिन्हा जी ने अपने बिंदु रखे थे। इनमें से श्री जयराम रमेश जी, डा. अमी याज्ञिक जी, प्रो. मनोज कुमार झा जी और डा. फौजिया खान जी ने इस प्रस्ताव का विरोध किया था और विरोध में अपने कुछ तर्क भी बताए थे। बाकी सदस्यों ने इसका समर्थन भी किया था कि इस तरीके से कानून में परिवर्तन होकर जो सीएसआर का 2 प्रतिशत होता है, उसका 25 परसेंट हमारी धरोहर, विरासत और हमारे यहां जो national monuments हैं, उनकी सुरक्षा के लिए उपयोग में लाने के प्रति एक प्रावधान किया जाए, उसे mandatory किया जाए। इस प्रस्ताव के प्रति बाकी सदस्यों ने समर्थन भी किया था। कुल मिलाकर जब मैंने स्वयं प्रस्ताव रखा था, तब इस संदर्भ में हमारी भूमिका यही थी कि जो एक पब्लिक प्राइवेट पार्टनरशिप का दौर चल रहा है और सारी चीजें केवल सरकार ही करे, इस धारणा से पूरा समाज बाहर आ रहा है तथा माननीय प्रधान मंत्री जी ने सबसे अपील की है कि सबका साथ, सबका विकास और सबके विश्वास के साथ सबका प्रयास भी जरूरी है, यह एक दृष्टि से इसका प्रतीक रूप था। श्रीमान् जयराम रमेश जी अभी यहां उपस्थित नहीं हैं, उन्होंने मेरे प्रस्ताव का विरोध करते हुए मुख्य रूप में दो बिंदु कहे थे। एक बिंदु यह था कि जो National Monuments Authority है, इसके अध्यक्ष पद के प्रति उनकी कल्पना यह थी कि जैसे शायद परिधियों में कहीं उल्लेख है कि विशिष्ट पृष्ठभूमि वाला professional व्यक्ति, जिसको हम academic background का कहेंगे, ऐसी पृष्ठभूमि वाले व्यक्ति को इसमें नियुक्त किया जाना चाहिए। वे यद्यपि यह कहते हुए कटाक्ष कर रहे थे। श्री तरुण विजय, जो इस सदन के पूर्व सदस्य थे और अभी National Monuments Authority के अध्यक्ष हैं, उनके प्रति सद्भावना रखते हुए भी उन्होंने कहा कि शायद एक professional व्यक्ति की नियुक्ति होना उपयोगी था। मैं सदन को बताना चाहता हूँ कि जैसे professionalism की व्याख्या भी काफी व्यापक होती है। हम देखते हैं कि एक आईएएस अधिकारी, जो कल तक शिक्षा विभाग का सचिव था, आज एकदम से स्टील विभाग का सचिव बन जाता है।

### 1.00 P.M.

यह तो व्यवस्था में है। एक जर्नलिस्ट एप्रोच भी कई बार रहती है और श्री तरुण विजय जी की जो पृष्ठभूमि है, उसको देखते हुए उसमें कुछ आपत्तिजनक है, ऐसा मुझे नहीं लगता। फिर जो काम श्री तरुण विजय जी ने विगत डेढ़ साल में किया है, मैं मानता हूँ कि इस सदन के सम्मुख लाना उपयोगी रहेगा कि वह उल्लेखनीय काम है, क्योंकि कुल मिलाकर नेशनल मॉन्यूमेंट अथॉरिटी का एक काम होता है, हेरिटेज बायलॉज को बनाना और यह काम वर्षों से अटका हुआ था, आगे नहीं गया था। उन्होंने हेरिटेज बायलॉज बनाने का और जो मॉन्यूमेंट्स हैं, उनको कैटेगरीज़ करने का जो काम होता है, 918 मॉन्यूमेंट्स का विगत लगभग दो सालों में उन्होंने यह काम किया है और इसका दायरा भी बढ़ाया है। नेशनल मॉन्यूमेंट अथॉरिटी सामान्यतः पुराने खंडहर, पुराने वास्तु या हमारी पुरानी इमारतों को देखती थी, मगर कई बार हमारे समाज में जो हमारे सिख बंधु हैं, ज्यू सम्प्रदाय के लोग हैं, जैन या बुद्धिस्ट हैं, इनके इतिहास से संबंधित जो विरासत के स्थान हैं, हेरिटेज के स्थान हैं, मॉन्यूमेंट्स हैं, इनकी उपेक्षा हुई। उसमें भी नेशनल मॉन्यूमेंट अथॉरिटी की एक भूमिका रही है, जिसका नेतृत्व श्रीमान् तरुण विजय अभी कर रहे हैं, इसलिए मैं मानता हूँ कि उनकी नियुक्ति के प्रति आक्षेप का कोई बहुत बड़ा मतलब है, ऐसा मुझे नहीं लगता।

सर, दूसरी बात यह है कि उन्होंने जो सी.एस.आर. का फंड है, वह लोकल विषयों के लिए उपयोग में लाना चाहिए, ऐसी बात कही थी। अच्छा है कि उन्होंने इस विषय को छोड़ा। हम भी यही कहते हैं कि इसमें लोकल एरिया को जरूर लाया जाये, क्योंकि देश में ये जो हमारे धरोहर के स्थल हैं, विरासत के स्थल हैं, वे हर जगह हैं। ऐसा नहीं है कि वे विशिष्ट जगहों पर ही हैं। मैं उदाहरण देता हूँ कि बहुत सारी कम्पनियों के कार्यालय और मुख्यालय मुम्बई में हैं और मुम्बई के आस-पास महाराष्ट्र में भी इन दिनों किलों की जो दुर्दशा है, छत्रपति शिवाजी महाराज का नाम लेकर राजनीति करने वालों के राज में ही यह उपेक्षा चरम सीमा पर पहुंची है। मैं कुछ उदाहरण देना चाहता हूँ कि क्यों मैं इस विषय का आग्रह रख रहा हूँ। जैसे हम देखते हैं कि मुम्बई महानगर में एक माहिम का किला है। माहिम मुम्बई के बहुत निकट है और माहिम के किले पर ...**(व्यवधान)**...आप थोड़ा साहस रखिये। प्लीज, थोड़ा टॉलरेंस रखिये। ...**(व्यवधान)**...यह जो माहिम का किला है, इस माहिम के किले पर बाकायदा एक खाटीकखाना चल रहा था और वहां पर जानवरों के कत्ल खुलेआम होते थे। यह तो अच्छी बात है कि इतिहास के कुछ अध्येताओं ने और विरासत और हेरिटेज बिल्डिंग्स के बारे में चिन्ता करने वालों ने यह बात महाराष्ट्र सरकार के सामने लाई तो अभी वह बन्द हुआ है, मगर वहां पर अभी भी इल्लीगल ऑक्यूपेंट्स गलत तरीके से, अवैध तरीके से किले पर कब्जा लिए हुए हैं। महोदया, आप एक बार वहां जाकर देखिये। आप जाकर देखिये, आपका इस बारे में ज्ञान थोड़ा सीमित है, मैं आपके ज्ञान में थोड़ा वर्धन करना चाहता हूँ, ऐसी स्थितियां हैं। कहीं प्रार्थनास्थल बने हैं, कहीं मस्जिदें बनी हैं, कहीं मजारें बनाई गई हैं तो यह सारा योजनाबद्ध तरीके से हो रहा है। रायगढ़ का समाचार बीच में आया था कि कैसे रायगढ़ किले पर जो छत्रपति शिवाजी महाराज की राजधानी का किला है, वहां पर भी इस तरीके का एक गलत काम हो रहा है, जिसको रोकने के बारे में प्रयास हो रहे हैं। मैं मानता हूँ कि ये प्रयास सफल भी हो जायेंगे। यह बताने के लिए कि छत्रपति शिवाजी महाराज कैसे उदारमनस्य थे, ऐसे सारे जो अवैध काम हो रहे हैं, उनको प्रश्रय देने की एक बहुत घिनौनी रणनीति आज की महाराष्ट्र की सरकार वहां पर अपना रही है, जिसका जितना निषेध हम करें, जितनी निर्भर्त्सना करें, कम है। इसलिए मैं मानता हूँ कि यह विषय बड़ा महत्वपूर्ण है। मुम्बई की जो कम्पनियां हैं, इनको अगर इस विषय में काम करने के लिए हम अवसर देते हैं तो मैं मानता हूँ कि ऐसे अवैध काम जो वहां पर हो रहे हैं, उनके बारे में निश्चित रूप से कुछ न कुछ हम कर पाएंगे।

सर, आज महाराष्ट्र में कुल मिलाकर 60 ऐसे किले हैं, जो केन्द्र सरकार की सुरक्षा में हैं, 47 किले राज्य सरकार की सुरक्षा में हैं और दुर्भाग्यवश राज्य सरकार की उपेक्षा के कारण इन किलों के ऊपर ऐसे अवैध कामों के एक के बाद एक लगातार बहुत सारे उदाहरण सामने आ रहे हैं, जिसके प्रति जितनी गहरी चिन्ता हम व्यक्त करें, मैं मानता हूँ कि वह कम है।

इस बिल के बारे में बात करते समय इस सदन में उपस्थित बड़ी विद्वान कानून की जानकार डा. अमी याज्ञिक ने भी कुछ बिन्दु रखे थे। उन्होंने कहा था कि सी.एस.आर. का काम तो ह्यूमन डेवलपमेंट के लिए किया जाता है तो आप क्यों मॉन्यूमेंट्स की सुरक्षा के लिए सी.एस.आर. के पैसे के बारे में वकालत कर रहे हैं? मैं माननीय सदस्या से यहां पर विनम्रता से कहना चाहता हूँ

कि human development की जो कल्पना है, उसमें संस्कृति का विकास भी आता है। Human development में identity भी आती है। अगर हम अपने आपको भारतीय कहते हैं, तो भारतीय कहने के हमारे कुछ मानबिंदु हैं और इसमें हमारी धरोहर के सारे स्थल आते हैं, हमारी परंपरा से जुड़े हुए, इतिहास से जुड़े हुए ये सारे स्मारक स्थल आते हैं, इसलिए human development से यह विपरीत है, ऐसा मानने की गलती हम न करें, यह मेरा आपसे निवेदन है।

उपसभापति जी, माननीय सदस्या की तरफ से मुझे यह भी सुझाव दिया गया कि इसके लिए बिल लाने की क्या जरूरत है, यह तो छोटा-सा विषय है। आप प्रधान मंत्री जी के पास जाइए, उनसे प्रार्थना कीजिए और उनको कहिए कि थोड़ा धन आवंटित कीजिए। मैं बताना चाहता हूँ कि यह बात होती है। अभी सरकार ने Archaeological Survey of India के लिए बजट बढ़ाया है। मैं उसके लिए सरकार का अभिनन्दन करना चाहता हूँ और हम प्रधान मंत्री जी के साथ बहुत अच्छे तरीके से संवाद भी करते हैं। हमारी पार्टी में ऐसा नहीं है कि आप प्रधान मंत्री के साथ या नेता के साथ बात कर रहे हो और नेता कुत्ते को बिस्किट खिला रहा है। ऐसी स्थिति हमारे यहां नहीं है। हमारे यहां पूरी सुनवाई होती है ...**(व्यवधान)**... और पूरी सुनवाई के साथ बात को गंभीरता से लिए जाने की हमारी पद्धति है।...**(व्यवधान)**... इसमें एक बात और भी है कि human development में इतिहास के बारे में दृष्टि अपनानी होती है, उसमें नए-नए monuments भी बनाना जरूरी होता है। सर, कई बार मुझे अचरज होता है कि हमारे देश में पन्द्रह प्रधानमंत्री हुए, मगर जिनके जन्मदिन राष्ट्रीय उत्सव के रूप में या त्योहार के रूप में या किसी आयोजन के माध्यम से मनाए जाते हैं, ऐसे केवल तीन ही प्रधानमंत्री हैं। माननीय पंडित जवाहरलाल नेहरू जी का सब आदर करते हैं, उनका जन्मदिवस हम "बाल दिवस" के रूप में मनाते हैं। हम श्रीमती इंदिरा गांधी जी के जन्मदिवस को "राष्ट्रीय एकता दिवस" के रूप में मनाते हैं और श्री राजीव गांधी जी के जन्मदिवस को "सद्भावना दिवस" के रूप में मनाते हैं। क्या बाकी प्रधानमंत्रियों के जन्मदिन नहीं थे! हम किसी का भी जन्मदिन नहीं मनाते हैं। अटल जी का जन्मदिन हमने पार्टी में मनाना शुरू किया, बाद में सरकार लेकर आई। ...**(व्यवधान)**... आप श्री पी.वी. नरसिम्हा राव जी को भूल जाते हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: As per Rules of Procedure, you are not supposed to speak and intervene. ...**(Interruptions)**...

**डा. विनय पी. सहस्त्रबुद्धे** : उपसभापति महोदय, मैं यह बताना चाहता हूँ ...**(व्यवधान)**...

**श्री उपसभापति**: कृपया आप लोग सीट पर बैठकर न बोलें। ...**(व्यवधान)**... प्लीज ...**(व्यवधान)**...

**डा. विनय पी. सहस्त्रबुद्धे** : उपसभापति महोदय, मैं बताना चाहता हूँ कि श्री पी.वी. नरसिम्हा राव जी का स्थान इस देश के इतिहास में बहुत महत्वपूर्ण रहा है। ...**(व्यवधान)**...

**श्री उपसभापति:** माननीय सहस्त्रबुद्धे जी की बात के अलावा कोई और बात रिकॉर्ड पर नहीं जाएगी। ...**(व्यवधान)**... केवल माननीय सहस्त्रबुद्धे जी की बात रिकॉर्ड पर जा रही है।...**(व्यवधान)**...प्लीज़, आप बैठ जाइए।...**(व्यवधान)**... प्लीज़...**(व्यवधान)**...

**डा. विनय पी. सहस्त्रबुद्धे :** सर, मैं बताना चाहता हूँ कि जब वे दिवंगत हुए, उनका निधन हुआ, तो उनका अंतिम संस्कार यहां करने के बारे में आपत्ति जताई गई। ...**(व्यवधान)**...उनके परिवार को तेलंगाना में जाकर उनका अंतिम संस्कार करना पड़ा। ऐसा उन्हें क्यों करना पड़ा, क्योंकि यहां अंतिम संस्कार करते, तो उनकी समाधि बन जाती, जो समाधि कुछ चंद लोगों को नहीं चाहिए थी। ...**(व्यवधान)**...यह बात है। यहां पर इतनी संकीर्णता है। अगर नए monuments बनाने हैं, तो उसके लिए हमें और आवंटन की जरूरत होगी। ...**(व्यवधान)**...हमने यहां War Memorial बनाया। आपने तो कुछ नहीं किया। हमने यहां Police Memorial बनाया।

**श्री सैयद नासिर हुसैन (कर्नाटक):** हमने अमर जवान ज्योति बनवाई।...**(व्यवधान)**...

**डा. विनय पी. सहस्त्रबुद्धे :** आपने केवल एक युद्ध की बनवाई है। ...**(व्यवधान)**...केवल एक युद्ध के जवानों के प्रति भावना की अभिव्यक्ति करना उपयोगी नहीं है। सारे जवान, जिन्होंने भी देश के लिए बलिदान किया है, उन सबके प्रति सम्मान की भावना है।...**(व्यवधान)**... आपके जैसी selective approach नहीं है।

उपसभापति महोदय, हमने national recognition का भी democratisation किया है। हमने कभी अंतर नहीं किया है। हमारे लिए सारे दिवंगत प्रधान मंत्री उतने ही माननीय हैं, जितने कि देश के पहले प्रधान मंत्री हैं, इसलिए सभी प्रधान मंत्रियों का वस्तु संग्रहालय बन रहा है, यह बात हम सभी को पता है। मैं मानता हूँ कि जो democratisation की बात है, हमारी संस्कृति की सुरक्षा की बात है, heritage और Archaeological Survey of India के द्वारा और National Monuments Authority के द्वारा जो मान्यता प्राप्त monuments हैं, उनकी सुरक्षा के लिए यह कहना जरूरी होता है।...**(व्यवधान)**... मान्यवर, मैं बहुत ज्यादा लंबा बोलने की मुद्रा में नहीं हूँ और आवश्यकता भी नहीं है, मगर हम सब जानते हैं कि देश की पहचान अपने आप में देश का एक अस्तित्व रखती है। हमारे देश में, जो लोग यहां पर विपक्ष में हैं, इज़रायल की राजधानी Tel Aviv गए होंगे, चीन में Beijing में गए होंगे, तो Beijing जाओ, Tel Aviv जाओ, आपको ध्यान में आता होगा कि Beijing में ...**(व्यवधान)**...

SHRI RIPUN BORA (Assam): This is not about CSR; you speak on CSR. ...**(Interruptions)**...

DR. VINAY P. SAHASRABUDDHE: It is the Chairman's authority. ...**(Interruptions)**...



MR. DEPUTY CHAIRMAN: You are not in the Chair; please keep quiet. ...*(Interruptions)*... You are not supposed to speak; this is not going on record. ...*(Interruptions)*...

**डा. विनय पी. सहस्त्रबुद्धे:** उपसभापति महोदय, जब हम बीजिंग में जाते हैं ...*(व्यवधान)*...

**श्री उपसभापति :** कृपया सीट पर बैठ कर न बोलें। ...*(व्यवधान)*... माननीय चेयरमैन ने इस सत्र से पहले भी आपको यह बताया कि किस तरह से बिहेव करना चाहिए। राज्य सभा के रूल्स और प्रोसीजर में जो बिहेवियर दिया है, उसको फॉलो करिए। ...*(व्यवधान)*... You are not there to decide. ...*(Interruptions)*... यह आप डिसाइड नहीं करेंगे। कृपया आप बैठ जाइए। ...*(व्यवधान)* ... आपकी बात रिकॉर्ड में नहीं जा रही है।

**श्री सैयद नासिर हुसैन :** \*

**श्री उपसभापति :** अगर यही स्थिति होगी और आप एक-दूसरे डिस्टर्ब करेंगे, तो ऐसे नहीं चलेगा। ...*(व्यवधान)*...आप बैठ जाइए। ...*(व्यवधान)*...

**डा. विनय पी. सहस्त्रबुद्धे :** बीजिंग का नाम लेने में इनको क्या आपत्ति है? ...*(व्यवधान)*... मान्यवर, मैं यह कह रहा था कि हर शहर की पहचान होती है। अगर आप बीजिंग जाते हैं, तो आपको ध्यान में आता है कि शायद अब Mandarin अमेरिका में है और Tel Aviv जाते हैं, तो लगता है कि अब Hebrew अमेरिका में है। दिल्ली और मुंबई में आपको ऐसा नहीं लगता, क्योंकि हमने अपने देश की पहचान, अपने शहरों की पहचान, यहां की जो ऐतिहासिक संपदा है, उसकी पहचान कायम रखी है और इसके लिए भी सीएसआर के बारे में यह होना जरूरी है। ...*(व्यवधान)*... मान्यवर, भारत की जो सौम्य संपदा है, इंडिया की जो soft power है, उस संदर्भ में इस तरीके का एक प्रबंधन होना, इस तरीके की एक योजना होना कि सीएसआर का पैसा इन वास्तुओं की, इन इमारतों की रक्षा में खर्च किया जाए, यह बहुत जरूरी है। मगर इस संदर्भ में जो चर्चा हुई, उसका जवाब देते समय माननीय मंत्री महोदय ने अपनी भूमिका रखी। सबसे महत्वपूर्ण यह है कि Archeological Survey of India का बढ़ाया हुआ बजट, हमारे उत्तर-पूर्व के मणिपुर के इम्फाल के निकट रानी गाइदिन्ल्यू के नाम से एक स्टेशन का बनाया जाना और विभिन्न स्टेशन्स को हमारी विरासत और हमारी धरोहर के अनुरूप नाम देने का एक प्रस्ताव सरकार के द्वारा आगे किया जाने वाला सराहनीय प्रयास भी इस सरकार के अंदर 'आजादी के अमृत महोत्सव' के निमित्त हो रहा है। यह देखते हुए मेरे प्रस्ताव का जो भाव है, उसे सरकार ने समझा है, मैं सरकार के प्रति कृतज्ञता व्यक्त करते हुए अपना यह प्रस्ताव वापस लेता हूँ।

MR. DEPUTY CHAIRMAN: Dr. Vinay P. Sahasrabuddhe, are you withdrawing the Bill or should I put the motion to vote? ...*(Interruptions)*.. Are you withdrawing it?

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\* Not recorded

DR. VINAY P. SAHASRABUDDHE: Yes, Sir, I am withdrawing it. ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Does he have the permission of the House to withdraw the Bill?

*The Bill was, by leave, withdrawn.*

MR. DEPUTY CHAIRMAN: We shall now take up the Population Regulation Bill, 2019. Shri Rakesh Sinha is to move a motion for the consideration of the Population Regulation Bill.

### **The Population Regulation Bill, 2019**

**श्री राकेश सिन्हा** (नाम निर्देशित): महोदय, मैं प्रस्ताव करता हूँ -

"कि प्रति पात्र दंपति दो बच्चों तक के लघु परिवार मानकों का संवर्धन करने के प्रयासों को पुनर्जीवित करने; गुणवत्तापरक प्रजनन स्वास्थ्य सेवाओं तथा केन्द्रीय और राज्य सरकारों द्वारा अन्य प्रासंगिक अंतर-क्षेत्रीय विकासात्मक उपायों की उपलब्धता, सुलभता और वहनीयता में वृद्धि करने संबंधी उपायों के माध्यम से दो बच्चों के जन्म के बीच समुचित अंतराल सुनिश्चित करने; राष्ट्रीय अर्थव्यवस्था की उभरती सामाजिक, आर्थिक, स्वास्थ्य संबंधी, पोषणपरक, महामारी संबंधी, पर्यावरणीय और अन्य विकासपरक आवश्यकताओं के अनुरूप जनसंख्या स्थिरीकरण के लक्ष्य को हासिल करने के लिए; राष्ट्र की युवा और ऊर्जस्व जनसंख्या आयु-संरचना से संचालित राष्ट्र की प्रगति की संभावनाओं पर जनसंख्या की गति के दीर्घकालिक निहितार्थों को पहचानने; संवहनीय तरीके से जनसांख्यिकीय क्षमता को सुधारने और उपयोग में लाने तथा जनसंख्या समूहों एवं क्षेत्रों के मध्य वर्तमान जनसांख्यिकीय व समाजार्थिक असमानताओं को दूर करने में सहायता करने तथा पूर्ण विकास क्षमता को हासिल करने के लिए आयु, लिंग, धर्म, जाति, वर्ग, नस्ल, आवास, भाषा आदि पर ध्यान दिए बिना सभी को समान अवसर प्रदान करने तथा तत्संसक्त और उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक पर विचार किया जाए।"

उपसभापति महोदय, मैं आपको धन्यवाद देता हूँ कि आज यह अवसर आया है, जिस अवसर की प्रतीक्षा पूरा देश और स्वयं भारत की संसद करती रही है। इसी संसद में लगभग 40 प्राइवेट मेम्बर्स बिल पेश किए हैं, जिनका संबंध जनसंख्या नियंत्रण से है। मुझे खुशी है कि कोई ऐसी पोलिटिकल पार्टी नहीं है, जिसके सदस्यों ने population नियंत्रण के लिए, जनसंख्या नियंत्रण के लिए प्राइवेट मेम्बर्स बिल न दिया हो। यह दिखाता है कि देश के आम लोगों में और चुने हुए प्रतिनिधियों में इस विषय की संवेदनशीलता है।

उपसभापति महोदय, हम सभी आंकड़े जानते हैं कि देश की जनसंख्या क्या है, मैं उन आंकड़ों में नहीं जाऊंगा, उनसे हम सुपरिचित हैं। 1901 से लेकर 2011 तक जनसंख्या में कितनी

वृद्धि हुई है - जनसंख्या 110 करोड़ बढ़ चुकी है। 1901 में जो जनसंख्या थी, उस समय तो हम undivided India थे, उस समय हमारे पास जमीन भी अधिक थी और पानी भी अधिक था। आज हमारी जनसंख्या दुनिया की जनसंख्या के 17 प्रतिशत से अधिक है, यहां 2.4 परसेंट लैंड है और 4 प्रतिशत पानी है। चाहे स्कूल हो, कॉलेज हो, सड़क हो, मॉल हो, जहां भी आम लोग जाते हैं, वे बढ़ती हुई जनसंख्या के परिणामों को स्वयं अनुभव करते हैं। इस बिल पर आने से पहले मैं एक बात बताना चाहता हूँ कि दुर्भाग्य की बात है कि इस पूरे विमर्श को जान-बूझकर, सोच-समझकर भटकाने की कोशिश होती रही है, जिससे यह उद्देश्य पूरा न हो। मैं तीन academicians का नाम लूंगा। Roger Jeffery and Patricia Jeffery ने Economic and Political weekly में एक आर्टिकल लिखकर जनसंख्या नियंत्रण के जो कानून हैं, उसी तरह से मोहन राव, पी के दत्ता, ये सब बड़े academicians हैं। महोदय, जनसंख्या नियंत्रण पर पूरी बहस को रोकने के लिए saffron demography एक शब्द दिया गया। मैं नहीं समझ पाया कि वह saffron demography क्या है? इसलिए मैं चाहता हूँ कि सदन संकीर्णताओं से उसी तरह से ऊपर उठे, जिसका आह्वान करते हुए आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने 15 अगस्त, 2020 को लाल किले से भाषण देते हुए कहा था कि जनसंख्या और संसाधनों के अनुपात को देखते हुए हमें विचार करना चाहिए अर्थात् देश के जो संसाधन हैं, जिन संसाधनों से हम अपने लोगों का पेट भर सकते हैं, जिन संसाधनों के आधार पर हम लोगों की dignified life को आगे बढ़ा सकते हैं, उस आधार पर जनसंख्या के बारे में हमें सोचना चाहिए। संभवतः एक लम्बे अरसे के बाद जनसंख्या के विमर्श को प्रधान मंत्री जी ने उन संकीर्णताओं से बाहर लाकर एक सेक्युलर डेमोक्रेसी में, जिसमें संसाधन हैं, जन्म दर है, हमारी जीवन-पद्धति है, मैं उसी पर प्रकाश डालना चाहता हूँ।

उपसभापति महोदय, 1996 में जनसंख्या और संसाधनों के अनुपात को नापने के लिए एक नया फार्मूला आया, जिसे पूरी दुनिया स्वीकार कर रही है, वह global hectare है। Global hectare का तात्पर्य है कि जो land and water है, यानी जो biological productive संसाधन है, वह प्रति व्यक्ति कितना है, इसको global hectare कहा जाएगा।

सर, दूसरा ecological footprint है, जिसका तात्पर्य होता है कि संसाधनों पर, जिनका हम उपयोग करते हैं, जो हमारी जीवन-पद्धति में, हमारे lifestyle में हैं, जिनकी हमें आवश्यकता होती है, वे कितने हैं। आज भारत में जो उपभोग होता है, वह प्रति व्यक्ति 1.2 global hectare है।

सर, एक तीसरा शब्द bio-capacity का है। जो संसाधन हमारे पास हैं, तो संसाधन का उपभोग करने के बाद पुनः कितना पैदा होता है यानी regenerate होता है। The resources get regenerated automatically. वह हमारे पास 0.43 है, यानी ecological footprint जो हम उपभोग करते हैं, हम जिन चीजों का उपभोग करते हैं, उनका पुनरुत्पादन हो जाता है, उसके बीच का गैप 187 परसेंट है, यानी हम ecological debtor हैं। अगर यह स्थिति 30 वर्षों तक चलती रही तो हमारे संसाधन बहुत कम हो जाएंगे, चाहे विकास की प्रक्रिया कितनी भी तेज गति से बढ़ती रहे, लेकिन हम अपने लोगों को वे चीजें नहीं दे पाएंगे जो dignified life के लिए जरूरी हैं।

सर, एक और दूसरी बात है। दुनिया की जनसंख्या five billion क्रॉस हुई तब लगभग 1,700 scientists इकट्ठा हुए, उन्होंने कहा था कि यह दुनिया के लिए बहुत बड़े खतरे की घंटी है। परन्तु भारत में जनसंख्या विमर्श पर एक दूसरी बात कही जाती है। पहले तो संकीर्णता की बात है - जैसा कि मैंने बताया कि saffron demography के नाम पर साम्प्रदायिक क्षेत्र में ले जा कर इस जनसंख्या विमर्श को हाशिये पर ले जाया जाता रहा है। अब प्रधान मंत्री जी ने उसे बाहर निकाला है। सर, अब मैं एक दूसरी बात पर आना चाहता हूँ। मैं जानता हूँ कि बहस में कुछ लोग हैं, जिनको बढ़ती हुई जनसंख्या बहुत कम नज़र आती है, जिनको बढ़ती हुई जनसंख्या से demographic dividend नज़र आता है कि हमारी 65 परसेंट जनसंख्या 35 साल की उम्र से नीचे है, इसलिए demographic dividend लें, क्या dividend लें - अमेरिका, ऑस्ट्रेलिया और सऊदी अरब में हमारे लोग जाकर मजदूरी करें, क्या वे हमारे लोगों को वहां पर राष्ट्रपति बनायेंगे? क्या आपको बड़े-बड़े पदों पर बैठायेंगे? मुट्ठी भर लोग बड़े-बड़े पदों पर बैठेंगे और बाकी के लोग मजदूरी करेंगे? वे कहते हैं कि बाकी जगह पर मजदूर नहीं हैं, इसलिए वे इस देश के लिए dividend लायेंगे। कोई भी सभ्य देश बाहर की उस मजदूरी की आमदनी पर अपने नागरिकों को नहीं छोड़ सकता है। हम रोजगार के लिए कहीं तब जाते हैं, जब देश में इसकी कमी होती है इसलिए जनसंख्या को demographic dividend के नाम पर भटकाया जा रहा है।

दूसरी बात मैं यह बताना चाहता हूँ कि दुनिया की बहुत सी Multi-national countries हैं, जो पूंजीवादी व्यवस्था की घोर समर्थक हैं, क्योंकि उनको सस्ते मजदूर चाहिए। उन्हें पाकिस्तान में, बंगलादेश में, भारत में, जिन्हें वे तृतीय विश्व के देश कहते रहे हैं, डेवलपिंग कंट्रीज़ कहते रहे हैं, वे उन्हें सस्ते मजदूर के लिए, बढ़ती हुई जनसंख्या के लिए पूरे विमर्श को, पूरे discourse को डेमोग्राफिक डिविडेंड के नाम पर भटकाने की कोशिश करते हैं।

महोदय, एक तीसरा बिंदु है कि जनसंख्या नियंत्रण को रोकने पर एक बात बार-बार आती है और वह बहुत ही rationale बात है। वह बात यह है कि हम जनसंख्या में replacement level अर्थात् 'हम दो-हमारे दो' की स्थिति में पहुंच रहे हैं। अध्ययन का हमारा जो परंपरागत तरीका है, यदि हम उसे देखें, तो सचमुच में हमारा replacement level, जो कि 2.1 है, हम वहाँ तक पहुंच रहे हैं। एक समय में, 1970 के दशक में, उस समय की कांग्रेस सरकार ने 'हम दो-हमारे दो' का नारा दिया था, परिवार नियोजन, परिवार कल्याण का कार्यक्रम शुरू किया था, लेकिन अपनी ईमानदारी नहीं होने के कारण, प्रतिबद्धता नहीं होने के कारण आपातकाल में लोगों के साथ ज्यादाती की गई और मुझे यह कहना पड़ रहा है कि 1975 के दौरान, 1975-76 में यदि लोगों के साथ वह आक्रामक ज्यादाती नहीं होती कि उनके फैमिली प्लानिंग कार्यक्रम में बच्चों को लाया जाता था, शादी-शुदा लोगों को लाया जाता था, एक तरह से भारत की जनसंख्या पर जो आक्रमण हुआ, भारत की सभ्यता पर, भारत के सभ्य लोगों पर जो आक्रमण हुआ, यदि वह आक्रमण नहीं होता, तो संभवतः जनसंख्या पर कानून बनाने में, विमर्श में लोगों को डर नहीं लगता। 1975-76 का जो भय है, जो घोस्ट है, वह आज भी हमारा पीछा कर रहा है। सर, मैं इस बात पर आना चाहता हूँ कि replacement level की बात कही जाती है।

उपसभापति महोदय, जनसंख्या पर विमर्श, जनसंख्या पर शोध नए-नए रूपों में हो रहा है। परंपरागत सोच में TFR यानी Total Fertility Rate की बात कही जाती थी। TFR की एक डेफिनेशन है। एक महिला, मेरी एक मां और बहिन अपनी फर्टिलिटी की पूरी आयु में, जो कि 14 साल से लेकर 49 साल तक एवरेज मानी जाती है, लोग एक बरस ऊपर-नीचे कह सकते हैं, लेकिन साधारणतया यह 14 साल से लेकर 49 साल तक की मानी गई है, इसमें यह बताया गया है कि वह औसत कितने बच्चों को जन्म दे सकती है - यह TFR की डेफिनेशन है। इस डेफिनेशन के अनुसार साउथ इंडिया के बहुत-से ऐसे राज्य हैं, जो भारत की एवरेज पॉप्युलेशन से भी कम हैं या उसके बराबर हैं। यह सत्य है। सर, जो एम्पॉवरमेंट इकोनॉमी ग्रुप है - एम्पॉवरमेंट एक्शन ग्रुप के नौ राज्य हैं, जहाँ देश की 48 परसेंट पॉप्युलेशन रहती है। वह संख्या TFR में एवरेज से ज्यादा है। यदि मैं उसी TFR के दायरे में देखूँ, तो देश के 174 जिले, जहाँ हम राष्ट्रीय औसत के बराबर हैं, वहाँ 72 डिस्ट्रिक्ट्स ऐसे हैं, जहाँ पर TFR 4 है, लेकिन मैं यहाँ पर TFR की पूरी अवधारणा को खारिज करता हूँ। आज मैं सदन को पूरी गंभीरता से, पूरी जिम्मेदारी से यह बात बताना चाहता हूँ कि TFR की पूरी अवधारणा क्यों गलत है। मैं जिन आंकड़ों का उपयोग कर रहा हूँ, वे भारत के सेंसस कमीशन ने दिए हैं। वह पिछले बीस साल से वे आंकड़े दे रहा है, लेकिन discourse में राजनीति आने के कारण, संकीर्णता आने के कारण लोग सेंसस कमीशन के उन आंकड़ों पर गौर नहीं कर रहे हैं। दिमाग पर जो ऐसी ताकतें हावी हैं, जो सैफ्रन डेमोग्राफी के नाम पर हावी हो जाती हैं, वे उन आंकड़ों को सामने नहीं आने देती हैं। महोदय, पश्चिम के द्वारा यह TFR बनाया गया है और वह ठीक भी है, क्योंकि हर देश, हर सभ्यता अपने अनुभवों से, अपनी परंपराओं से अपने मानक तय करता है। वे मानक तय क्यों नहीं हो रहे हैं? एक महिला 14 साल की आयु में या एक महिला 49 साल की आयु में कितने बच्चों को जन्म देती है, यह मानक तो वैज्ञानिक ही है। मैं उस मानक से अलग हटकर कहना चाहता हूँ कि एक Total Marital Fertility Rate है अर्थात् TMFR. उनके लिए TFR उपयुक्त क्यों है, मैं इसका एक कारण बताना चाहता हूँ। OECD के बारे में हम सभी जानते हैं कि यह देशों का एक ग्रुप है। OECD के 11 देश ऐसे हैं, जिनमें चिली है, डेनमार्क है, आइसलैंड है, एस्तोनिया है, नीदरलैंड है, नॉर्वे है, फ्रांस है, स्लोवेनिया है। उन देशों में विवाह से पूर्व वहाँ की हमारी जो माँ और बहनें हैं, वहाँ जो बच्चों की जन्म दर है, वह 50 परसेंट से अधिक है। यह पोलैंड में 60 परसेंट है। अमेरिका में unmarried mothers के द्वारा पैदा हुए बच्चों की संख्या 40 परसेंट है। मैं इंग्लैंड का एक आँकड़ा देना चाहता हूँ, क्योंकि मैं इंग्लैंड को एक ऐसा देश समझता था, जिसे तुलनात्मक रूप से एक conservative country माना जाता है। वहाँ 2019 में 3 लाख से अधिक बच्चे married mothers से पैदा हुए और 2 लाख से अधिक बच्चे unmarried mothers से पैदा हुए। इन कारणों से TFR उचित है। चाहे European nations हों, European देशों में वे बच्चे, जो unmarried mothers से पैदा होते हैं, उनकी संख्या average 50 परसेंट से ऊपर है। अमेरिका - 40 परसेंट, इंग्लैंड - 47 परसेंट, OECD countries — 50 per cent plus, जबकि चिली में तो यह 69 परसेंट है। कुछ countries तो ऐसी हैं, जहाँ यह 71 परसेंट है। इसलिए TFR का concept उनकी अपनी परंपरा के अनुसार है, मैं उसको condemn नहीं करता हूँ। हर देश की अपनी परंपरा होती है, जीने की शैली होती है, जीने की पद्धति होती है। मैं भारत में उन आँकड़ों को ढूँढ़ रहा था कि हमारी माँ और बहनें विवाह से पूर्व कितने बच्चे पैदा करती हैं।

मैं ढूँढ़ता रहा, परिश्रम करता रहा, पुस्तकालय से लेकर Google search तक जाता रहा, लेकिन मुझे कोई आँकड़ा नहीं मिला। कुछ आँकड़े हो सकते हैं, लेकिन वे आँकड़े अभी registered नहीं हैं। अगर वे आँकड़े होंगे भी, तो 0.001 प्रतिशत के आसपास होंगे। इसलिए भारत में Census Commission ने एक formula निकाला है - Total Marital Fertility Rate, अर्थात् विवाह के बाद एक महिला अपनी आयु में fertility rate के दौरान कितने बच्चों को जन्म देती है। मैं आपके सामने वे कुछ आँकड़े देना चाहता हूँ। वास्तव में मैं साधारण शब्दों में कहना चाहता हूँ कि एक बच्चा 7वीं क्लास तक जीरो अंक लाता है, 7वीं से 10वीं क्लास तक 90 परसेंट अंक लाता है, तो average क्या निकलेगा? TFR वही है। आप उस delusion में मत रहिए। मैं बताना चाहता हूँ कि बिहार में Total Marital Fertility Rate 6.3 है, झारखंड में 6.1 है, मध्य प्रदेश में 5 है, छत्तीसगढ़ में 5.5 है, राजस्थान में 4.7 है, उत्तर प्रदेश में 6.8 है, उत्तराखंड में 2.8 है, ओडिशा में 3.8 है और इंडिया का Total Marital Fertility Rate average 4.9 है, गाँवों में 5.1 है। मैं दक्षिण के कुछ राज्यों के बारे में बताना चाहता हूँ, जहाँ कहा जाता है कि TFR कम हो रहा है। उनमें आन्ध्र प्रदेश में Total Marital Fertility Rate 3.4 है, कर्णाटक में 3.3 है, केरल में 5.1 है, तमिलनाडु में 3.7 है और तेलंगाना में 3.6 है।

उपसभापति महोदय, चूँकि अन्य माननीय सदस्यों को भी बोलना है, मैं conclude करने से पहले दो-तीन observations देना चाहता हूँ, फिर मैं बाद में बोलूँगा, जब debate समाप्त होगी। मैं उम्मीद करूँगा कि यह बिल कानून का रूप ले।

Mr. Deputy Chairman, Sir, we should not be in delusion. Average is always delusionary. सवाल यह है कि संसाधनों पर बोझ कितना है। जब एक fly over बनता है, तो उस पर बोझ कितना है? Average कितना है, यह महत्वपूर्ण नहीं है। हमारे मित्र मनोज झा जी के पास कितने बच्चे हैं, अगर एक बच्चा है, मेरे पास 11 बच्चे हैं, तो average 6 आता है, लेकिन fly over तो उन 12 बच्चों का बोझ सह रहा है - मनोज जी के एक से या हमारे 11 से कोई अंतर नहीं है। इसलिए इस delusion में नहीं रहना चाहिए। जनसंख्या नियंत्रण एक समाजशास्त्रीय विषय है और समाजशास्त्रीय विषय होने के कारण औसत वृद्धि के साथ-साथ सामाजिक स्तर पर वृद्धि में जो अंतर है, भौगोलिक स्थिति में, regional, यानी क्षेत्रीय स्थिति में जो वृद्धि का अंतर है, उन सबको हमें स्वतंत्र मन से स्वीकार करना चाहिए, क्योंकि सदन कटुता की मरुभूमि नहीं है, सदन तो बहस के लिए एक जीवंत हरियाली है, जहाँ पर हम अपनी बात ईमानदारी से देश के हित में, आने वाली पीढ़ी के हित में रखते हैं।

सर, अंतिम शब्द मैं यह कहना चाहता हूँ कि हम जिन संसाधनों का उपयोग कर रहे हैं, ecological footprint बढ़ता जा रहा है, bio-capacity घटती जा रही है। आप ध्यान रखिए कि आने वाली पीढ़ियों के लिए जो संसाधन था, उसका उपभोग करके हम कहते हैं कि नहीं, सब ठीक है। We are eating the resources meant for the posterity. यह हमारा अधिकार नहीं बनता है, इसलिए पीढ़ियों को देखते हुए, देश की स्थिति को देखते हुए, देश की भावना को देखते हुए, सबसे अधिक महत्वपूर्ण है, प्रधान मंत्री जी ने जो बात लाल किले से कही थी। उसी के कारण मैं भी

संयमित हुआ था, नहीं तो discourse में मेरे और भी कई आयाम थे। उन्होंने कहा था कि संसाधन और लोगों के अनुपात को देखो और उसी आधार पर अपना निर्णय करो। यह निर्णय जितना मेरे हित में होगा, उतना ही आपके हित में भी होगा, जितना वर्तमान के लिए होगा, उतना ही भविष्य के लिए भी होगा।

महोदय, इस बिल में मैंने एक प्रावधान दिया है, उसे कह कर मैं अपनी बात समाप्त करता हूँ। इस बिल में बाकी सब तो दिया है कि किस पर क्या coercive या positive लागू होगा, लेकिन उसमें एक प्रावधान मैंने और दिया है। मैंने उसमें एक बात यह कही है कि कानून बनने के 18 महीने बाद तक यह लागू नहीं होगा, क्योंकि 18 महीने तक NGOs, colleges and schools इसके लिए campaign करेंगे, ताकि कोई मां या बहन यदि कानून बनने के दिन या उसके आस-पास conceive कर लेती है, तो उसके बच्चे पर हम अत्याचार न करें। 18 महीने तक democratic discourse करें, लोगों तक पहुंचें, जिससे कि आज की communication age में यह न कहा जाए कि लोगों तक हम पहुंच नहीं पाए, लोगों में ज्ञान नहीं था। इन बातों से आप ऊपर उठिए। मैं सदन से इस जनसंख्या नियंत्रण कानून को बनाने के पक्ष में अपील करता हूँ, धन्यवाद।

**श्री उपसभापति :** धन्यवाद, राकेश जी, अभी पुनः आपको बोलने का मौका मिलेगा।

*The question was proposed.*

MR. DEPUTY CHAIRMAN: The motion moved. Now, Dr. L. Hanumanthaiah. Not there. Dr. Ameer Yajnik. ...*(Interruptions)*...

SHRI ABDUL WAHAB: Sir, ...

MR. DEPUTY CHAIRMAN: Please send your name here. ...*(Interruptions)*... Please send your name here. माननीय सदस्यगण, अगर आप बोलना चाहते हैं, तो उसकी एक प्रक्रिया है।..**(व्यवधान)**... प्लीज़, प्लीज़, यह बात मैं सिर्फ आपके ध्यान में लाने के लिए कह रहा हूँ। हम लोग अभी राष्ट्रपति जी के अभिभाषण पर चर्चा कर रहे थे। नियमतः बहस शुरू होने के आधा घंटा पहले तक आप नाम भेज सकते हैं, लेकिन आज तक लोग नाम भेज रहे हैं।..**(व्यवधान)**... इसलिए, अब्दुल वहाब जी, अगर आप इस पर बोलना चाहते हैं, तो प्लीज़, पहले आप नाम भेज दीजिए। निश्चित तौर पर...**(व्यवधान)**... आप लिख कर अपना नाम भेज दीजिए, आपको जरूर मौका मिलेगा। Dr. Ameer Yajnik.

DR. AMEE YAJNIK (Gujarat): Thank you, Sir, for giving me this opportunity. Sir, it is very surprising that at a time when we are facing an unprecedented crisis the world over, we are talking about human rights, we are talking about human development, we are talking about going to the Mars and we are talking about seeing that every

person on this Earth gets whatever the person is entitled to merely by being a human being, a Bill is moved by one of my colleagues here.

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the chair.*]

On Population Regulation Bill, Sir, we might be in competition with lots of countries the world over on many issues. But to try to bring some kind of a motive, to bring some kind of an angle by way of controlling population, I think, bringing a law or a Bill makes some kind of an absurd picture before me as an individual. I went through the Bill brought by my learned colleague. I also heard his views on the same. I would not like to answer the motives which are behind the Bill because any Bill that is brought has a Statement of Objects and Reasons as to why do you want a particular Bill. A Bill becomes a law. That law is meant for the people of a nation. Law is meant to serve justice in the end, and justice is over the ages -- from the time we had traditions, norms, culture, folklore. Then we went to the enlightenment age and then we went to an age where we had systems of law and legal systems in place which delivered justice to the people as the time required over the centuries. Today, we are in the third decade of the 21<sup>st</sup> century talking about giving justice to the people of the world. Because we are one world, that is what we talk about. The hon. Environment Minister is here. He talked about 'one grid, one connection' with all the countries of the world. So I am talking about global world. In this situation, when we are talking about the Population Regulation Bill for controlling the population or talking about bringing an embargo or limit on giving birth to children or bringing human beings in this world, I do not understand the rationale for the Bill. It can be said that if population is controlled, if there is birth control, there can be more use of resources. People will get more amenities. They will be able to have nice way of life. The Government will be able to provide sustainable development to the people of society. Well, these are very good arguments to be made in support of the Bill. But when a Bill is brought with an ulterior motive, when with some kind of motive you want to control population, you want certain sections of the society, certain people of this world, to stop giving birth to more children in the name of population control, in the name of giving them some more facilities, I think it does not stand on its feet, it crumbles. The very idea of human development, the very idea of giving human rights to the people who are born as human beings, gets totally shattered by this particular kind of a Bill. The Bill says that there will be incentives, there will be benefits. There will be incentives for the people working in the public sector, people working in the private sector and there will be benefits for the people who would go for one child or



two children. But in the end what is all this about? All these incentives and all these benefits the Bill is talking about somewhere points to the inefficiency of the governance model. Is the Government of the country unable to provide sustainable growth or sustainable development because it cannot handle its own population? What does it mean? If you are trying to segregate sections of society by bringing the majoritarian view in this particular Bill which is a minority view I think that does not serve the purpose because we are bound by the Constitution of this country. The Constitution has given several fundamental rights and Directives Principles of State Policy. It is for the Government to decide what it would be doing for its own people. The Private Member's Bill that has come today has opened my eyes. I am sure it will open the eyes of all the people sitting here who are bound by the Constitution of this country. Ultimately, it narrows down to human development. Ultimately, it narrows down to what you are giving to the people. You are not able to give anything, so you snatch away what the person has. We are discussing surrogacy. We are discussing designer babies. Today, we are talking about single parents having babies of their own. We are talking of a world where we have LGBTQ rights. We are discussing whether they can have children or not. We are discussing whether they have a right to reproduction. And here is a Bill that is talking about going against the nature. We live in a country which has a history of thousands of years. We have a history where we consider the children as our resources in a sense they provide the love parents want in their old age. But what do we see, Sir? There is not a word in the Objects and Reasons or the motive to bring this Bill? What are we doing with our children on the streets, abandoned children? There are children in shelter homes. There are children in remand homes. There are children in juvenile homes. Has there been any Bill to say that we will care for these children? And because of this situation, we need to enlighten and bring awareness among the citizens of this country that there should be some kind of population control. That can be a milder way to put it. But you have ignored the wide section and class of people in this country, that is, the children. They are the vulnerable class. They are entitled to rights; they are entitled to entitlements. But there are cases of a newborn child put on the street, an abandoned child on the road, a child put on the temple streets, etc. We are in India; we talk about *Sanskriti*; we talk about duties; we talk about our *mahaan Sanskriti* and lineage. But, day in and day out, we find out that small babies are put on the cradle of church floors or temples. Are we giving these children their due? We are talking of not bringing the children in this world by this population control Bill. So, are you going against the nature? Are you going to stop human development? Are you going against the human right of being born? You are talking about this kind of philosophy

in a Bill where you are totally unable to show that this Government has failed, the present governance model has failed, and, that it cannot look after its population. So, there should be a control on population. Is this the motive? Is this the thrust of the Bill? I am asking myself. Is this the way you talk about the people of your own nation saying that if you have one child or two children, you will be able to give them better education, better resources and a better life. Who promises that? Suppose the Bill is passed, who promises them these facilities?

Sir, the pandemic has shown us stark nakedness that we have been unable to bring even those children and students who have been out of the system because of the pandemic, to re-enter the education system. We do not know the ratio of dropouts. We do not know how many girl children have stopped going to school because of non-security or safety reasons. We have not been able to see that we create digital infrastructure to give education to these children and we have not been able to say that today our healthcare system is there and so we will be able to provide for the people of this country.

Sir, I would like to mention two more issues. What would you say to the people who would start going for gender selection because in our country you want male child and you are trying to bring forward a population control Bill? Are you going to start bringing criminal angle in the whole thing by bringing forward this Bill? This population control Bill is totally not required and should not have been brought forward by my learned colleague. With whatever intention he has brought forward this Bill, he should have concentrated on seeing that the resources of this country are geared towards human development. The current situation should be that the Government should make itself very strong, capable and efficient that it uses the resources for the existing population rather than talk about bringing curbs on population. In a lighter tone, he should have put two more things. I know this Bill is never going to be passed. He has not mentioned about the people who have already got five or seven children; he has not talked about that there should be an incentive; there should be an embargo that those who have not married and don't have children cannot come in public life! He should put that in it. This is in a lighter tone. So, when you talk about the population control Bill, you should have a holistic approach while putting the Statement of Objects and Reasons. So, I say that this is an absolutely misplaced Bill. He should have thought before bringing forward this Bill. It should not be entertained. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Prof. Manoj Kumar Jha; not present. Then, Dr. Fauzia Khan; not present. Now, Shri Abdul Wahab.

SHRI ABDUL WAHAB (Kerala): Sir, after hearing the speech of Dr. Ameer Yajnik, actually, I am not supposed to stand here. She has mentioned everything. I want to mention only one thing. It is about me. I am the second among nine. If this law had been passed in 1951, after me, there would have been no brothers or sisters. But for me, now, it is four boys. According to you, it is criminal, four boys. For my boys, now, it is only two as per the Bill. It is not by force, not by law. It is because of whichever Government came before and their family control. Teaching us about population control and how to give them more education, we agree on that but not by force. The Government has to educate our generation. Not by Bill, by force but, by incentives. One of our Kerala's priests was giving incentives for producing more than five. One priest in Kerala publicly addressed that any family, who is producing more than five would get incentives in colleges. They would be giving something like extra Rs.5,000 also. So, these are all ulterior motives. I am not deliberating on Madam's address but as I am telling our good and learned friend Rakeshji, this is not by force. Okay, of course, if he is focusing on my community, Muslims, as to why they were producing more before or now also. There were no jobs, other than that, what to do. There should be some jobs, some education. So, provide that sort of facilities to the unprivileged people. Automatically, it would get reduced. I am not for making ten, fifteen or twenty children. Not just like my father, not just like me or my kids. Why? We all know what is happening. From the same community all this happens. If this is to control Muslims or whoever it is, she was not telling the ulterior motives openly. I am telling Rakeshji that this Government, BJP Government, let them give education to the unprivileged, uneducated, unemployed people. There would be some other job rather than making kids. So, I urge upon the Government and Rakeshji to give more facilities, especially, to minorities. Now, this Government is doing and I am not denying. Yesterday, in my speech, I appreciated the Skill Development Programme by this Government. I am also running skill development thing. I got Rs.18 crores from the Ministry of Minorities and Wakf to establish skill development park in our college and all. I agree and I appreciate. Instead of doing this one, do not concentrate on the other path. That is why I request Rakeshji to withdraw the Bill and give more importance to educate those people who are producing more. That is my request. Thank you very much and I totally agree with Rakeshji. I wish you withdraw the Bill for the sake of the whole population of this country, especially because China is giving

incentives to make more. Our strength in India is not just like sending what you call only 'labourers' to Gulf and all. No! ...*(Interruptions)*...

DR. L. HANUMANTHAIHAH: The strength is having young people.

SHRI ABDUL WAHAB: Now, the Government is saying 'young people'; young and energetic Indians are there. It is not just like before having only tea operators, Sulaimani operators. No. Now, skilled people are going from here making more money for foreign remittance. It is only because of this extended family or whatever you say. So, do not restrict it. I do not know how many kids you have got or how many kids your father got. \*So, Rakeshji, please excuse me....*(Interruptions)*... \* I got four but I feel very bad that I do not have a single girl. I tried my level best; my wife told 'no'. ...*(Interruptions)*... I encouraged but my wife told that enough is enough. So, I have now got three granddaughters. Thank you very much.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Dr. Vikas Mahatme. ...*(Interruptions)*...

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): Sir, Rule 238 sub Rule 2 says that whenever any Member speaks, he should not be speaking on personal matters. It is not dignified for the Member of Parliament. So, whatever is said by the Member, according to Rule 238, sub-Rule (2), it is personal and it must be deleted from the record. ...*(Interruptions)*...

SHRI ABDUL WAHAB: I withdraw it.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We will examine it; whatever should not be there won't be there. Now, Dr. Vikas Mahatme.

**डा. विकास महात्मे** (महाराष्ट्र): सर, मैं आपके माध्यम से राकेश सिन्हा जी को इस महत्वपूर्ण बिल को लाने के लिए धन्यवाद दूँगा। यह पॉपुलेशन कंट्रोल नहीं, बल्कि पॉपुलेशन रेग्युलेशन बिल है और आज यह बहुत जरूरी है। इस बात को उन्होंने भी बताया और मैं भी फिर से उसको दोहराना चाहूँगा। वर्ल्ड में इंडिया की पॉपुलेशन 17 परसेंट है, जबकि इंडिया का global surface

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\* Withdrawn by the hon. Member.

area 2.74 परसेंट है। कहने का मतलब यह है कि हम 17 परसेंट पॉपुलेशन वर्ल्ड के 2.74 परसेंट surface area या पृष्ठभूमि पर निवास कर रहे हैं। जब ज्यादा पॉपुलेशन होती है, तो हमारे resources धीरे-धीरे कम होते जाते हैं। अब यह सरकार का काम है कि लोगों को अच्छा dignified way of life देने के लिए इस तरह की योजनाएँ बनाएँ, जिनसे लोगों को एक क्वालिटी लाइफ जीने का अधिकार मिले, जो हम सब चाहते हैं। अगर resources में से सिर्फ पानी की बात करें, तो सिर्फ चार परसेंट ही potable water है, जिसको हम उपयोग में ला सकते हैं। चूँकि हमारे संसाधन धीरे-धीरे कम हो रहे हैं, इसलिए पॉपुलेशन रेग्युलेट होना बहुत जरूरी है और यह बहुत महत्वपूर्ण भी है।

दूसरी बात यह है कि Ministry of Health & Family Welfare में 18 population research centres भी हैं और International Institute for Population Sciences का एक institute भी है। अगर हम इनकी स्टडी देखते हैं, इनका किसी पार्टी से कोई संबंध नहीं रहता है, तो उस स्टडी से भी सबको पता चल जाएगा कि भारत में पॉपुलेशन रेग्युलेशन की बहुत आवश्यकता है। इसके लिए काम करना जरूरी है, इसलिए इसके लिए वे यह बिल लाए। इसके लिए मैं उनको फिर से धन्यवाद दूँगा।

ज्यादा पॉपुलेशन के प्रभाव के संबंध में भी स्टडी हुई है और यह पता चला है कि अगर हम पॉपुलेशन रेग्युलेशन के लिए कुछ नहीं करते हैं, तो हम कितना पीछे चले जाएँगे। हमारा जीडीपी 13 per cent per capita कम होगा, यह हमें समझना चाहिए। इसके अतिरिक्त 12 लाख maternal deaths बढ़ेंगी, 29 लाख infant deaths भी बढ़ेंगी। हमारी हेल्थ सर्विसेज़ अच्छी हों, यह सबके लिए जरूरी है। हम हेल्थ सर्विस में जितने भी inputs देंगे, हमारी हेल्थ सर्विसेज़ उतनी ही अच्छी होंगी। इसके साथ ही 27 हजार करोड़ रुपए का खर्चा भी बढ़ेगा, यह हमें सोचना चाहिए। यह मैं सिर्फ स्वास्थ्य के संबंध में कह रहा हूँ, बाकी डिपार्टमेंट्स के लिए तो और होगा, इसलिए पॉपुलेशन रेग्युलेशन बहुत ही important है।

मैं यह बताना चाहूँगा कि मोदी जी के नेतृत्व में जो Infant Mortality Rate है, वह कम हो गया है, Maternal Mortality Rate भी कम हो गया है। 2015 में जो Infant Mortality Rate 35 था, वह अभी 28.3 पर आ गया है। हम इतना जल्दी-जल्दी इसको कम कर रहे हैं, यानी हम हेल्थ सर्विसेज़ में अच्छा काम कर रहे हैं। अगर हम पॉपुलेशन रेग्युलेट करते हैं, तो और ज्यादा फायदा होगा।

आदरणीय प्रधान मंत्री जी का विज़न क्या है, यह भी सुनना बहुत जरूरी है। यह बहुत महत्वपूर्ण भी है। नैरोबी में इसके ऊपर एक समिट हुआ था, ऐसा ही एक समिट 25 साल पहले Cairo में हुआ था। इसके ऊपर नैरोबी में जो समिट हुआ था, उसमें उन्होंने कहा था कि पॉपुलेशन रेग्युलेशन जो हो, वह स्वैच्छिक हो, voluntary हो। वह पूरी तरह से informed हो, यानी उसकी पूरी जानकारी देने के बाद ही पॉपुलेशन कंट्रोल के लिए उसका उपयोग हो। तीसरी बात यह जरूरी है कि जो भी contraceptives available हैं, जिनका उपयोग distance between two

children के लिए होता है, इस अंतर को बढ़ाने के लिए contraceptives की availability सबको हो और वह ज्यादातर फ्री में हो। यह जो उनका विज़न है, अगर इसके लिए हम काम करेंगे, तो हम इसको कर पाएँगे। हम इस बिल के जरिए जल्दी-से-जल्दी पॉपुलेशन रेग्युलेशन ला पाएँगे। मैं इसमें थोड़ा सुझाव देना चाहूंगा, amendment भी चाहूंगा कि 2 बच्चों के बाद यदि हम किसी परिवार को दंडित करते हैं, तो इसमें एक परेशानी यह है कि जो बच्चा पैदा होता है, उसे हमेशा लगेगा मैं इस देश में एक unwanted child हूँ। यह देश के लिए बहुत हानिकारक विचार है। इसलिए मैं कहता हूँ कि दंडित करने की बजाय कुछ और कर सकते हैं तो वह better होगा, क्योंकि माँ-बाप की गलती की वजह से किसी बच्चे को उस अपराध की punishment मिले, तो क्या हम इसे संवैधानिक रूप से सही मानेंगे? इसलिए मुझे ऐसा लगता है कि इसमें दंडित करने की बजाय कुछ और उपाय योजना होनी चाहिए।

इससे दूसरी महत्वपूर्ण चीज़ यह होगी कि female foeticides बढ़ेंगे। Female foeticide इसलिए भी बढ़ेगा कि यदि दूसरा बच्चा female है, यानी बच्ची पैदा होती है तो ज्यादातर घर वाले कहते हैं कि दूध मत पिलाओ, जिससे धीरे-धीरे उस बच्ची की death हो जाती है, यह मैं डॉक्टर होने के नाते जानता हूँ। यह सिर्फ इसलिए, क्योंकि उनको दूसरा लड़का चाहिए। यह नम्बर भी बढ़ सकता है। मुझे लगता है कि इन दोनों चीज़ों के लिए हम कोई और उपाय योजना करें।

अभी तक population regulation के लिए काफी कुछ किया गया है। वर्ष 2016 में जब माननीय जे.पी. नड्डा जी Health Minister थे, तब मोदी जी की अगुवाई में 'मिशन परिवार विकास' के नाम से एक योजना थी, जिसमें जितने भी डिस्ट्रिक्ट्स हैं, जिनमें high fertility rate है, जैसे कि 145 districts were identified, उन डिस्ट्रिक्ट्स में उन लोगों तक पहुंचने की कोशिश की गई, वह कोशिश जारी है कि जिन लोगों को इसके बारे में जानकारी की ज़रूरत है, जिनको contraceptives मिलने की ज़रूरत है, उन लोगों तक वह पहुंचे और हमें targeted approach से उसका result भी बहुत अच्छा मिला। हम उन सभी डिस्ट्रिक्ट्स में गए, लेकिन मेरा मानना यह है कि जैसे हम कोरोना काल में पहले डिस्ट्रिक्ट्स में restrictions या lockdown करते थे, अभी हम flats तक पहुंचे हैं और अकेले आदमी को isolate कर रहे हैं, वैसे ही यहां पर भी हम targeted approach लें, जैसे slum areas हैं, backward areas हैं या जहां पर education की कमी है, ऐसे areas में जाकर ऐसे लोगों के पास जाएं और उनको population regulation के बारे में जानकारी दें, ताकि हम हर परिवार को समझा सकें और वहां तक हम पहुंच सकें। यह आज technology के उपयोग से संभव है। मेरा कहना यह है कि एक भी परिवार ऐसा न हो, जिसे contraceptives के बारे में जानकारी न होने की वजह से या वह न मिलने की वजह से बच्चा हो रहा है या वह बच्चा पैदा कर रहा है। यदि हम यह target लेते हैं तो यह successful हो सकता है, क्योंकि यह मिशन आदरणीय नरेन्द्र मोदी जी के नेतृत्व में शुरू हुआ है, जो बहुत अच्छे से चल रहा है। इसीलिए आज हम 2.1 के करीब Total Fertility Rate (TFR) लेकर आए हैं।

इसके लिए हम और क्या-क्या कर सकते हैं, इसके बारे में उन्होंने बिल में बहुत अच्छी तरह से बताया है कि Secretary अलग हो, Department अलग हो, इसके लिए funds की सुविधा

हो और ये funds utilize होने के लिए ASHA workers से लेकर जो urban areas में काम कर रहे हैं, paramedics, उनको यदि हम इसके बारे में incentivize करते हैं, तो मुझे लगता है कि जल्द ही हम अपने लक्ष्य तक पहुंच पाएंगे और fertility rate कम करेंगे। इसको technology के जरिये monitor भी किया जा सकता है, monthly meetings ली जा सकती हैं, ताकि हम Total Fertility Rate को और कम कर सकें।

इसमें और सबसे महत्वपूर्ण चीज़ यह है कि महिला का सशक्तिकरण हो। आज बच्चा चाहिए या नहीं चाहिए, यह निर्णय वह महिला नहीं ले सकती है, यह निर्णय उसका परिवार लेता है। सासू माँ बोलती है कि बच्चा चाहिए, फिर पति भी बोलता है कि बच्चा चाहिए। ऐसा न होते हुए वह महिला तय करे कि उसे बच्चा चाहिए या नहीं चाहिए।

2.00 P.M.

यह अधिकार हम जब तक उसे नहीं देंगे, ...(व्यवधान)... जब तक हम Population Regulation नहीं कर पाएंगे।

**उपसभाध्यक्ष (डा. सस्मित पात्रा) :** माननीय महात्मे जी, आपके बाद आपकी पार्टी से तीन और स्पीकर्स हैं, इसलिए accordingly आप कन्क्लूड करिये।

**डा. विकास महात्मे:** ठीक है। तो, और उनके पास contraceptives का विकल्प हो और वे फ्री में मिलें। इसमें education सबसे इम्पोर्टेंट है, 'बेटी बचाओ, बेटी पढ़ाओ' यह जो आदरणीय मोदी जी का मंत्र है, उसी से इसमें हम आगे बढ़ेंगे। मुझे लगता है कि हम population regulation में काफी आगे जाएंगे।

अभी बताया गया कि यह मुस्लिम कम्युनिटी को ध्यान में रखकर किया गया लगता है। आप ऐसा मत समझिए, ऐसा कुछ नहीं है। आप यदि कश्मीर का टोटल फर्टिलिटी रेट लेते हैं, तो वह 1.6 परसेंट है। वहां मुस्लिम पॉपुलेशन है, लेकिन फिर भी टोटल फर्टिलिटी रेट बहुत कम है, इसलिए यह समझना अच्छी बात नहीं है कि यह एक समुदाय के लिए लाया गया है। यह पूरे देश के हित के लिए है, इसे इस तरीके से देखना चाहिए। इसमें एजुकेशन सबसे महत्वपूर्ण है और उसके लिए हम काम कर सकते हैं। हमने यह भी देखा कि इसी के लिए 1975 में लोगों पर बहुत अत्याचार भी हुए थे। तो उस वक्त उसका उद्देश्य क्या किसी कम्युनिटी के लिए था? वह नहीं था। तो मेरा यह मानना है कि आज भी इसको इस नज़रिये से नहीं देखा जाये।

हम demographic dividend कहते हैं, लेकिन सब को पता है कि सौ कौरवों से पांच पांडव ज्यादा बेटर हैं। यही ज्यादा अच्छा रहेगा और इसके लिए यह जरूरी है कि हम यह समझ लें कि children are our resources, definitely, लेकिन यदि बहुत ज्यादा पॉपुलेशन है तो जो manual labourers आज हम देखते हैं, जो काम बाकी चीज़ों से हो सकता है, वह न होकर

scavenging आज आदमी लोग कर रहे हैं। तो ये सब लेबरर्स हैं, इन सब लोगों को हमें वह काम नहीं करने देना है। उनको भी एक dignified way of life मिलना चाहिए, इसलिए हम इसे एक demographic dividend नहीं बोल सकते हैं, जब तक कि उनको हम skills नहीं दे पाते, शिक्षा नहीं दे पाते, स्वास्थ्य नहीं दे पाते। Stunted growth जो पांच साल से कम उम्र के बच्चों में हो रही है, वह पूरी तरह से हम बन्द नहीं कर सकते। ...**(व्यवधान)**...

**उपसभाध्यक्ष (डा. सस्मित पात्रा) :** माननीय महात्मे जी, कृपया कन्क्लूड करिये।

**डा. विकास महात्मे:** यानी stunted growth न हो, इसके लिए उपाय योजना लागू नहीं कर सकते हैं, इससे हम demographic डिविडेंड नहीं ले पाएंगे और यह डेमोग्राफिक डिविडेंड तब होता है, जब हम उसमें यह पूरा इन्वेस्टमेंट कर पाएं। अगर इन्वेस्टमेंट करेंगे, तभी डिविडेंड मिल सकता है। आज वह इन्वेस्टमेंट हो रही है, लेकिन यदि पॉपुलेशन बढ़ती है तो उसका परिमाण कम हो जाता है। यह डेमोग्राफिक disaster में न बदले, इसलिए यह बिल लाया गया है और इसलिए मैं इसका पूरी तरह से समर्थन करना चाहता हूं। मेरा सिर्फ यह कहना है कि यह स्वैच्छिक रहे, पूरी जानकारी के बाद रहे और महिलाओं के सबलीकरण के साथ में रहे, धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Dr. L. Hanumanthaiah. You have a speaker after you as well, so you keep...

DR. L. HANUMANTHAIAH (Karnataka): Sir, the Private Member Bill brought by our friend, Shri Rakesh Sinha, I hope, is with good intention, not with any ulterior motives of targeting any groups. I don't believe it because he will not do it. I believe that he will not do it. But, the reasons given in this Bill are augmenting the availability, accessibility and affordability of quality reproductive health services and inter-sectoral development by the State Governments and Central Government. This is one factor. The second factor will be, which he is worried about, the socio-economic disparities across population groups, and religions, and to render equal opportunities to all irrespective of age, sex, religion, caste, class, race, residence, language etc., to achieve the fullest development potential and for matter connected therewith and incidental thereto. This is the reason given to the Bill. Sir, I just want to go one-by-one. Sir, regarding food wastage, the study says, 'nearly 40 per cent of the food produced in India is being wasted every year before it reaches the consumer. It is because of lack of access to education, health care and basic necessities which do not appear due to over-population. This is what the study says. Sir, if this is the fact, what action we have to take; this is the question. Sir, firstly, we have to take care of the education of all the sections of the country. The national average is approximately 70 per cent. The other 30 per cent is the uneducated class in the country which forms



about 35 to 40 crores of the population and those sections are living in rural areas, in tribal areas, in inaccessible areas of this country. We could not reach them educationally. Sir, the basic problem which we have to address is the 'necessity'. I may be wrong but in almost all Government schools, we lack infrastructure. We do not provide them with basic facilities like toilet and water in most of the Government schools, especially in rural areas. As already told by my colleague, the standard of girl education is still not good because we have not given them the proper infrastructure and basic facilities like water and other things. This is a very, very important issue which we have to address today. Sir, regarding health care and the basic necessities, I want to say that even today our rural population has no access to hospitals during the birth of their babies. A lot of ladies who are going to deliver a baby in rural areas particularly are being subjected to death because they have no access to hospitals and health facilities. They do not even have a nurse in the rural areas.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you have one more speaker, just keep that in mind. You have only two minutes' time left with you; I will still allow you a couple of minutes. But, there is one more speaker.

DR. L. HANUMANTHAIHAH: I will take care of it. Sir, the other important issue which I wanted to raise here is population growth can coincide with increasing abundance of natural resources and does not necessarily lead to scarcity. The concern is that birth rates are declining dramatically across the world. Sir, without getting any law, in the whole world, the birth rate is getting dramatically declining. This has to be taken note of in this case. Sir, the other important issue which I wanted to bring to the notice, through you, is that China has made an experiment. It is very correct that we have to compare with China because population-wise we are almost similar.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please start concluding. You are already out of time for your party. There is one more speaker.

DR. L. HANUMANTHAIHAH: Sir, I will request my party people to contribute their time for me.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Your time for the entire party is over now.

DR. L. HANUMANTHAIHAH: Then, I will finish in two minutes.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have one more speaker from the party.

DR. L. HANUMANTHAI AH: Then, I will finish it in two minutes. Sir, with regard to China, I would like to say that China's failed population policy has not affected the sex ratio but reduced the productive work force and resulted in an ageing society. I request Prof. Sinha ji to look at this point. Today, we are young India, we have a lot of potential. But if you introduce a policy of this kind, you will be landed in an aging India, which is going to be a burden on the whole society. That has to be taken care of today itself. Sir, the last point, which I wanted to make is that Mr. Sinha told one thing that population control was told by many people, not one or two, a lot of people have told this, and he referred to one thing, that is, the saffron democracy. Sir, what is there in public domain? You or I may not believe it what is there in the public domain? Sir, according to me, in the public domain a community, a religion is targeted by the *Prachar* of the people. I don't know who has made that. I think it is believed that Sangh Parivar has made this propaganda across the country. ...*(Interruptions)*..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ...*(Interruptions)*.. I have already given you extra time.

DR.L. HANUMANTHAI AH: In half a second, I will conclude. Across the country this propaganda has been made that a particular religion or a community is producing more and that is why the population is going up. But, it is totally false. That is why this is called saffron thinking.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. Hon. Member, I have to move on. ...*(Interruptions)*.. Please conclude.

DR.L. HANUMANTHAI AH: In just one sentence, I will finish it. This myth has to be broken. We should not believe this. An august body like this must tell the country that this kind of propaganda should be stopped and this is not a fact. So, I oppose this proposal of bringing a law into this kind of a thing. Take action on so many socio-economic factors of the country and see that we are a healthy society and a healthy Bharat. Thank you.

DR. FAUZIA KHAN (Maharashtra): Mr. Vice-Chairman, Sir, I thank you for giving me this opportunity to speak. As I am talking on the Bill, I would like to first express what many of my colleagues have raised suspicion about that there is some *ulterior* intention that is there behind bringing the Bill. I am sure that it is not so and my colleague has brought this Bill with very clean intentions because everyone agrees that population regulation is a very, very important issue and I congratulate him for having brought this topic in the limelight. But, at the same time, I must not disagree or blame my colleagues because, yes, there is an environment rampant everywhere, especially in social media, and between-the-lines attitude of the Government. This perception is there among the citizens of India and it is a very sorry state of affairs. However, about this Bill, I must say that the Bill carried the potential to systematically alter India's social fabric itself. If passed, the Bill will render ordinary otherwise extraordinary position of systematic exclusion. It will allow the Government to stand aside and watch as the children and their parents die for lack of healthcare and protection. Sir, the proposed Bill states that people with more than two children will receive fewer Government benefits or services. This includes money; this includes limited benefit under the Public Distribution System even for those who are at the bottom of the lowest socio-economic strata of Indian society. The Bill privileges access to public education, healthcare facilities and insurance to families with fewer than two children. In effect, the proposed text offers to perpetuate a longstanding anxiety around India's population growth but takes on a particularly dangerous turn by attaching reproductive lives and children to direct exclusion from the polity. This is certainly very dangerous. Sir, as my colleague, Dr. Hanumanthaiah was just saying that, yes, everywhere in the world population or the total birthrate is reducing and as per data until August 2019, India had no contemporary population explosion. Instead, the trend has been in the opposite direction. Indian women had a total fertility rate of almost six in 1960 and the number has fallen to 2.2 by 2019. Sir, according to the Economic Survey of 2018-19, Chapter-7, India's population grew 1.3 per cent a year from 2011 to 2016, down from 2.5 per cent a year from 1971-1981. The TFR was 2.2 in 2017, close to the replacement level fertility of 2.1. The survey estimated TFR in 2021 to be 1.8. So, it is a happy situation. It is not a worrisome situation and considering a demographic shift already occurred and intensifying, the Bill will only further marginalise the already marginalised. For example, the idea of a population explosion, as many of my colleagues have expressed, lends credence to the country's already surging anti-Muslim sentiment. This, in turn, has been erected on false concerns that the population of Muslims in India is quickly outpacing that of Hindus. There is a lot of *prachaar* made like this. This is fanned by communal

statements by many prominent leaders, especially in election meetings. However, the total fertility rate of Muslims is falling rapidly as already stated about Kashmir, faster than it is among the Hindus. So, this correct perception has to be created. This said, Sir, the biggest victims of the Bill will be Indian women in general of this generation, irrespective of any community because many woman already can't refuse marriage, or to reproduce, and are forced to undergo non-voluntary birth control measures. They are not at all considered, irrespective of their health conditions or whatever. They have to undergo pregnancy because *beta chahiye*. That is why the *Beti Bachao* movement is there. Clause 8 of the Bill is extremely problematic. It says that no maternity or paternity facilities will be given to those who have more than two children. Not giving maternity benefits is very bad. Even paternity benefits must be given. In fact, I have introduced a Bill in this very Parliament that even paternity benefits should be given, people should be entitled, fathers also should be entitled to be looking after their children at home and we cannot allow the women to bear the brunt of decisions which they are not taking on their own. India has given us the freedom to make our own decisions. Unfortunately, our women cannot do that and their pregnancies are forced upon them. So, we cannot allow this to happen. Female infanticide is also likely to worsen. From the current skew of 909 female births for 1000 male births, in effect the Bill will ensure the continued marginalisation and erosion of women from public life. On the contrary, what we need is more expenditure on public health and not Bills that punish people for crimes they do not commit. We must safeguard women's rights and contribute to a healthy population. I agree with what my colleague, Dr. Ameer Yajnik, just said. You cannot bring in things by punishing the entire population for your mis-governance, your own failure. Instead of population control Bills, India should consider a population-investment Bill that takes the health and well-being and education of its citizens, seriously. Rather than forcing on the number of children, the Bill should focus on the number of deliveries to cover twins, triplets, quadruplets, apart from normal deliveries. They have spoken about surrogacy and all that. Sir, I will just conclude in one or two minutes. As per the National Family Health survey of 2015-16, approximately 13 million women of reproductive age of 15 to 49 in India, who want to avoid pregnancy, are not using modern contraceptive methods. This is referred to as having unmet need for family planning. On an average, an Indian woman wishes to have 1.8 children. This is otherwise known as desired or wanted fertility. However, they end up having, on an average, 2.2 children! The most urgent task of the family planning programme is to address unmet needs in India by expanding the range and reach of contraceptives, especially choices that women belonging to marginalized

communities are making. So, we have to reach to them. We have to spend on them. We have to maximize the reach of available contraceptives, prioritize quality care and family planning counseling. We have to invest in training of healthcare providers and frontline workers.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

DR. FAUZIA KHAN: Yes, Sir. ASHA *didis* are the core of our village and they need training to explain women in choosing contraceptives. The Government should invest adequately in social and behavioral change communication for addressing barriers related to socio-cultural norms, fears, misconceptions related to contraceptive measures.

At the end, I will say that there is a need for prioritizing family planning and reproductive health services in emergency situations at all levels of service delivery. This is more important than punishing people for no fault of theirs. Thank you.

**उपसभाध्यक्ष (डा. सस्मित पात्रा) :** थैंक यू महोदया। श्री महेश पोद्दार जी, आप बोलिए।

**श्री महेश पोद्दार (झारखंड):** उपसभाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद।

महोदय, हमारे आदरणीय प्रधान मंत्री जी ने जब-तब, विश्व के हर मंच पर भारत की युवा आबादी के बारे में गर्व से चर्चा की है। मैं समझता हूँ कि हमारा यह जो तत्काल फायदा है, उसमें उन्होंने अपनी सोच को केवल उस तक सीमित नहीं रखा है, बल्कि उनकी दूरदृष्टि भारत के भविष्य तक है, आगे आने वाली पीढ़ियों तक है और वे सोच रहे हैं कि यदि हमने कुछ कदम नहीं उठाए तो उचित नहीं होगा। उन्होंने इसको अर्थात् आबादी को संसाधनों के साथ जोड़ा है। एक समय आएगा, जब आबादी और संसाधनों का अनुपात बिलकुल गड़बड़ हो जाएगा और उस समय जब हम जागेंगे, तो पाएंगे कि हमने बहुत देर कर दी, हमने पीढ़ियों की देरी कर दी। इसलिए उन्होंने लाल किले की प्राचीर से देश का आह्वान किया था। मैं अपने साथी माननीय राकेश सिन्हा जी को धन्यवाद देना चाहूंगा कि वे उनकी बात को आगे बढ़ाने के लिए आज यह बिल लेकर आए हैं। इस पर लगभग 40 बार चर्चा हुई है। यह कोई नई समस्या नहीं है, कोई ऐसी बात भी नहीं है कि पहली बार या संसद के इस सत्र में ही ये बातें उठी हैं। जैसा कि बताया गया है कि इसके बारे में 40 बार से अधिक प्रयास हुए हैं और चर्चाएं हुई हैं। 1992 में एम.एल. फोतेदार जी भी एक बिल लेकर आए थे, जो कि राज्य सभा में पास हो गया था, लेकिन लोक सभा में पास नहीं हो पाया। 1996 में पी.वी. नरसिम्हा राव जी की सरकार में के. करुणाकरण जी की अध्यक्षता में एक समिति भी बनाई गई थी। महोदय, इमरजेंसी के दौरान जो हुआ, जब मैं उसको देखता हूँ तो मैं पर्सनली उसकी भावना को गलत नहीं मानता हूँ। जनसंख्या पर नियंत्रण सरकारों का दायित्व होना चाहिए, उसके लिए कदम भी उठाने हैं, लेकिन यह बात जरूर है कि जिस तरीके से उसको लागू किया

गया, उससे कोई भी सभ्य व्यक्ति सहमत नहीं हो सकता है। देश ने उसका परिणाम भी देखा। उसका परिणाम केवल उस सरकार ने नहीं देखा, उस समय के लोगों ने ही नहीं देखा, बल्कि मैं तो यह कहूंगा कि आज भी हम उसका परिणाम देख रहे हैं, आज भी इस विषय पर चर्चा करने में लोग संकोच कर रहे हैं। आज भी हम यह नहीं कर रहे हैं, लेकिन हमारे विपक्ष के साथी, विशेषकर कांग्रेस के साथी इसे बार-बार एक धर्म के साथ जोड़ रहे हैं। इसको धर्म के साथ जोड़ने की आवश्यकता नहीं है। वे भी हमारे साथ भारतीय हैं। यदि संसाधन हमारे हैं, तो जितना हमारा है, उतना ही उनका है। हम यह नहीं कहते कि उनका प्रथम अधिकार है या पीछे का अधिकार है, बल्कि हमारे बराबर का अधिकार है। हम किसी भी मायने में बराबर हैं, हर मायने में बराबर हैं। अगर कोई समस्या है, कोई सामाजिक समस्या है, तो जितनी बड़ी समस्या हमारी है, उतनी ही बड़ी उनकी भी समस्या है। वे भी देश का भला चाहते हैं, वे भी देश के संसाधनों का उचित बंटवारा चाहते हैं। महोदय, मोदी जी का आह्वान है - 'सबका साथ, सबका विकास, सबका विश्वास।' मैं यह इसलिए बोल रहा हूँ, क्योंकि यह समस्या ऐसी है कि समाज के किसी एक वर्ग को अलग करके हम इस समस्या से निजात नहीं पा सकते या हम एक positive दिशा में नहीं जा सकते। ऐसा करने के लिए सबका साथ चाहिए और सबका विश्वास चाहिए। सबसे अधिक उनका विश्वास चाहिए, जिन्होंने emergency के दौरान इसकी पीड़ा झेली थी। उनका विश्वास कैसे आएगा? मैं समझता हूँ कि यह किसी कानून के द्वारा नहीं आएगा, किसी जबरदस्ती के द्वारा नहीं आएगा, बल्कि जब देश में एक आम सहमति की भावना बनेगी और उन्नति के लिए सब एकजुट होंगे, एकमत होंगे, तब ये बातें आगे बढ़ेंगी।

महोदय, माननीय केशव राव जी झारखंड से संबंधित हैं। कल इन्होंने एक बात कही और आजकल यह बात कई platforms पर बहुत चर्चा में आ गई है कि हमारे दक्षिण के राज्य और western राज्य ज्यादा jobs पैदा कर रहे हैं, बच्चे कम पैदा कर रहे हैं और झारखंड जैसे हमारे पूर्वी क्षेत्र के जो राज्य हैं, वे बच्चे ज्यादा पैदा कर रहे हैं, jobs कम पैदा कर रहे हैं। रिजल्ट यह है कि आज के दिन मैं राँची में रहता हूँ और बंगलुरु में भी रहता हूँ, मेरे पास अनेक केसेज ऐसे आते हैं कि लड़का-लड़की, जिनकी शादी हो गई है, लेकिन वर्षों तक लड़का बंगलुरु में job कर रहा है, जबकि लड़की अकेले राँची में रह रही है, लेकिन उनकी आमदनी इतनी नहीं है कि दोनों साथ रह सकें। कई बार ऐसा होता है कि लड़की को वहाँ job मिल गई, लड़का यहाँ पर अकेला पड़ा हुआ है और वह साथ में रहना afford नहीं कर सकता। वे अपेक्षा करते हैं कि हम कर ज्यादा देते हैं, तो हमें उसका शेयर ज्यादा मिलना चाहिए। मैं उनकी बात गलत नहीं कहता हूँ, लेकिन मेरी बात भी गलत नहीं है, यदि मैं अपेक्षा करता हूँ कि हम लोग ज्यादा हैं, तो हमें भी ज्यादा मिलना चाहिए, हमारी चिंता कौन करेगा? महोदय, आबादी के control से बाहर जाने का यह एक छोटा सा उदाहरण है। उसके अनुरूप मैं यह नहीं कहता हूँ कि इस सरकार ने यह किया या उस सरकार ने वह किया, मैं यह भी नहीं कहता हूँ। सारी सरकारों ने प्रयास किया कि देश में तरक्की हो, लेकिन यदि तरक्की की रफ्तार अपेक्षाओं की रफ्तार से पीछे छूट जाएगी, तो असंतुलन होगा ही।

(उपसभापति महोदय पीठासीन हुए)

महोदय, मैं राज्यों के बीच में असंतुलन देख रहा हूँ। महोदय, ज़मीन, जंगल, इन सारी चीजों की अपनी सीमाएँ हैं, इन्हें हम पैदा नहीं कर सकते, लेकिन इनके बँटवारे और हक के बारे में कि इसका उपयोग कौन, कितना कर सकता है, यह एक चिंता का विषय है और हमें सोचना पड़ेगा। अब अगर हमारे साधन कम हैं, तो हमारा कसूर नहीं है। हम साधन बढ़ा नहीं सकते, हम प्रकृति को बढ़ा नहीं सकते, लेकिन हाँ, आबादी हमें प्रकृति की एक ईश्वरीय देन है, जिसको हम regulate कर सकते हैं। इन्होंने इस बिल का बहुत अच्छा नाम रखा है - Population Regulation Bill. Population बंद करने के लिए, नसबंदी के लिए ऐसा कोई प्रस्ताव नहीं है, बल्कि इसको regulate करने की बात कही गई है। Regulate करने का मतलब होता है कि समझ-बूझ कर हम इसको नियंत्रण में रखें।

हमारे कांग्रेस के साथियों ने कहा और बार-बार कहा - 'Motive of the Bill'. कहीं न कहीं, पता नहीं हर चीज में इनको परिवार नजर आ जाता है। राकेश सिन्हा जी परिवार के साथ हो सकते हैं और परिवार के सदस्य हो सकते हैं, जिस परिवार से उनका अर्थ है, तो मैं समझता हूँ कि सत्ता पक्ष में जितने लोग बैठे हैं, वे सब गर्व से कहते हैं कि हाँ, हम उस परिवार के सदस्य हैं, लेकिन परिवार का अर्थ यह नहीं है कि हम देश को बनाना नहीं चाहते, बल्कि हम बार-बार, repeatedly हर platform पर खुलेआम कहते हैं कि हम राष्ट्रवादी हैं, हम राष्ट्र को आगे बढ़ाना चाहते हैं, हम राष्ट्र के लिए चिंता करना चाहते हैं, हम राष्ट्र के लिए जीते हैं, हम राष्ट्र के लिए मरना चाहते हैं। हम ये बातें कहते हैं। हमारे प्रधान मंत्री जी बहुत गर्व के साथ कहते हैं कि जिस पीढ़ी ने आजादी के बाद जन्म लिया, वे तो आजादी के लिए नहीं लड़ पाए, लेकिन जिस पीढ़ी ने आजादी के बाद जन्म लिया, वे आजादी के लिए कुछ काम कर सकते हैं। मैं समझता हूँ कि आजादी के बाद देश को आगे ले जाने के लिए, देश के भविष्य के लिए इस पीढ़ी का दायित्व है कि वह आगे की सोचे और आगे की बात करे। महोदय, चाइना के बारे में बात कही गई। यह बात सही है कि आज वहां पर पॉपुलेशन की समस्या उलट हो गई है, क्योंकि चाइना की सरकार दुखी है, लेकिन आप इसके पीछे के समय को देखिए। करीब-करीब 40-50 वर्षों तक उन्होंने अपने यहां 'one child family' की पॉलिसी को रखा है। आज के दिन जब उनके संसाधन बढ़ रहे हैं और जब चाइना आर्थिक रूप से इतनी तेज़ी से आगे बढ़ रहा है, तो जनसंख्या की समस्या उनके आड़े नहीं आ रही है। वे इतनी तेज़ी से आगे बढ़ रहे हैं कि आज उनको महसूस हो रहा है और अब वे चाहते हैं कि अगर हमारी जनसंख्या कुछ और अधिक होती, तो हम और भी अधिक तेज़ी से आगे बढ़ते। दूसरे लोगों को भी वे अपने यहां बसाने को तैयार नहीं हैं। दूसरी तरफ, हम अपने देश की ओर देखें, तो हमारे पास इतने लोग हैं। महोदय, हम बड़े गर्व से कहते हैं कि हमारे भारत के इतने लाख या इतने करोड़ लोग दूसरे देशों में काम कर रहे हैं, लेकिन यह उनकी मजबूरी है। यदि सूरीनाम या मॉरीशस में बिहार का मटिया मजदूर गया, तो किसी चाँइस से नहीं गया, उसकी मजबूरी थी, इसीलिए गया था। आज अगर झारखंड का कोई मजदूर Border Road Organization में 30,000 या 18,000 फीट पर जाकर काम करता है, तो यह उसकी मजबूरी है, चूंकि अपने घर में उसको काम नहीं मिलता है।

महोदय, कोई भी व्यक्ति अपने घर से बाहर नहीं जाना चाहता है, लेकिन जब जनसंख्या इतनी अधिक हो जाए और रोजगार कम हो जाए, तो उसके पास कोई और विकल्प ही नहीं होता है। महोदय, इस बिल में हमने एक बात कही है, जिसको यदि मैं कहूँ, it is a kind of positive discrimination. इसमें हम यह बात नहीं कर रहे कि जिनकी आबादी ज्यादा हो या जिनके बच्चे अधिक हों, उनको सजा दो। यह बात हम नहीं कर रहे हैं, बल्कि हम तो यह कर रहे हैं कि जिनके बच्चे कम हों, उनको कुछ incentive दो, उनको कुछ ऐसा फायदा दो, जिससे और लोग भी प्रेरित हो सकें। यह बात भी सही है कि हमारे यहां के आज के आंकड़े बोलते हैं कि population explosion नहीं हो रहा है। Explosion का अर्थ होता है - जहां विनाश हो। यह सही है कि हम विनाश नहीं कर रहे हैं, लेकिन जिस तरीके से हमारी जनसंख्या बढ़ रही है, उसके लिए यदि हमारे साथी यह बोलते हैं कि उनको स्कूल दीजिए, उनको शिक्षा दीजिए, यह दीजिए, वह दीजिए, लेकिन यदि हम cope-up नहीं कर रहे हैं, तो 2.2 या 2.8, हमारी जितनी भी जनसंख्या वृद्धि दर हो, उस वृद्धि दर के बारे में हमें ही चिंता करनी पड़ेगी। यह तात्कालिक नहीं हो सकता, इसको लेकर एक पीढ़ी या दो पीढ़ी ...(व्यवधान)...

**श्री उपसभापति :** माननीय महेश जी, आपके दल से अभी दो वक्ता और भी हैं और उन दो वक्ताओं के लिए कुल 9 मिनट बचे हैं, इसलिए कृपया आप समाप्त कीजिए।

**श्री महेश पोद्दार:** जी, महोदय। यदि हमारे साथी मानते हैं कि जनसंख्या एक समस्या है, तो मैं समझता हूँ कि वे इस बहस का विरोध न करें, इसको मज़बूत करें। आप अपने सुझावों के द्वारा इसको मज़बूत करें और larger context में acceptability कैसे हो सकती है, उसके बारे में कुछ सुझाव दें। यह इस धर्म से है या उस धर्म से है, इस तरह की जो भड़काने वाली बातें हैं, ऐसी बातें न करें। मैं समझता हूँ, हर धर्म में, हर जगह, जो उनके नेता हैं या बुद्धिजीवी हैं, अगर हम सही तरीके से उन तक अपनी बात पहुंचाएंगे, तो उसको वे सकारात्मक रुख से देखेंगे। यह जो बिल है, it is to revitalize the efforts towards promoting the small family norms of up to two children per eligible couple. मैं राकेश जी को धन्यवाद दूंगा। मैं एक बात पर आज गर्व कर रहा हूँ कि विश्व के अनेक देशों के खराब आंकड़ों के बावजूद इस देश में भारतीय होने का उदाहरण मौजूद है। हमारी संस्कृति में 'unwed mothers' की संख्या नगण्य है, उसका कोई भी प्रमाण हमारे यहां नहीं मिला है। यह हमारे लिए गर्व की बात है कि हमारे यहां उनकी संख्या 1 प्रतिशत भी नहीं है और इस उपलब्धि पर हम गौरवान्वित हो सकते हैं। हमारी माताओं-बहनों ने, युवक-युवतियों ने अपने आप को संयम में रखा है, अपने भविष्य की जिम्मेवारी को समझा है, बच्चों के भविष्य की जिम्मेवारी को समझा है, तो इस जिम्मेवारी का एहसास उन लोगों को भी होना चाहिए, जो किसी भी कारण से, जाने या अनजाने में बच्चे तो पैदा करते हैं, लेकिन उनको एक अच्छा भविष्य नहीं दे पाते हैं। इस दिशा में भी हमारा प्रयास होना चाहिए।

महोदय, इस बिल में कहा गया है, 'to ensure healthy birth spacing.' हमारी पीढ़ी के लोग, जो आज 60-70 साल की उम्र के हैं, हम लोगों ने खुद यह देखा है, क्योंकि हर परिवार में यह हुआ है कि किन परिस्थितियों में बच्चे पैदा हुए और child birth और child mortality का क्या



रेट था। हर परिवार में दुर्घटनाएं हुई हैं, लेकिन अब जब से लोग जागरूक हुए हैं, तब से दो बच्चों के बर्थ के बीच में थोड़ा स्पेस भी बना है। बच्चों की केयर की भी चिंता हुई है और ऑब्जेक्टिव में बताया गया है कि it is to achieve the fullest development potential and for matters connected therewith and incidental thereto.

महोदय, यह एक बहुत नेक प्रयास है तथा नेकनीयत के साथ है और मैं समझता हूँ कि यह सिर्फ राकेश जी के लिए नहीं, बल्कि हम सबके लिए, इस सदन के हर सदस्य के लिए आवश्यक है कि हम इसे एक नेक नजर से देखें, नेक इरादे से देखें, इसमें राजनीति और कोई उद्देश्य डूढ़ने की कोशिश न करें।

महोदय, जब मैं देखता हूँ कि इसमें कुछ पॉज़िटिव उदाहरण हैं, like facilities to Government employees who adopt small families norm. इस तरह की पॉज़िटिव बातें कही गई हैं। हां, कुछ संशोधनों की आवश्यकता हो सकती है और मैं समझता हूँ कि यह सदन इसीलिए बना है कि यहां बहस करके, सारे लोगों के विचारों को समाहित करके हम एक निर्णय पर पहुंचें। एक carrot and stick पॉलिसी है। इसमें थोड़ा बहुत दंडित करने या डिसइन्सेंटिव का भी प्रोग्राम होना चाहिए, जिसका प्रावधान भी इस बिल में किया गया है।

महोदय, कुल मिलाकर मैं यह समझता हूँ कि इस बिल की चर्चा देश में होगी और होनी भी चाहिए और सारे लोगों को, सारे राजनीतिक दलों को किसी चश्मे से न देखकर राजनीति से ऊपर उठकर देश के हित में इसके बारे में चर्चा करनी चाहिए।

अंत में, मैं इतना जरूर कहूंगा कि यदि कोई निर्णय होता है और उसके बाद यदि हम एक कदम भी आगे बढ़ते हैं, तो यह एक लम्बी यात्रा की दिशा में पहला कदम होगा, धन्यवाद।

DR. AMAR PATNAIK (Odisha): Sir, in 2018, a petition came up before the hon. Supreme Court by an Odisha resident. The candidate filed his nomination to contest panchayat polls but had been debarred. His application was rejected because he had three children. Currently, the rule is that with more than two children, you cannot run for post in the local Government. This was pursuant to the 73<sup>rd</sup> Amendment to the constitution in 1992. There is another law in the Cooperative Societies Act. In Sion, members could only have two children. There have been laws like this in several places in patches. To achieve the purpose, the sense of responsibility, the hon. Member has introduced this Bill saying that over explosion of population would render the resources insufficient to serve the very people and it would make the progress of the country as a whole, for the rest of the people who are not producing, insufficient. Using this logic, one would have probably thought that the best way to achieve population control is through legislative measures, through

coercive measures. But history, not just in this country but the world over, including in the United States, is witness to the fact that strong abortion laws to control population have not worked. I will come to the data relating to the current situation in India. But I am coming to the conceptual space. The first Population Conference of the United Nations was held in 1974. Dr. Karan Singh, India's Health Minister at that time, declared that development is the best contraceptive. I still feel that this particular logic holds good -- development is the best population control measure. But the question which people would ask is: How do you achieve development when the population is growing? That is also a logic. Now, we have seen that the biggest destruction to our environment and natural resources -- and it has been proved by economists -- has not come from the number of population. It has come from their behavioral pattern. We have to change that. It has come from industries. We are not closing down industries; we are telling them to change their behavior and put in environmental control measures. Similarly, here, the method has to be at the cognitive and cultural levels. It will be slow. We have achieved population replacement level of 2.1 in most of the Southern States including Odisha. Was there any control measure? Was there any regulation? It was only through development and progress. So, I would again be reminded of what Mahatma Gandhi said relating to the use of natural resources. The problem is not of human need; the problem is of human greed. So, even if you have a small number of population, your greed can destroy the environment; your greed can destroy the resources. So, I would again come to the fact that in the Fifteenth Finance Commission, like the Fourteenth Finance Commission and the earlier Commissions, population size was taken as a criterion because the resources have to reach them. The criticism for this came from the Southern States including Odisha that if you take 2011 census and not the 1971 census, then the States who have actually controlled the population through development are going to get less resources. My point is, if we have to consider that the population control will come and should not be a criterion for deciding the resource allocation, but people should understand its reducing impact if they grow or produce more, then the importance of this criterion should not have been there at all.

MR. DEPUTY CHAIRMAN: Dr. Amar Patnaik, please conclude.

DR. AMAR PATNAIK: Yes, Sir. The very fact that we are recognizing that resources need to go to those States which have higher population is an indirect admission of the fact that unless development in health, education and various other aspects reaches them -- like other hon. members have also mentioned -- we cannot achieve

what we desire. The intent is definitely not disputable but the problem is that it is not through any kind of legislation.

Sir, I would conclude by saying two things. Data suggests that the maximum number of children are being produced by the poor; they may belong to any religion. That is purely for economic reasons. But the good thing about the current situation is this. The NITI Aayog says that the country's birth rate, calculated as the number of annual births per one thousand, fell from 25.8 in 2000 to 20.4 in 2016. I would ascribe that to this development and growth. It is not by putting any measures. There is also a misunderstanding that if you have a replacement level of 2.1, population would not grow. It is wrong. Population would still grow but the Malthusian Theory would not apply where it grows in geometric proportions than what you can actually provide for.

MR. DEPUTY CHAIRMAN: Amar Patnaikji, please.

DR. AMAR PATNAIK: There is also a thought that these kinds of measures are talked about by the rich on the poor. Let us get out of that kind of a debate.

MR. DEPUTY CHAIRMAN: Thank you.

DR. AMAR PATNAIK: Sir, one second.

MR. DEPUTY CHAIRMAN: You have already taken double time. Please conclude.

DR. AMAR PATNAIK: I will finish it, Sir.

MR. DEPUTY CHAIRMAN: Others too have to speak.

DR. AMAR PATNAIK: I generally do not do that, Sir; I would conclude. Adrienne Germain, who was formerly of Ford Foundation, a celebrity, who leads International Women's Health Coalition, said that there cannot be a top down solution. The solution has to come from our women and from our men too.

MR. DEPUTY CHAIRMAN: Thank you.

DR. AMAR PATNAIK: And it has to be through cultural methods and not coercive methods. Thank you so much.

DR. V. SIVADASAN (Kerala): Sir, here the proposed Bill is the Population Regulation Bill. Instead of the Bill, here we should discuss the pathetic living standards of the majority of Indian children and how we can prevent the child deaths in our country. This is the major issue.

In some of the regions of our country, infant deaths are more than 200 in every thousand childbirths. Healthy, wealthy and educated citizens are the strength of a nation but here what we are seeing is this. The education expenditure of our country is below 3 per cent of our GDP. Last year amount for the Education Department is only 0.24 per cent. Now, the proposed amount is 0.22 per cent for Education Department. The same kind of experience, we are seeing in the health sector also. Our respected Health Minister is here. The allotted amount of the last year for the Health Department is only 0.37 per cent of GDP. Now, in the Government's proposed amount, it is reduced to 0.17 per cent. Then, how would the children in our nation get proper health and education facilities? You please look at childcare institutions like *anganwadis* in our nation. A huge number of *anganwadis* are working in rental buildings. Another group of *anganwadis* are working without proper, *pucca* buildings. They are working without proper space and buildings. So, more than 90 per cent *anganwadis* are working in small buildings with 300 or 400 square feet. The Government should change this kind of a situation. The Government should make the childcare institutions as gardens of knowledge and enjoyment for the children. With these words, I conclude, Sir. Thank you.

**प्रो. मनोज कुमार झा (बिहार):** माननीय उपसभापति महोदय, राकेश भाई जब यह बिल लाये, तो हमारे कई वक्ताओं ने शुरू से ही मोटिव की बड़ी बात की। अब राकेश भाई के साथ दिक्कत यह है कि उनके ऊपर लागू होता है कि -

*'इज़हारे मोहब्बत से पहले बदनाम नज़र हो जाती है,  
मैं दिल में इरादा करता हूँ, दुनिया को खबर हो जाती है।'*

माननीय उपसभापति महोदय, उन्होंने एक और चीज़ का जिक्र किया-saffron demography. हममें से किसी ने नहीं बोला। सर, आज अगर पूरे सदन में कहीं saffron है, तो उन्हीं की बंडी में है, और कहीं नहीं है। तीसरा, अभी अमर भाई ने एक बात कही। महोदय, हमारे बिहार स्टेट की आठवीं या नौवीं की text book में हम लोगों को economics सब्जेक्ट इंट्रोड्यूस होता था। क्यों नित्यानन्द जी? ...(व्यवधान)... हम लोगों के समय नौवीं कक्षा में economics का पेपर आता था। ...(व्यवधान)... नहीं सर, उस समय आपका भाव बहुत 'समभाव' वाला था। मैं यह

कह रहा था कि उसमें जनगणना, पॉपुलेशन पर एक अध्याय होता था। अभी अमर जी ने जो बात कही, उसमें एक लाइन थी, बाकी चीजें हिन्दी में थीं, लेकिन उस लाइन को अंग्रेजी में लिखा गया था, 'Development is the best contraceptive'. अगर आप अलग-अलग राज्यों में TFR की स्थिति देखें, तो आपको लगेगा कि यह मायने रखता है।

माननीय उपसभापति महोदय, कई दफा इस तरह के बिल्स के साथ जो आशंका होती है, वह dog whistle politics वाली होती है और मैं जानता हूँ कि राकेश भाई dog whistle politics में बहुत पीछे हैं, ऊपर वाला न करें कि कभी successful हों, उस राजनीत का लंबा आयाम नहीं होता है। In December, 2020, in an affidavit filed in the Supreme Court, a petition seeking implementation of two child norm and what the Government of India stated, I wish to read and I quote, the Government of India Affidavit, "International experience shows that any coercion -- this Bill is by nature coercive-- to have a certain number of children is counter-productive and leads to demographic distortions". यह मैं नहीं कह रहा हूँ, बल्कि गवर्नमेंट ऑफ इंडिया कह रही है और यही सरकार कह रही है, 2020 में कह रही है। Mr. Deputy Chairman, Sir, most States have already reached a replacement, Total Fertility Rate (TFR). I mean all my colleagues have spoken about it. Others are rapidly reaching that.

तीसरी चीज़ यह है कि आप demography को देखिए। महोदय, एक interesting चीज़ है, बीते कुछ वर्षों में हमारे सार्वजनिक जीवन में एक अद्भुत चीज़ हुई है। politicians ने बहुत सारे काम अपने जिम्मे ले लिये हैं। इतिहास लेखन का काम इतिहासकारों का होता था, आज कल politicians ने वह काम भी ले लिया है। न लिख पाएँ, तो बदल डालें और उसी तरह से politicians demography का भी काम ले रहे हैं। Demography is a very serious business. It should be left to demographers. We have no dearth of great demographers in this country who have contributed immensely and who have provided an insight, a direction.

सर, इससे पहले भी एक और निज़ाम को पॉपुलेशन कंट्रोल का ख्याल आया था। जब बहुमत बड़ा होता है, तो इंसान के अंदर कई सपने आते हैं। एक वक्त 1975 में उधर आया था और अब इधर आ रहा है, लेकिन ये सपने डरावने सपने में तब्दील हो जाते हैं। किसी भी निज़ाम को यह तय करना चाहिए कि legislative intervention का दायरा कहाँ होना चाहिए और कहाँ नहीं होना चाहिए।

सर, अगर अभी तत्कालीन आबादी के हिसाब से देखें, तो पाएँगे कि 79.8 परसेंट हिन्दू, 14.2 परसेंट मुस्लिम, 2.3 परसेंट क्रिश्चियन और 1.7 परसेंट सिख and rest others. हमें तो यह भी जानना जरूरी है कि हिन्दुओं के अंदर इस आबादी में - राकेश जी, जब मैं आज यहाँ बोल रहा हूँ, तब sanitation में एक डेथ हो चुकी होगी, सीवर में उतर करके, उसकी भी जाति है, वह भी हिन्दू है। महोदय, हमारे तौर-तरीकों में, हमारी प्राथमिकताओं में ये चीज़ें क्यों नहीं आती हैं? मैं

और एक-दो चीजें कह कर अपनी बात समाप्त करूँगा। खास करके हमारे patriarchal समाज का जो एक स्ट्रक्चर है, इसमें सबसे ज्यादा भ्रूण हत्या की संभावना बढ़ेगी। आप इसको रोक नहीं पाएँगे। आपके कानून के हिसाब से नर्सिंग होम में बोर्ड लगा दिया जाता है कि यहाँ भ्रूण जाँच नहीं होती है, जबकि सबसे ज्यादा जाँच वहीं होती है। हमें पता है कि जब हम कानून बनाते हैं, तो उसमें loopholes कौन लोग ढूँढ़ते हैं। यह सनद रहे और कोई ऐसा कानून तो कतई न हो, जो woman को further victimize करे। इसमें सबसे ज्यादा victimization की संभावना woman की है।

सर, यह असल में राकेश भाई का दोष नहीं है, यह "Neo-Malthusian" argument भी है। यह जो आप resource और population का एक binary type रिश्ता बनाते हैं, ऐसा है नहीं। बड़ा संश्लिष्ट चरित्र है। उसको समझना जरूरी है, जो मैंने पहले एक बात कही थी। आप उन राज्यों की सूची देखें, उनका TFR लेवल देखें। वह कैसे संभव हुआ? Development input गया है। अभी महेश भाई बता रहे थे, झारखंड का आदमी। सर, बिहार के बारे में तो कई लोग हँसी में कहते हैं कि जब नील आर्मस्ट्रांग चाँद पर गए थे, तो वहाँ बिहार वाले ने उनको चाय पिलाई थी, उसने वहाँ पर पहले से खोमचा लगा रखा था।

मैं यह कह रहा हूँ कि हमारी स्थिति यह क्यों है, झारखंड की स्थिति यह क्यों है? मैं केरल, तमिलनाडु की आपत्ति से भी वाकिफ हूँ, लेकिन यह एक दिन में नहीं हुआ है। 70 वर्षों में हर सरकार ने वहीं invest किया, जहाँ पहले से ही हरियाली थी, वहाँ invest नहीं किया, जहाँ हरियाली होनी चाहिए थी। वे नीतियां बदलिए, ये सारी चीजें आपकी खुद-ब-खुद दुरुस्त हो जाएंगी।

महोदय, मैं एक डेटा देना चाहता हूँ and I repeat, the country's healthcare budget saw a 10 per cent decline from the revised estimates of 2020-21. There was a 6 per cent cut in allocation on education, while the budgetary allocation for social security schemes declined from 1.5 per cent to 0.6 per cent. और तब हम बात करेंगे कि कैसे development is the best contraceptive, वह काम नहीं कर रहा है। आखिरी चीज़ यह कि we must realize that women would bear the brunt of a two-child norm. The use of condoms declined by 52 per cent and vasectomies fell by 73 per cent, showing the reluctance among men to engage with birth control. मैं एक तीस सेकेंड की टिप्पणी करके अपनी बात समाप्त करूँगा। मैं पश्चिमी बंगाल का lesson देना चाहता था। Interestingly, lessons could be learnt from West Bengal. In West Bengal, the figures for women with 10 or more years of schooling, 32.9 per cent and women marrying before age 18 years, 41.6 per cent are almost similar to Bihar and even worse than Uttar Pradesh. But it seems that the West Bengal reached the TFR of 1.6 per cent. Why? It is because of decline in neonatal death. मैं समझता हूँ कि इस तरह की चीजों पर हमारा ज्यादा ध्यान होना चाहिए।

सर, अंत में, मैं टिप्पणी करूंगा और मैं Mover of the Bill को शुभकामनाएं देता हूँ, लेकिन इस तरह के मसलों पर एक समेकित राय हो। इस देश की प्राथमिकताओं की लिस्ट में यह बहुत पीछे आता है। राकेश जी, फिर किसी को बड़ा बहुमत मिलेगा और इसी तरह low-hanging fruit को पकड़ने की कोशिश होगी। सर, low-hanging fruits ज़हरीले होते हैं, जय-हिन्द!

MR. DEPUTY CHAIRMAN: Now, Shri Binoy Viswam.

SHRI BINOY VISWAM (Kerala): Sir, taking into account the time factor, I keep apart these figures of the TFR and the affidavit of the Government on such matters. Sir, Mr. Rakesh is a good friend of mine, but his speech, I never thought that it would be so cruel to the people. Yes, maybe, your friends did it. Wearing a saffron coat, he came to this House delivering a reason as to why this country is poor. This country is still a country with greatness but with poor people; a rich country with poor people. We know everything. In the Global Hunger Index, we stand at the 101<sup>st</sup> position. In the death of anaemic women, we are number one. In the death of children below five years, we are number one. We are having so many number ones. It is a common concern. We, communists are concerned; you are concerned; the Congress is concerned; no doubt. What is the reason? The reason is the poverty of this country. Not everybody, but my friend has found the reason that the people are the enemies! So what to do? Punish them! See that they are not even born. This is the approach of this Bill. So look at the structure and sermon of the Bill. It has punitive measures, coming one after another; no time to read all those things. No ration, no jobs, no employment, no subsidies...

MR. DEPUTY CHAIRMAN: Binoy Viswamji, you can continue your speech when this discussion resumes. We have some Special Mentions and at 3.00 we have to adjourn. You can continue when we next meet on the subject.

SHRI BINOY VISWAM: Thank you, Sir.

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### SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: Now Special Mentions. You have to read just the title. Ms. Dola Sen; not present. Shri Sushil Kumar Modi; not present. Shri Rajmani Patel. आप सिर्फ title पढ़ दें। It is regarding demand for creation of Vindhya Pradesh. आप सिर्फ lay कर दीजिए।

### Need for creation of Vindhya Pradesh

**श्री राजमणि पटेल** (मध्य प्रदेश) : माननीय उपसभापति महोदय, दो मिनट का है...

**श्री उपसभापति** : नहीं, तीन बजे सदन की कार्यवाही स्थगित हो जाएगी, अभी दूसरे लोगों को भी lay करना है।

**श्री राजमणि पटेल**: महोदय, 4 अप्रैल, 1948 को विंध्य प्रदेश राज्य का गठन हुआ था, जिसकी राजधानी रीवा थी। नवम्बर, 1956 को विंध्य प्रदेश राज्य को तोड़कर बड़े राज्य की परिकल्पना के तहत मध्य प्रदेश राज्य में विलय कर दिया गया था। चिंताली और गंगा जैसे लोग विंध्य के विलय के विरोध में शहीद हो गये। विलीनीकरण के बाद विंध्य क्षेत्र की उपेक्षा के कारण विंध्य क्षेत्र के लाखों पढ़े-लिखे बेरोजगार सूरत, मुम्बई, हैदराबाद आदि जगहों पर रोजी-रोटी की तलाश में पलायन कर रहे हैं तथा लाखों लोग इलाज के लिए नागपुर जाने को विवश हैं। अशिक्षा तथा गरीबी की दशा दयनीय है।

विंध्य क्षेत्र प्राकृतिक संसाधनों खनिज, कृषि, जल, पशु और भू-संरचना उद्योग, मानव संसाधन और पर्यटक आदि क्षेत्रों में सम्पन्न है। विंध्य क्षेत्र 42.2 प्रतिशत राजस्व मध्य प्रदेश को देता है। उसके बदले विंध्य प्रदेश को विकास के लिए मात्र 7.30 प्रतिशत बजट प्राप्त हो रहा है। देश के प्रथम प्रधानमंत्री पंडित जवाहरलाल नेहरू और गृह मंत्री लौह पुरुष सरदार पटेल ने वर्ष 1956 में कहा था कि उत्तर से दक्षिण को जोड़ने वाला विंध्य प्रदेश महत्वपूर्ण राज्य है। देश के भीतर जब कभी छोटे राज्य बनाये जायेंगे, तब सबसे पहले विंध्य प्रदेश राज्य के रूप में वापस दिया जाएगा। उसके बाद कई छोटे-छोटे प्रदेशों का पृथक निर्माण हुआ है। विंध्य प्रदेश को पृथक प्रदेश बनाने का सर्वप्रथम प्रस्ताव भी मध्य प्रदेश विधान सभा से पारित होकर केन्द्र सरकार को भेजा गया है।

महोदय, मैं माननीय प्रधान मंत्री जी से आग्रह करना चाहता हूँ कि जन भावना को देखते हुए विंध्य प्रदेश का गठन किया जाए।

3.00 P.M.

MR. DEPUTY CHAIRMAN: Shri K.C. Ramamurthy; not present. Shri V. Vijayasai Reddy; not present. Now, Shri Elamaram Kareem.

### Need to re-issue Passports free of cost to the people affected in Shaheen tropical cyclone in Muscat

SHRI ELAMARAM KAREEM (Kerala): Sir, at least 61 Indians had lost their passports in the Shaheen tropical cyclone that hit parts of Oman on 3<sup>rd</sup> October 2021. These



unlucky cyclone victims lost every valuable thing, including their passports, and they are in a very difficult situation both financially and mentally. Some of these people need to renew their visas as their visas have already got expired. They are unable to renew it due to the loss of passport. During the visit of Embassy officials to the cyclone-affected areas, it was assured that their passports would be re-issued, free of cost, at the earliest. These poor expats were expecting that the Embassy would be doing the needful arrangements for reissuing their passports. But the Indian Mission could not fulfill their assurance even after three months of the cyclone. When contacted, the Embassy officials have informed that they are waiting for an appropriate direction and permission from the Government of India for free reissue of the lost passports. The affected Indian citizens are already undergoing a lot of other issues due to loss of job and huge financial burden. This delay being caused in the reissue of the passports is further worsening their situation. In this scenario, I request the Government to intervene in this issue and reissue the passports, free of cost, to the Shaheen tropical cyclone victims in Muscat at the earliest.

MR. DEPUTY CHAIRMAN: Now, Dr. Fauzia Khan.

#### **Need for improving railway facilities in Marathwada region of Maharashtra**

DR. FAUZIA KHAN (Maharashtra): Sir, the Marathwada region in Maharashtra is backward and deprived. As far as the Railways are concerned, the Nanded Division is attached to the South Central Railways while the rest of the State falls under the Central Railways. Hardly 5-10 per cent of the entire Budget reaches here, affecting the overall development of the region.

To ensure development, there is a need to bring the entire State of Maharashtra under the Central Railways or with the Konkan Railways, or a Marathwada Railway Corporation could be formed connected with the Centre. There is an urgent demand for doubling of tracks from Parbhani to Aurangabad, which needs to be done on priority. The doubling has been completed from Nanded to Parbhani and from Aurangabad to Manmad. If chord lines are established at Purna, Parbhani, Parli, Vaijnath, Akola and Latur, it would save a lot of time and expense, improving rail connectivity.

With respect to revenue generation, Nanded, Aurangabad and Parbhani junction stands at Rs.150 crore, Rs.80 crore and Rs.60 crore respectively. Despite Parbhani standing third in revenue generation and being an A-Class junction, its

platforms are not developed accordingly. Kisan Railway needs to be commenced at Parbhani, to transport farm produce. A goods shed should be built either at Parbhani or Pedgaon. The bi-weekly Nanded-Hadapsar train needs to be extended till Pune. The same needs to be done for the Jan Shatabdi Express, which needs to be extended till Hingoli. I would request the Minister of Railways to address these issues.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 10.00 hours on Monday, the 7<sup>th</sup> February, 2022.

*The House then adjourned at three of the clock till ten of the clock on  
Monday, the 7<sup>th</sup> February, 2022.*

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